

**REPORT OF TNPC BOARD IN THE MATTER OF ORIGINAL APPLICATION NO:121/2021 (SUO MOTTO) OF THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI, SUBMITTED IN COMPLIANCE TO HON'BLE NGT ORDER DATED:04.06.2021.**

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**1.0 Preamble**

The Hon'ble National Green Tribunal, South zone, Chennai has taken "SuoMotu" case on the basis of the newspaper report published in the Hindu Chennai Edition dated 14.05.2021, under the caption "Cuddalore pesticide unit blast kills 4". In the matter of Application No.121 of 2021 the National Green Tribunal, Southern Zone, Chennai has passed an order dated 04<sup>th</sup> June, 2021 (**Annexure – 1**), constituted a Joint Committee and directed that;

*10. In order to ascertain the genuineness of the allegation and also the violations if any, committed by the 8<sup>th</sup> respondent/Crimsun Organics Private Limited mentioned in the newspaper report and its impact, we feel it appropriate to appoint a joint committee comprising of (1) The District Collector, Cuddalore, (2) a senior Officer from Tamil Nadu Pollution Control Board (TNPCB) designated by its Chairman, (3) a Senior Officer from the Central Pollution Control Board (CPCB), Integrated Regional Office, Chennai, (4) a Senior Officer from the State Industries Promotion Corporation of Tamil Nadu (SIPCOT) deputed by its Chairman and the Managing Director to inspect the 8<sup>th</sup> respondent/Crimsun Organics Private Limited unit in question and submit a factual as well as action taken report, if there is any violation found.*

*12. The Committee is directed to ascertain as to;*

*(i) Whether the 8<sup>th</sup> respondent unit / M/s. Crimsun Organics Private Limited is having all necessary permissions and clearances for running their unit, including environmental clearance if any required.*

*(ii) Whether the 8<sup>th</sup> respondent unit M/s. Crimsun organics Private Limited is complying with all the imposed conditions in the clearances and the permission granted.*

*(iii) If there is any deficiency for providing safety measures against the conditions imposed whether it is the cause for the accident.*

(iv) Whether any environmental damage has been caused on account of the incident, if so assess the environmental damage caused and the environmental compensation to be recovered from them.

13. The Committee is also directed to ascertain the general precautions taken by the industries and the State Industries Promotion Corporation of Tamil Nadu (SIPCOT) in the complex to avoid such incidents and regulatory mechanism to ascertain the number of units that are strictly adhering to the permissions granted and if not, what is the nature of action taken by the State Industries Promotion Corporation of Tamil Nadu (SIPCOT) against such erring industries.

14. The Committee is also directed to ascertain as to

a. Whether any unauthorized discharge of untreated trade effluent/sewage is being done by any of the industries and

b. Whether necessary pollution control mechanism has been provided to curb air pollution likely to be caused on account of the poisonous gas emission being emitted from the units if any,

c. If there is any deficiency found, what is the nature of action taken and what are all the steps to be taken to improve the system to protect environment.

16. The Committee is directed to submit the report in this regard to this Tribunal on or before 16.07.2021 by e-filing in the form of searchable PDF/OCR support PDF and not in the form of image PDF along with necessary hardcopies to be produced as per rules.

The Individual respondents were also directed to file their reports before the Hon'bleNGT(SZ) in the above case.

#### **1.0 Constitution of Committee:**

In Compliance to Hon'ble NGT order, the Committee was constituted comprising of following members:

1. Thiru K. Balasubramaniam, I.A.S., District Collector, Cuddalore.
2. Mrs. H.D. Varalaxmi, Regional Director, CPCB, Chennai.
3. Thiru K. Elankumaran, Joint Chief Environmental Engineer, TNPCB (M) Trichy.
4. Thiru A. Balu, Assistant General Manager, SIPCOT, Chennai.

## **2.0 Committee Meeting and Field Visit:**

Upon the constitution of the committee, a meeting was conducted on 08.07.2021 at Collectorate Office headed by the District Collector, Cuddalore. Along with committee members following officers from different departments also participated in the meeting and also accompanied the Committee during field visit;

1. Thiru K. Ravichandran, Joint Director, DISH, Cuddalore.
2. Mrs. R. Thamizhselvi, Project officer, SIPCOT, Cuddalore.
3. Thiru R. Seralathan, District Environmental Engineer, TNPCB, Cuddalore.

During the meeting, District Collector briefed the Hon'ble NGT order and discussed the tasks to be completed in compliances of the order. CPCB member explained the details of information's to be obtained from the line departments and field work required to be carried out by the committee to address the issues raised by the Hon'ble NGT.

## **3.0 Field visit by Joint Committee**

As per the orders of the Hon'ble National Green Tribunal (SZ), the Joint Committee has inspected the unit on 08.07.2021 in the presence of Thiru.AParanitharan, General manager of the industry. The Committee has inspected the distillation vessel in which the accident has occurred.

The General Manager has explained the cause of the accident and about the response action taken on incident of accident. It was informed that the accident has occurred due to a mild blast in distillation kettle R-108 followed by minor fire and fumes on the second floor of the production block of the industry. The accident resulted in death of four persons and mild injuries to 2 persons and 10 numbers had inhalation impact. The main cause of death and injury / inhalation of fumes from reactor (distillation kettle) due to sudden blast opening of the manhole of distillation kettle R-108, with a resultant fire and splash of fluid and subsequent inhalation of gases/fumes.

The Committee has also inspected the Air Pollution Control measures attached to the Distillation vessels, such as Scrubbers and Vents.

The Committee has also inspected the steam production boiler, the effluent treatment systems including mechanical evaporator installed for achieving the zero discharge of effluent. There is no discharge of treated / untreated Trade effluent inside / outside the premises of the industry. The committee has also inspected the storage of the Hazardous waste generated from the industry in the shed before disposal of the waste to the respective disposal facility.

#### **4.0 Findings of the committee in compliance of Hon'ble NGT order dated June 04, 2021 :**

##### **4.1 SIPCOT Industrial Complex, Cuddalore:-**

The SIPCOT Industrial Complex, Cuddalore was established during the year 1984. The Industrial complex has phase-I and phase-II where Textile processing, Pharmaceuticals, Dye, Chemicals, Pesticides and miscellaneous industries are located. The SIPCOT Industrial Complex, Cuddalore is located along the Cuddalore – Chidambaram High ways (NH 45-A). SIPCOT Phase-I has a total extent of 518.79 acres and SIPCOT Phase-II has a total extent of 190.52 acres. The total area of SIPCOT Industrial Complex Cuddalore is 709.31 Acres (Phase I & Phase II).

As per the G.O.No: 1730 Dated: 24.07.1974 The SIPCOT Industrial Estate, is classified as Special Industrial and Hazardous use zone.

##### **4.2 Set up of M/s. Crimsun Organics Private Limited:**

Formerly the unit M/s. GSR Products Limited at Plot No: C-10, a subsidiary of Nagarjuna Agrichem Limited was established during 2005 and the unit has obtained Consent to Operate in April 2006 for manufacturing 3 products (Diacetone Acrylamide, 4 – Hydroxybutyl Acrylate Glycidylether and Chloro dehydro methyl androstenediol) and 7 By- products.

The unit M/s. GSR products Limited had been demerged to M/s. Indo International Fertilizers Limited (IIFL) in the year 2010 and obtained Consent to operate to manufacture the same 3 Products and 7 By-Products. The unit later closed all manufacturing activities and its operation in the year 2016.

Later the SIPCOT has allotted this Plot No. C-10/1.40 acres of land to M/s. Crimsun Organics Pvt Ltd in Phase – I, vide allotment order dated on 13.01.2017 and Modified Lease Deed was executed on 02.08.2017, vide Doc.No.2434/2017.

M/s. Crimsun Organics Pvt Ltd has obtained Consent to Operate on 31.05.2018 to manufacture the following products 1. Fipronil 5% SC – 30 T/m, 2. Isoprothiolane 40% EC – 30 T/m, 3. Acetamiprid 20% SP – 30 T/m, Imidacloprid 17.8% SL – 30 T/m. Later the unit has obtained CTO for Expansion on 28.12.2018 to manufacture the following products 1. Fipronil 5% SC – 30 T/m, 2. Isoprothiolane 40% EC – 30 T/m, 3. Acetamiprid 20% SP – 30

T/m, 4. Imidacloprid 17.8% SL – 30 T/m, 5. Indocarb 15.8%EC – 30 T/m and Intermediate Product Indocarb 25 % Liquid Solution – 70.5 T/m.

Later the unit has obtained another allotment order for Plot No. C-9/1.83 acre dated on 10.05.2018 and Modified Lease Deed was executed on 08.06.2018 vide Doc No.2077/2018. SIPCOT has allotted land for 99 years long lease basis only. Totally 3.23 acres allotted to M/s. Crimsun Organics Pvt Ltd in SIPCOT industrial complex.

Subsequently the unit has obtained the CTE of the Board to manufacture 57 products and 5 By products vide Board Proceeding dated 25.04.2019. The unit has also obtained Consent to Operate (After CTE) for the same products and By Products. The Consent has been subsequently renewed up to 31.03.2021 **and the validity has been extended up to 30.11.2021 by a common order of TNPCB dated 13.05.2021.**

The industry is a pesticide manufacturing unit which has obtained all permissions from Directorate of Boiler, Department of Agriculture, Tamil Nadu Fire and Rescue Service Department, PESO, Tamil nadu Pollution Control Board, Department of Industries Safety and Health, Ministry of Environment, Forest and Climate Change.

#### 4.3 Permissions obtained by the Industry:

The unit has obtained permissions from SIPCOT, Department of Industrial Safety and Health, Tamil Nadu Pollution Control Board, Department of Fire and Rescue, PESO, Inspectorate of Boilers. The details of permissions granted and its validity are as below;

S. No.	Permissions obtained by unit	Document/ license no.	Issue date	Valid upto	Name of the Department
1	Boiler License	062/SAC/2021 - 22	02.08.2021	01.08.2022	Directorate of Boiler
2	Manufacturing License	544/2018	22.01.2019	Lifetime	Department of Agriculture
3	Fire NOC	L.Dis.No.10139/A2/2020	09.11.2020	08.11.2021	Tamil Nadu Fire and Rescue Service Department
4	PESO License	P/SC/TN/15/2832 (P429874)	24.07.2020	31.12.2029	PESO
5	CTE	For AIR - 1901220649983	25.04.2019	31.03.2026	TNPCB
		For Water – 1904224153001			

6	CTO	For Water – 2008130980190	19.08.2020	31.03.2021	TNPCB
		For AIR - 2008230980190			
7	Hazardous Waste Approval	T5/TNPCB/F.0616 CUD/HWA/RL/CU D/2020	19.03.2020	18.03.2025	TNPCB
8	Factory License	CDR01044	17.12.2020	31.12.2021	DISH
9	EC Letter	IA-J- 11011/207/2018-IA II(I)	28.03.2019	5 Years From the date of Issue	MoEF&CC
10	Panchayath Running License	Panchayat Resolution passed No.6	Panchayat Resolution passed dated 02.11. 2005	31.03.2022	Village President, Kudikadu

Except Consent To Operate (CTO) under Air and Water Act, other permissions are found valid on the day of accident. It is informed that the unit had applied for renewal on 17.03.2021, however, the validity has been extended up to 30.11.2021 by a common order of TNPCB dated 13.05.2021.

The Compliance status of the imposed conditions in the license / consent issued to the industry is enclosed in (Annexure – 2).

As per the report of DISH the investigation was made by additional director of Industrial Safety & Health, Trichy & Deputy Director of Industrial Safety & Health, Villupuram. Since, the intermediate products are aromatic compound and the process is amino process, it is covered under chemical works and hence issued Show Cause Notice by Additional Director of Industrial Safety & Health, Trichy (Annexure – 3).

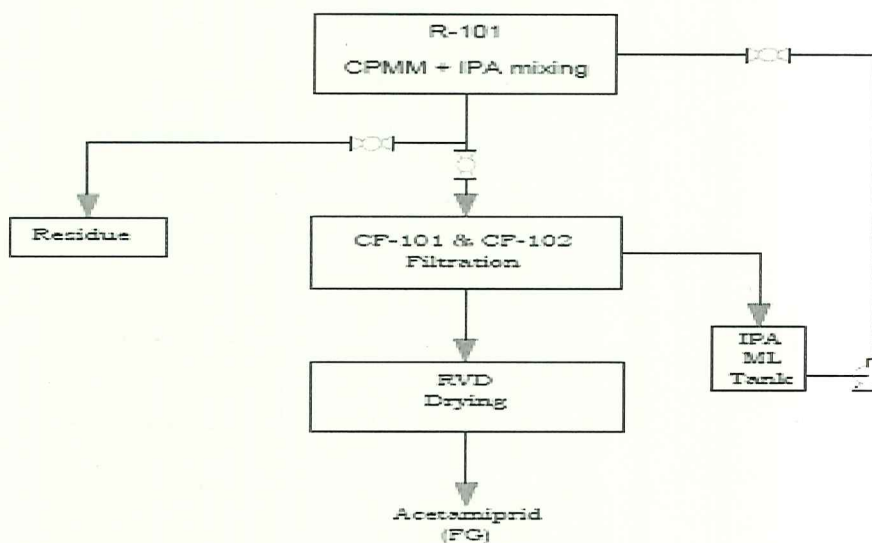
#### 4.4 Process description

The unit has one production block, one administration block, Two solvent storage section and one ETP. The accident occurred in production in Distillation kettle No R-108. In production 14 Nos of reactors are housed, 8 Nos in second floor 6 Nos in the third floor. Distillation kettle No R-108 - (in which accident took place) is Stainless steel 316 equipment, installed during the year 2005. It was informed by the unit officials that, depending upon the application and usage, the average life of the reactor vary between 25 to 35 years. On the day of the accident the unit was involved in the manufacture of Acetamiprid and

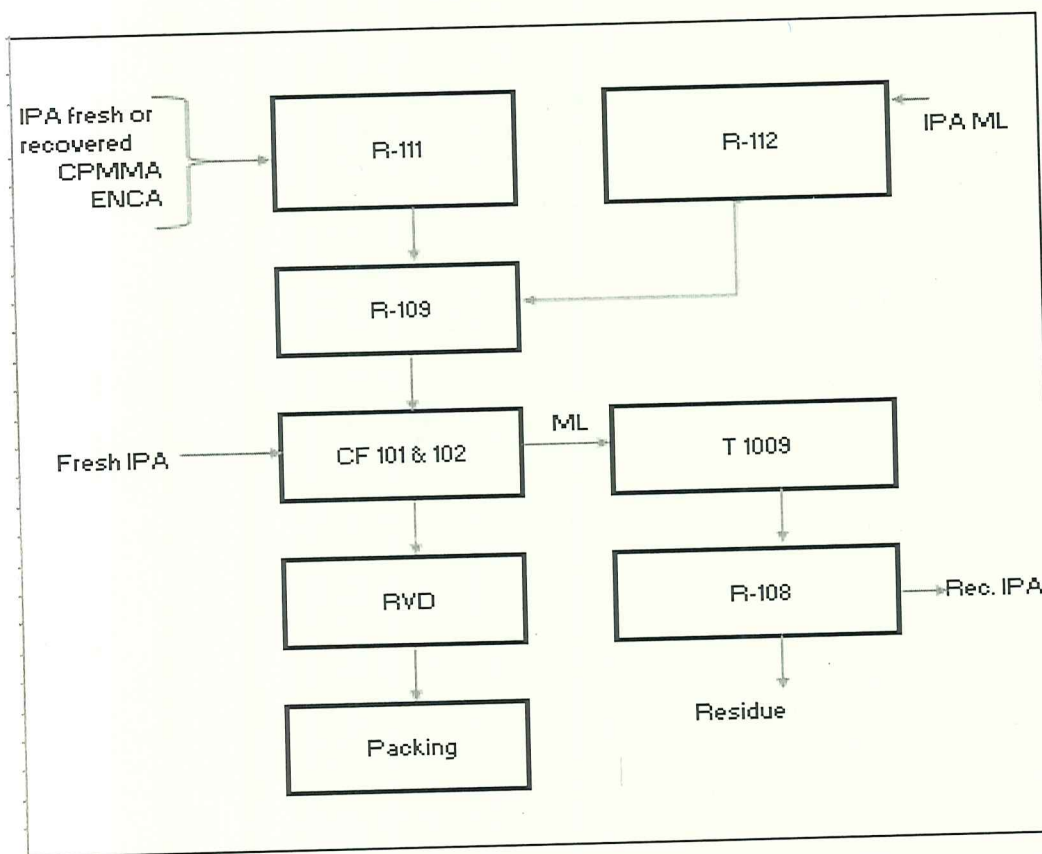
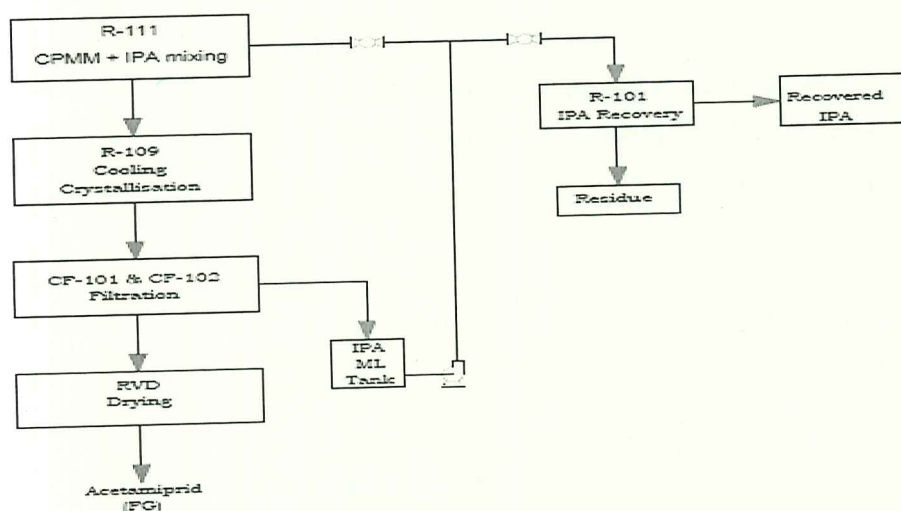
Fipronil Technicals (Pesticide Bulk). The unit is consented to manufacture 57 products, which involves One to six stages of manufacturing depending upon the manufacturing process of the particular product. During interaction with unit representative, it was learnt that they were having more than 25 to 35 years experience in various chemical manufacturing industries. The accident occurred while allowing the distillation residue by natural cooling, after the completion of solvent recovery from the Mother liquor by atmospheric distillation, in distillation kettle R-108.

Process flow diagram given below provides the details of the manufacturing process of Acetamiprid.

**Crimsun Organics Pvt Ltd**  
**Acetamiprid Block Drawing**  
**Scale Up Phase - I**



Crimsun Organics Pvt Ltd  
 Acetamiprid Block Drawing  
 Scale Up Phase - II



### **Chemical Reactions:**

Isopropyl Alcohol (IPA), is charged into the Reactor R-111, then N- (6- chloro pyridin-3-yl ) methyl) methylamine ( CPMMA) is pumped into the Reactor (R-111). The solution is cooled to 25<sup>0</sup>C by circulating chilled water in the reactor jacket. Then 2-cyano-N-ethylacetamide (ENCA) is added slowly to the mass in R-111, the mass temperature shall be maintained between 25 to 35<sup>0</sup>C. After completion of required quantity of ENCA, the mass temperature is raised to 45- 48<sup>0</sup>C by circulating hot water in the jacket and the mass temperature is maintained at 45- 47 <sup>0</sup>C for 4 – 6 hours for the reaction to take place. Once the reaction completed, the mass would be cooled using chilled water and then transferred to crystallizer R-109.

### **Crystallization:**

Required quantity of IPA shall be added to R-109 and the mass is cooled to 0 – 5<sup>0</sup>C. Crystallization of the product would be started at this temperature and by maintaining this for about another 3 Hrs all the product would get crystallized from the solution.

### **Centrifuging (Separation of Product & the ML)**

The product suspended in the solution would be separated by centrifuging. Impurity, if any, stuck with the product is removed by washing the product in the centrifuge by IPA. Thus, product and the solvent along with impurities (Mother liquid) will be separated in the centrifuge.

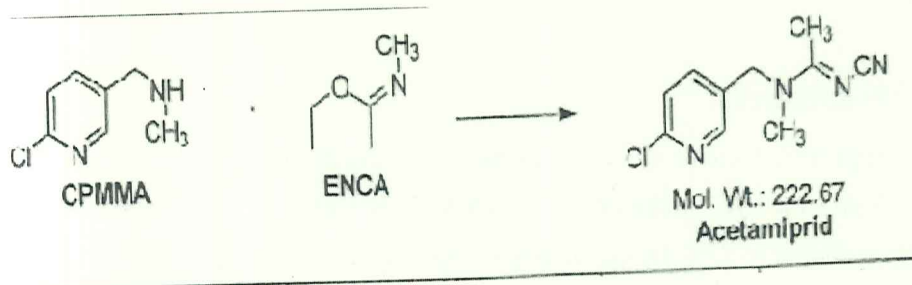
Mother liquid separated from the centrifuge would be collected into the mother liquid storage tank, and shall be taken for the next batch. After circulating the ML for about 10 batches, it would be taken for circulation for removing the dissolved matter in the solvent (Impurities, Acetamidrid, CPMMA, ENCA).

Thus, the process does not generate any liquid effluent or vapor emission.

### **Drying**

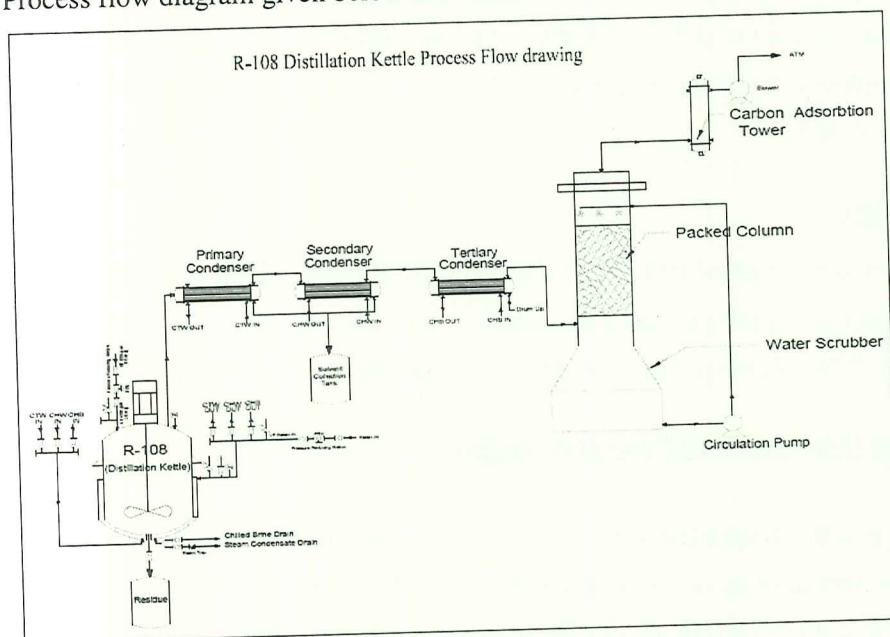
Wet product would be loaded into the rotary vacuum dryer by circulating hot water in the jacket and also by applying vacuum in the shell side. On completion of the drying the product would be packed and sent to finished goods store after quality check and approval.

**Chemical Reaction:**



**Solvent Recovery Process**

Process flow diagram given below shows the solvent recovery process.



**Atmospheric Distillation of Solvent in R-108 Distillation Kettle.**

The mixture of solvent, with other impurities, known as mother liquor, is pumped to the distillation kettle R-108 for the purpose of recovery of solvent and separation of impurities from the solution as residue.

The solution is heated slowly by applying low pressure steam at the jacket of the distillation kettle R-108. And the vapours evaporating from the solution is condensed in the series of condensers connected by means of vapour column. Initially the vapour enters the primary condenser where cooling water from the cooling tower would circulate as cooling medium. Most of the solvent vapours are condensed in this condenser.

If any uncondensed vapours are there it would be condensed in the secondary condenser, in which chilled water at a temperature of about 10<sup>0</sup>C is circulated. Solvent condensed is collected in the solvent storage receiver and taken for reuse in the subsequent batches.

If any non- condensable of residual uncondensed solvent vapour comes out of the secondary condensers goes to the tertiary condenser, where the residual solvent vapour, would be condensed and the non- condensable would leave the condenser and goes to the vent scrubber.

In the vent scrubber, water is circulated, from the top of the scrubber and the gases enters from the bottom. Water soluble matter, if any present in the non-condensable vapours would be removed and then the remaining non – condensable matter would be vented at about 25 mt scrubber stack.

Distillation of IPA is carried out at atmospheric pressure, in Distillation kettle R-108. For monitoring the inside temperature of R -108, a Resistance Temperature Detector (RTD), with a digital display unit indicator is provided; also, a Pressure Gauge with an analogue indicator is provided to monitor pressure inside the kettle. Vapours of IPA from the distillation process are condensed, using a primary condenser with cooling water (33 Deg C) as cooling media and also a secondary condenser with chilled water (+10 Deg C) as the cooling media, then finally using the Tertiary condenser, where chilled brine at -20 Deg C is being used as cooling medium. Non condensable, if any, coming out of the tertiary condenser are connected to the ID fan and vented atmosphere at a height of 25 M. Thus, the vent of the distillation kettle R-108 is maintained atmospheric pressure always.

In order to ensure the complete removal of solvent from the residue, even though the boiling point of the solvent is 82.5 <sup>0</sup>C at atmospheric temperature, the mass would be gradually heated upto 120 <sup>0</sup>C.

After this temperature the only impurities, dissolved product, Raw Material alone would be present in the residue. Approx. quantity of residue would be 180 to 200 kg and approx. constituents of such residue after removal of the solvent are as under:

COMPONENT	Total %
CPMMA	5.75
ACETAMIPRID	85.26
INTERMEDIATE	8.51

Once the solvent is recovered, the steam valve to the kettle would be closed and the agitator would be kept on so that the residue temperature would get reduced by natural cooling. Once the residue temperature reaches around 60 °C same would be drained in drum and after cooling to room temperature it would be transferred to Hazardous waste storage shed and disposed from there to cement industries as approved in the Hazardous waste authorization.

The Material Balance of IPA distillation batch in R-108 is as under:

1. Total quantity taken for distillation - 7000 Lit
2. Quantity of solvent distilled out - 6660 Lit
3. Residue left out in the Kettle - approx. 180 to 200 Ltr.
4. Loss of solvent - approx. 140 Ltr.

#### 4.5 Sequences of Events and Causes of Accident

The sequence of events is described as under:

12.05.2021 Around 0200hrs	During the night shift of 12.05.2021, the solvent recovery operation was completed; Steam supply to the Kettle limpet coil was stopped around 0200 hrs, by Mr. Nirmal Raj (Shift Chemist), by closing the steam line inlet valve and kept the stirrer in 'ON' condition and informed the night Shift In-charge, Mr Kalaiselvan about the status of the R-108. Mr Kalaiselvan went to the second floor and inspected the residue, inside the Kettle R-108 and instructed Mr. Nirmal Raj that once the temperature of residue cools to 60 Deg C, it can be drained, during first shift hours, of the succeeding day.
13.05.2021 Around 0730 hrs	Shift Chemist, Mr Kumaresan, who was operating the nearby reactor, had seen that slight fume coming from the reactor area and informed to the Shift Chemical Engineer, Mr Manikandan. Immediately Mr Manikandan, came to the spot and noticed lube oil from the agitator mechanical seal pot, started flowing out like a pressure- spray, over the kettle and fumes coming from the manhole cover of Kettle (R-108)

13.05.2021 Around 0740 hrs	Tried to apply cooling water to the reactor (R-108) limpet coil, but gave up, when he had observed a mild blast lifting the manhole top cover at about 0740hrs, and more smoke started coming around and hence he started to run away from the spot to ground floor.
13.05.2021 Around 0750 hrs	<p>Since some amount of residue material, from the Distillation kettle R-108, got splashed over the pipe lines, reactors, paper bags etc., as an immediate safety measure, electrical power to the plant was put out; More smoke started emanating as the lub oil in the Kettle R-108 Shaft Mechanical seal , cold insulation material and the paper bags, plastic chairs , records kept in second floor etc . Fire tender from the SIPCOT fire service station was called and they reached at around 7.50am.</p> <p>Since the fire was mainly due to seal oil, cold insulation, empty bags, plastic chairs, records and some empty drums material, same was brought under control using fire extinguishers and connecting foam nozzles in the fire hydrant hoses , on solid fires using fire hydrant water .</p>
13.05.2021 Around 0755 hrs	<p>At the time of the incident, all the employees &amp; plant helpers, who were working, in second, first and ground floors, Utility etc came down to the adjacent ground floor area, outside the production block.</p> <p>However, 2 company employees and 4 plant helpers (contract workers) who were working on the third floor went to the terrace. In that, one employee and three helpers, who again attempted to come down to ground floor through thick smoke, fainted near to the terrace staircase. These fainted 4 employees were immediately rescued and taken to hospital, where unfortunately all four of them, passed away. At around 0755 hrs, the other 2 employees, who were staying at the terrace, near water tank, came down, after the smoke subsided, without getting affected.</p> <p>Apart from the above four people, who were initially taken to hospital, total 11 people were there in the production block at the time of incident and 1 safety steward went to rescue the people. All these 12 people were provided initial First Aid by the Company which is mentioned as under:</p>

	<p>The employees were shifted from the accident place to fresh air. Shower wash was given for 10-15mts. Then the contaminated clothes were removed. Water eye wash was given for over 15mts with holding eye open. Employees' consciousness level &amp; SPO2 was checked which was in between 97-98%. Airway were clear &amp; 8 litre of oxygen was given through face mask to treat breathing difficulty. For skin irritation &amp; blister- 2.5% calcium gluconate gel was applied after water wash.</p> <p>The personnel were shifted to the Govt. Head Quarters Hospital, Cuddalore and were later discharged.</p>
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#### 4.6 The Possible causes of the Accident as reported by Joint Director - DISH :

- i. In order to release sudden abrupt rise of pressure and heat in the reactor vessel above the required level of pressure and heat, for additional safety purpose, the safety valve supposed to be installed but the same was not in place. And not connected to Scrubber system to avoid gas release outside.
- ii. If the leak occurred in between steam line to reactor vessel, in order to avoid steam leak, double valves had not been installed & in between the double valves, a bleeder valve had not been installed.
- iii. In case of temperature rise above the required level in the reactor vessel, the arrangement for supply of cooling water in the steam line has not been made.
- iv. Since the Acetamidrid impurities are decomposing material, it should not store in the reactor vessel at large quantity. It should be drained to Drums. After draining the reactor vessel, the reactor vessel should be tested.
- v. *It was concluded that in the absence of above mentioned safety measures, the malfunctioning of the steam valve might have led to the continued heating of the residue, even after closing the valve at 0200 hrs. Sudden blast-opening of the manhole, with minor fire and splash of fluid occurred. Fire at incipient could not be controlled, due to leaking seal oil over the reactor. Another source of ignition could be the static discharge developed due to sudden opening of manhole.*

- vi. *The committee also noticed that absence of automation, comprehensive standard operating procedure on operational parameters like temperature, pressure, addition of chemicals etc., No alarm system in the process area to alert the personnel during unforeseen situation /emergency, lack of knowledge/training on safety precautions to be taken during emergency situation caused the death of four people and injuries to 12 employees.*

#### 4.7 Details of deceased and injured persons due to accident:

As per the information of industry representative, at the time of accident employees and plant helpers working in second, first and ground floors came down to adjacent ground floor area, however 2 company employees and 4 helpers working in the third floor went to terrace, in that one employee and three helpers attempted to come down due to thick smoke all 4 fainted and shifted to Government hospital, Cuddalore. As per the Post mortem report all 4 bodies were shifted to hospital in between 4.00 to 5.00 PM on 13.05.2021. In all 4 postmortemreport exact cause of death is not specified.

**Table No. 1 Details of deceased persons**

Sl. No	Name of the deceased	Designation	Age	Qualification
1	Mr.Rajkumar. R	Plant Helper	42	8th Standard
2	Mr.Ganapathy. K	Plant Helper	25	12 <sup>th</sup> Standard
3	Mrs.Savitha. S	House Keeping	35	9th Standard
4	Mr.Vijeshraj. V	Trainee Chemist	25	BSc Chemistry

Apart from above 11 people working in production block and one safety steward went to rescue the people got injured, it is informed that all 12 people provided initial First aid before shifting to the government hospital, one person with the injury in the hand was referred to Mahatma Gandhi Medical College and Research Institute, Puducherry. The other 11 were kept under observation for approx. 48 hours, thereafter the hospital was requested to release them on request for further precautionary investigation in other hospital.

**Table no. 2 Details of Injured persons**

Sl. No	Name of the injured	Designation	Age
1	Mr.Hariharan. M	Chemist	23
2	Mr. Raj. M	Trainee Chemist	29
3	Mr.Vinothkumar	Fire Steward	25
4	Mr.Manikandan. R	Shift In charge	31
5	Mr.JawharGowrirajan. S	Chemist	29
6	Mr.Sabari. S	Trainee Chemist	21
7	Mr.Ramkumar	Chillar Operator	26
8	Mr.Sathiyamoorthy. L	Fitter	30
9	Mr.P.Sathishkumar	Trainee Chemist	27
10	Mrs.Selvi	House Keeping	42
11	Mrs.Gunasundari. M	Housekeeping	49
12	Mr.Vignesh S (injured due to assault)	Chemist	25

**4.8 Who is responsible for accident:**

It is the primary responsibility of the unit to establish safety measures like Automation, interlocking for critical process parameters like temperature, pressure, Safety valves, alarm system. The unit has to take regular calibration of equipment's, Standard operating Procedures should be made available in each equipment's. It is unit responsibility to allow only trained employees in the production area and also it is mandatory to comply with all statutory, regulatory, safety clearances stipulated by various concerned departments. The committee observed that gross negligence of the unit as well as handling of equipment by semi trained employees are responsible for the accident.

#### 4.9 Damage Assessment and Calculation of Compensation:

The accident was restricted to one reactor namely R-108 in the particular production block. The other reactors were found intact, no impacts observed outside the production block or outside the unit. The damages occurred are as follows;

##### i. Loss of life and status of award of compensation:

Seventeen people were present in the production block where accident happened, out of which one permanent employee and three contract employees were died and 12 people got injured during accident, the committee interacted with two injured employees, the statement given by them is as below ;

- a. At first fumes were observed from Reactor 108 and learnt that Globe valve was not closed properly which caused for flow of steam into reactor which supposed to be cut off, he was tried to close the secondary valve that time lube oil was started splashing and got spots on his hand hence he ran away from the place and got burn injuries on his hand.
- b. Safety Steward rushed to rescue the people from production block but due to disturbance in personal protection equipment, he inhaled the fume and got unconsciousness, after giving first aid treatment he was shifted to hospital.

Regarding compensation a peace committee meeting was conducted by the District Administration under the Chairmanship of Revenue Divisional Officer (RDO), Cuddalore and the representatives from the industry and the public participated in the meeting. It was decided in the meeting that the industry shall pay Rs 15.0 Lakhs to the dependants of each deceased employee as compensation (Minutes of the peace committee meeting enclosed vide **Annexure - 4**). Accordingly the industry has paid the compensation amount and the family members of the deceased employees had accepted the compensation.

In accordance with Employees Compensation Act 1923 the mechanism of calculating the compensation is

$$\text{Compensation} = 50 \% \text{ of Monthly wages} \times \text{Relative factor}$$

The amount of Compensation to be paid to the family of the deceased as per the Employees Compensation Act 1923 is detailed below;

**Table 3: Details of Compensation to be paid to the Deceased**

Sl. No	Name of the Deceased	Nature of Employment	Age	Wages Rs.	Employee Compensation Rs.
1	Mr.Rajkumar. R	Private Contract	42	7254.0	647383/-
2	Mr.Ganapathy. K	Private Contract	25	11596.0	1257644/-
3	Mrs.Savitha. S	Private Contract	35	7254.0	714737/-
4	Mr.Vijeshraj. V	Company Employee	25	13170.0	1428352/-

Hence, the compensation of Rs 15 lakhs paid by the industry to the dependant of each deceased is adequate as per the Employees Compensation Act 1923.

In addition the Government of Tamilnadu has paid the compensation of Rs. 3 Lakhs to the family of each deceased. All the above workers are covered under Employee State Insurance (ESI). Under ESI Act monthly pension at the rate of 90 % of Last drawn wages are admissible to them.

Out of 12 injured, 11 were discharged after 48 hours observation from Hospital, one was discharged after 3 days of treatment from MGMC&RI, Puducherry. It was reported that they resumed the duty. The unit representative informed the committee that expenditure incurred towards their treatment was borne by the unit and all are keeping fine. The unit has announced following compensation of injured employees;

**Table 4: Detail of Compensation paid to injured people**

Sl. No.	Name of the injured	Designation	Compensation paid in Rs.		
			By unit	By govt	Total amount
1	Mr.Hariharan. M	Chemist	10,000/-	1,00,000/-	1,10,000/-
2	Mr. Raj. M	Trainee Chemist	10,000/-	1,00,000/-	1,10,000/-
3	Mr.Vinothkumar	Fire Steward	10,000/-	1,00,000/-	1,10,000/-

4	Mr.Manikandan. R	Shift In charge	10,000/-	1,00,000/-	1,10,000/-
5	Mr.JawharGowrirajan. S	Chemist	10,000/-	1,00,000/-	1,10,000/-
6	Mr.Sabari. S	Trainee Chemist	10,000/-	1,00,000/-	1,10,000/-
7	Mr.Ramkumar	Chillar Operator	10,000/-	1,00,000/-	1,10,000/-
8	Mr.Sathiyamoorthy. L	Fitter	10,000/-	1,00,000/-	1,10,000/-
9	Mr.P.Sathishkumar	Trainee Chemist	10,000/-	1,00,000/-	1,10,000/-
10	Mrs.Selvi	House Keeping	10,000/-	1,00,000/-	1,10,000/-
11	Mrs.Gunasundari. M	Housekeeping	10,000/-	1,00,000/-	1,10,000/-
12	Mr.Vignesh S (injured due to assault)	Chemist	10,000/-	1,00,000/-	1,10,000/-

ii. **Environmental damages due to accident:**

a. **Damage to Water Environment :**

Informed that to douse the fire, service team used Fire extinguishers to extinguish the small fire which was at the various locations of insulation. The water from the Fire tender was used for quench the drums containing solvents to keep them cool the water used was about 4.5 kl of water and 0.5 kl of foam. The quenched water/ water used for washing in production area was collected and transferred to the ETP. Hence the unit claims that no water pollution was caused due to this incident and the same was confirmed from TNPCB.

**Table 5: Type and quantity of Fire Extinguishers used are as under:**

Sl.no.	Description	Quantity	Cost in Rs
1	CO <sub>2</sub> -(6.5 kg)	1	900
2	CO <sub>2</sub> -(4.5 kg)	1	650
3	ABC-6 kg ( Mono Ammonium Phosphate ) (Powder )	9	7875

4	Dry Chemical Powder - 6kg (Sodium Bi carbonate Powder )	7	6125
5	Dry Chemical Powder - 9kg (Sodium Bi carbonate Powder )	1	1100
6	Self - Containing Breathing Apparatus (Air)	3	1050
7	Aqueous Film Forming Foam can 60 Lit	3	17550
8	Water Used from COPL reservoir in KL	5	75
9	Water used by Fire service dept Kl	4.5	67.5
10	Foam used by Fire service dept 500 lit (Approx)	500	48750
	Total		84,142.5

**b. Damage to the soil :**

It is informed that, the fire was restricted to production area only. However, as a precautionary measure to confirm that there is no impact to the soil, the company suo moto took an initiative and deputed GLENS Lab to collect the homogenous sample all around the production block in order to verify the impact of the incidence including use of the Fire extinguishers on the soil around the production block. As per the Results of Analysis, no soil contamination reported.

**c. Damage to Air**

It is Informed that, there was no major impact of the incident on the surrounding reactors and machineries except for some pipelines, Flanges, Valve, insulation, electrical wires etc. Apart from the above Catalyst got spilled and got drained and was collected into the ETP. Further, some paper bags lying on the shop floor and the cold insulation material got burnt.

The list of the material lost, their chemical formulation and quantity thereof is given below;

Items	Quantity
Residue comprising of Acetamidrid, CPMMA & other impurities	200 Kgs
Paper Bags with LDPE lining (including other papers)	10 Kgs
Cold Insulation comprising of thermocol	50 Kgs

Plastic barrel (LDPE)	10 Kgs
Plastic chair (LDPE)	2.5 Kgs
Lubricating oil	4 Ltr.

- Acetamidiprid filtrate taken for distillation-7000Ltrs.
- Solvent recovered – 6600Ltrs.
- Residue – (180-200kgs) Approx.
- Loss- 135Ltrs Approx.

200 kg of residue lost in fire:

COMPONENT	Total %	Weight in Kg
CPMMA	5.75	11.50kg
ACETAMIPRID	85.26	170.5kg
INTERMEDIATE	8.51	17kg

Details of gases produced.

The gases that are released during the reaction are CO<sub>2</sub>, HCl and NO<sub>2</sub>.

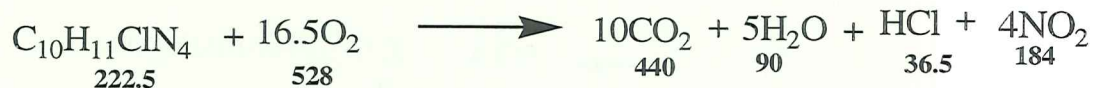
Gases produced because of combustion of each element of CPMMA.



11.50 Kg of CPMMA Available in the residue

So, after combustion

- CO<sub>2</sub> – 22.63Kg
- HCl – 2.68Kg
- NO<sub>2</sub> – 6.76Kg
- H<sub>2</sub>O -5.29Kg

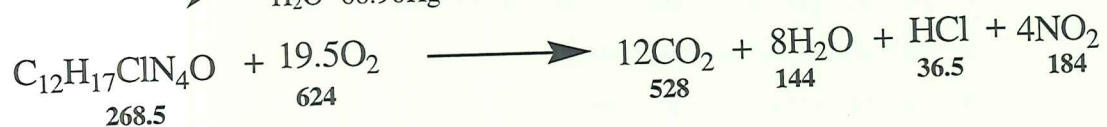


Gases produced because of combustion of each element of Acetamidiprid.

170.5 Kg of Acetamidiprid Available in the residue.

So, after combustion

- CO<sub>2</sub> – 337.16Kg
- HCl – 27.97Kg
- NO<sub>2</sub> – 140.99Kg
- H<sub>2</sub>O -68.96Kg



Gases produced because of combustion of each element of Acetamiprid intermediate.

17 Kg of Acetamiprid intermediate Available in the residue

So, after combustion

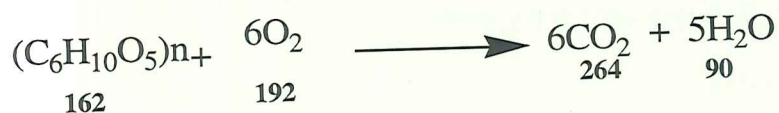
- CO<sub>2</sub> – 33.43Kg
- HCl – 2.31Kg
- NO<sub>2</sub> – 11.65Kg
- H<sub>2</sub>O -9.11Kg

So overall gas combustion from the 200 kg of the residue is.

CO<sub>2</sub> – 393.23Kg, HCl – 32.96Kg, NO<sub>2</sub> – 159.40Kg and water 83.37Kg.

#### Combustion of paper bags & thermocol

❖ Combustion of paper in presence of oxygen (cellulose)



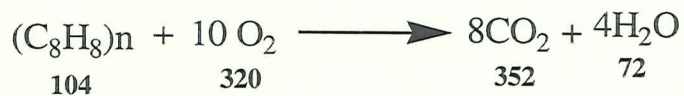
- 5 Kg of paper burnt in fire, it gives 8.14kg of carbon dioxide and 2.77kg of water will generate.

❖ Combustion of LDPE in presence of oxygen



- 5Kg of LDPE will burnt in fire, it gives 13.09kg of carbon dioxide and 3.33kg of carbon monoxide and 0.71kg of hydrocarbon will generate.

❖ Combustion of Thermocol in presence of oxygen



- 50Kg of thermocol will burnt in fire, it gives 169kg of carbon dioxide and 34.6kg of water will generate.

❖ Combustion of plastic barrel (LDPE) in presence of oxygen



- 10Kg of plastic barrel will burnt in fire, it gives 26.19kg of carbon dioxide and 6.6kg of carbon monoxide and 1.5kg of hydrocarbon will generate.

❖ Combustion of (plastic chair) LDPE in presence of oxygen



- 2.5Kg of plastic chair will burnt in fire, it gives 9.16kg of carbon dioxide and 2.33 of carbon monoxide and 0.5kg of hydrocarbon will generate.

❖ Combustion of Lubricating oil in presence of oxygen



- 4.0 kg of Lubricating oil combust in presence of oxygen will give, 5.71kg of carbon monoxide and 3.52kg of carbon dioxide and 0.5kg of carbon and 6.5kg of water will generate

**Table 6: Calculation of Compensation based on EU handbook**

Using EU Handbook							
COMPONENT	Chemical Formula	Quantity generated (in Kgs)	CO	CO2	HCL	NO2	H2O
CPMMA	C <sub>7</sub> H <sub>9</sub> ClN <sub>2</sub>	11.5	-	22.63	2.68	6.76	5.29
ACETAMIPRID	C <sub>10</sub> H <sub>11</sub> ClN <sub>4</sub>	170.5	-	337.16	27.97	140.99	68.96
INTERMEDIATE	C <sub>12</sub> H <sub>17</sub> ClN <sub>4</sub>	07	-	33.43	2.31	11.65	9.11
Paper Bags with LDPE lining		10	3.33	21.23	-	-	2.77
Cold Insulation comprising of thermocol		50	-	169	-	-	34.6
Plastic barrel (LDPE)		10	6.6	26.19			-
Plastic chair (LDPE)		2.5	2.33	9.16			-
Lubricating oil		4.57	5.71	3.52			6.5
TOTAL (Qty in Kgs)		277.07	17.97	622.32	32.96	159.4	127.23
Environmental Price as per Environmental Price EU 28 version published by European Union)			£0.0918	£0.0950	£17.9000	£22.1	£0.0000
Foreign Ex Rate			88.67	88.67	88.67	88.67	88.67
Amount			146	5,242	52,314	312,361	0.00

European Union has published Handbook of Environmental Prices EU28 version where in prices are expressed in Euros per kilogram pollutant emitted into the environment. The committee has used the document as reference to calculate the prices of the pollutants emitted into environment. The document indicates three types of pricing lower, central and upper depending quantity of emissions. The committee has used higher limit because though the total quantity of gases emitted is less but acute exposure resulted in four casualties. In the document, environmental prices for HCL is not assigned, when released into the environment, it will give acidic impact therefore the rate is taken that of sulfur dioxide. Hence the committee has used the environmental prices assigned to SO2 for calculating damage due to HCL.

**The total amount of compensation payable is Rs. 3,70,064/- as per EU 28 version**

**Contribution of Emissions into the atmosphere as per Environmental Damage Cost Assessment by NEERI document:**

200 kg of residue lost in fire:

**Table 7: Calculation of compensation based on NEERI document**

COMPONENT	Chemical Formula	Quantity generated (in Kgs)	Approximate Market price of material lost	Approximate cost of material lost
CPMMA	C <sub>7</sub> H <sub>9</sub> ClN <sub>2</sub>	11.5	Rs. 250/Kg	2875/-
ACETAMIPRID	C <sub>10</sub> H <sub>11</sub> ClN <sub>4</sub>	170.5	Rs.1000/kg	1,70,500/-
INTERMEDIATE	C <sub>12</sub> H <sub>17</sub> ClN <sub>4</sub> O	17	Rs.500/Kg	8500
Paper Bags with LDPE lining		10	Rs. 5000/kg	50000
Cold Insulation comprising of thermocol		50	Rs.1000/kg	50000
Plastic barrel (LDPE)		10 no.s	Rs.800/ barrel	8000
Plastic chair (LDPE)		1no.	Rs.400/ chair	400
Lubricating oil		4.57	Rs.1000/ kg	4570
Total cost				2,94,845/-

COMPONENT	Total %	Weight in Kg
CPMMA	5.75	11.50kg
ACETAMIPRID	85.26	170.5kg
INTERMEDIATE	8.51	17kg

Damage cost = Market price+ opportunistic cost+ treatment cost

Damage Cost	=	Market price	+	Opportunistic cost	+	Treatment cost
	=	Actual cost of the material lost	+	The essential product which could be beneficially used in treatment of ailments is wasted. The committee has assumed the market price of the product is considered as opportunistic cost	+	Treatment cost for using water and chemicals to douse the fire as per the Table – 5.  The injured employees have recovered and joined duty and all four injured have informed

						that they are not facing any health issues. The cost of treatment is already borne by the unit. Hence presently no additional treatment cost is required for injured employees but unit shall carry out health monitoring of injured employees for two years.
	=	2,94,845/-	+	2,94,845/-	+	84,142.5
Total damage cost	=	Rs. 6,73,833/- Rs. Six Lacs Seventy Three Thousand Eight Hundred and Thirty Three Only.				

The committee opines that Environmental Damage cost arrived as per the NEERI document i.e. Rs. 6,73,833/- may be considered for having released the pollutant to atmosphere due to accident.

- iii. Total compensation liable to pay by M/s Crimson Organic Ltd;
- The unit has already paid Rs. 15 lacs to the family of each deceased (Total Rs. 60 lacs paid towards Compensation to the family of deceased persons).
  - The unit has already paid compensation of Rs. 1.2 lacs to 12 injured employees @ of Rs. 10000/- to 12 injured employees
  - The unit shall pay environmental compensation of **Rs. 6,73,833.00/-on account of contribution of emissions into environment.**

**5.0 In compliance of Hon'ble NGT order, to ascertain the unauthorized discharge of untreated trade effluents/sewage is being done by any of the industries, the details are summarized as below;**

In SIPCOT, there are 45 industries, the scenario on mode of final disposal of treated effluents from industries of SIPCOT are given in Table.

**Table : Scenario of effluent management in industries of SIPCOT**

<i>No. of Industries treat &amp; reuse the effluent / disposed through MEE/ Solar evaporation and achieving ZLD</i>	<i>No. of Industries treat the effluent and send to common marine disposal system</i>	<i>No. of Industries with their own marine disposal system</i>	<i>CuddaloreSipcot Industries Common Utilities Ltd.,(CUSECS)</i>	<i>No. of Industries not generating trade effluent</i>
14	14	2	1	14

- a. Fourteen industries have installed Zero Liquid Discharge (ZLD) systems and recovering water through RO system and reusing the treated effluents in their process. The RO reject being concentrated through Multi Effect Evaporator (MEE) /Solar Evaporation and recovering salt.
- b. Fourteen industries are treating the effluents and disposing it to the Common Marine Disposal System, M/s. Cuddalore SIPCOT Industries Common Utilities Limited (CUSECs).
- c. Two industries namely M/s. Clariant Chemicals Limited is having its own marine disposal system for disposing its treated effluent into the sea and whereas M/s Chemplast Cuddalore Vinyls Limited is having its own marine disposal for disposing desalinated water.
- d. M/s. Cuddalore SIPCOT Industries Common Utilities Limited (CUSECs) collects the treated effluents from the individual member industries (14 Nos) through pipelines in a common sump in the SIPCOT Industrial Complex. From there it is pumped into the sea (Bay of Bengal) through a single marine outlet pipeline laid for 1 Km length in the sea bed.
- e. The member industries of CUSECs and industries having their own marine disposal system have installed online sensors to monitor the parameter pH, TSS, BOD, COD and flow rate at their outlet points. The industries installed ZLD system have installed flow meters and pH sensors. All these monitors are connected to the effluent monitoring center 'Water Quality Watch' at Tamil Nadu Pollution Control Board Head Office, Chennai which is continuously recorded. These online monitoring systems in 13 chemical industries were also inspected during the committee visit.
- f. There is no any unauthorized discharge of untreated trade effluents/sewage is being done by any of the industries, in SIPCOT Complex.

- g. The details of product, Quantity of effluent and the details of Effluent Treatment Systems with their mode of disposal of individual industries in SIPCOT are enclosed as **Annexure – 5**.
- h. Out of 45 industries located in SIPCOT, 40 industries are complying with all conditions of CTO under Air & Water Acts and Authorisation under H&OW Rules 2016, however 2 units (M/s. Tanfac ALF3 and M/s. Tanfac Cryolite) are not complying the consent order conditions, hence directions were issued to the units and the units rectified the deficiency indicated in the Board's Directions and the renewal of Consent is under process, other two units were not in operation and one unit was closed and vacated.

**5.1 The details of pollution control measures installed to curb air pollution are summarised as below;**

The industries in SIPCOT Industrial Complex have different types of processes involving heating, chemical reactions and steam production for its various industrial activities. These activities generate air pollutants such as Suspended Particulate Matter (SPM), Nitrous Oxides (NO<sub>x</sub>) and Sulphur dioxide (SO<sub>2</sub>). The industries in SIPCOT have installed the Air Pollution Control (APC) mechanisms in their sources of air emission from their process vessels and boilers. These APC measures such as Electrostatic Precipitators, Fabric filters, Cyclone dust collectors etc., are installed in the industries as per the requirement of their industrial processes. The particulates and gaseous emissions are controlled by these APC measures and the final treated flue gas is vented out through stacks. To monitor the quality of stack emissions, online monitors are installed in the stacks which record the levels of the parameters, SPM, NO<sub>x</sub> and SO<sub>2</sub> continuously. These recordings are connected to the 'Care Air Centre'(CAC) in the TNPCB Head Office at Chennai, where it is recorded continuously. In case of an exceedance of a particular parameter in a particular industry, it will send a communication alert through e-mail/message to the respective industry, to enable the industry to check and control their processes immediately and bring down the concentrations of emissions within the prescribed standards.

Industry wise air pollution control measures installed are given in Table below.

**Table: Status of Air Pollution Control System installed in 13 chemical industries**

S. No	Name of the Industry	Sources of Air Pollution	Control Measures	Status of online monitoring and parameters monitored	Remarks of the Committee
1	M/s. Tagros Chemicals India Private Limited	1.8 TPH(Coal) Boiler 2.6TPH(Wood) Boiler and 12TPH(Coal) Boiler(Common Stack) 3.3- Plant-I (CMAC) R-203 Vent 4.3-Plant-I (CMAC) R-204 Vent 5.3- Plant-5(Deltamethrin) R-104A,R-113 6.3- Plant-2(Hexaconazole) R-304,R-314 7.3 -Plant-2(Permethrin) R-220 Vent 8.3-Plant 1 (CMAC) R214, R218, 214A 9.4-Ejector sump vent 10. Water Ring Vacuum Sump Vent	1.Cyclone Separator & Stack (CAC) 2.Cyclone Separator & Stack (CAC) 3.Stack (CAC) 4.Stack 5.Stack	SO <sub>2</sub> , Cl <sub>2</sub> ,SPM, VOC	Installed online monitoring system and the same was found in operation
2	M/s. Solara Active Pharma Sciences Limited	1. Reactor Acid fume emission from Production Block –II 2. Reactor organic emission from Production Block II 3. Mercaptan emission from Block – II&VC 4. Reactor organic emission from production Block – III 5. Reactor acid fume emission from production Block – III	1. Scrubber with Stack (CAC) 2. Scrubber with Stack (CAC) 3. Scrubber with Stack (CAC) 4. Scrubber with Stack 5. Scrubber with Stack (CAC) 6. Scrubber with Stack 7. Bag Filter and Mechanical dust collector (CAC) 8. Scrubber with	Mercapton, PM, SO <sub>2</sub> ,TVOC, HCl, PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>x</sub> , O <sub>3</sub> , VOC	Installed online monitoring system and the same was found in operation

		6. Fugitive emission from equalization tank 7. 12T Bio briquettes fired boiler 8. Reactor Acid fume emission from Production Block-VA	Stack		
3	M/s. Tanfac Industries Limited	1. Anhydrite plant – Wet scrubber 2. Combustion Chamber (HF kiln) 3. Central Absorption System HF alkali scrubber outlet 4. SFL plant-wet scrubber outlet 5. Sulphuric acid plant stack 1-alkali scrubber 6. Sulphuric acid plant stack 2-alkali scrubber 7. Boiler 10T/hr-MDC outlet 8. Fluor spar drier 9. BF3 plant scrubber 10. PAC scrubber 11. Central absorption system AlF3 Scrubber 12. AL(OH3) drier 13. Spray drier burner 14. Spray drier scrubber	1. Packed bed scrubber 2. Stack 3. Acid scrubber venturi Scrubber catower 4. Stack 5. Stack 6. Packed bed scrubber 7. alkali scrubber 8. alkali scrubber 9. Dust collector 10. Cyclone separator 11. Packed Scrubber 12. Stack 13. Cyclone barometric condenser 14. PTFE bags cyclone separator Bag house	SO2, HF, SPM, VOC	Installed online monitoring system and the same was found in operation
4	M/s. Tata Chemicals Limited	1. Boiler 6TPH 2. Coal fire hot air generator	1. Cyclone dust collector & Stack 2. Modulating dust collector, Cyclone separator with stack	SPM, SOX, NOX, CO	Installed online monitoring system and the same was found in operation
5	M/s. Clariant Chemicals (India) Limited	1. Chloranil Plant Reactor Emission & MCPA 2. Chlorine Handle	1. Wet scrubber with stack (CAC) 2. Wet scrubber	PM, Cl2, SO2, VOC	Installed online monitoring system and

		<p>Area</p> <p>3. Pigment blue reactors(acid fumes)</p> <p>4. Blue Plant Neutralization reactors</p> <p>5. Blue plant Tray Driers(3 No)</p> <p>6. Blue plant Spin Flash Drier</p> <p>7. Blue plant Milling Hot Air Generator</p> <p>8. Blue Plant Ball Mill</p> <p>9. Blue Plant Milling Plant</p> <p>10. Fume cup board from R &amp; D Lab - 2No</p> <p>11. Process Control Laboratory</p> <p>12. Boiler-6 TPH(FO Fired)</p> <p>13. Boiler -8 TPH(Bio-Fuel Fired)</p> <p>14. 860 KVA DG Set</p> <p>15. 200 KVA DG Set</p> <p>16. 1050 KVA DG Set</p> <p>17. HOT AIR GENERATOR</p> <p>18. TC CPC Hot Air Generator</p> <p>19. TC CPC Spin Flash Drier</p> <p>20. TC CPC SCRUBBER</p>	<p>with stack</p> <p>3. Wet scrubber with stack (CAC)</p> <p>4. Wet scrubber with stack</p> <p>5. Stack</p> <p>6. Stack</p> <p>7. Stack</p> <p>8. Bag Filters with stack</p> <p>9. Stack (CAC)</p> <p>10. Stack</p> <p>11. Stack</p> <p>12. Common stack (CAC)</p> <p>13. Common stack (CAC)</p> <p>14. Stack</p> <p>15. Stack</p> <p>16. Stack</p> <p>17. Stack</p> <p>18. Stack</p> <p>19. Stack</p> <p>20. Scrubber followed by stack</p>		<p>the same was found in operation</p>
6	M/s. Chemplast Cuddalore Vinyls Limited	<p>1.Boiler</p> <p>2.Vent gas absorption system</p> <p>3.Drier stack</p> <p>4.Emergency Vent attached to VCM Storage Tank</p> <p>5.Coal Heading Conveyor-Transfer Point- 1- Coal Crusher</p> <p>6.Coal Heading Conveyor- Transfer Point- 2- Coal Bunker</p> <p>7.Coal Feed Hopper</p>	<p>1.Reverse jet bag filter outlet</p> <p>2.Reverse jet bag filter outlet</p> <p>3.Reverse jet bag filter outlet</p> <p>4.Bin Vent Filter</p> <p>5.Bin Vent Filter</p> <p>6.Bin Vent Filter</p> <p>7.Multi cyclone andWetscrubber</p> <p>8.Bag Filter</p> <p>9.Bag Filter</p>	<p>PM,VCM,SO<sub>2</sub>, NO<sub>x</sub>,CO<sub>2</sub>,CO, VCM,O<sub>3</sub>,CO, SO<sub>x</sub>, NO<sub>x</sub>,PM<sub>10</sub>,P M<sub>2.5</sub>,C<sub>6</sub>H<sub>6</sub></p>	<p>Installed online monitoring system and the same was found in operation</p>

		8.PVC Bagging Section- Bagging machine- 3 nos. 9.Product Silo- 3 nos.			
7	M/s Pandian Chemicals	1.Boiler 2.Electrolytic Cell	1.Providing packed bed with Alkali scrubber 2.Cyclone separator with stack	Cl <sub>2</sub>	Installed online monitoring system and the same was found in operation
8	M/s. Pioneer Jellice India Private Limited	1. Di-calcium Phosphate Drier 2. Boiler 15T/hr. (Coal Fired) 3. Power Generator 1238 Kva	1. Bag Filter with Stack 2. MDC, Wet Bottom Scrubber with Chimney provided 3. Stack	SPM	Installed online monitoring system and the same was found in operation
9	M/s. DFE Pharma India Private Limited	1.Boiler 4 T/hr 2.Spray Drier 3.Hot Air Generator	1.Dust Collector with Stack (CAC) 2.Stack 3.Twine cyclone, Quadra cyclone & stack	SPM, VOC	Installed online monitoring system and the same was found in operation
10	M/s. Asian Paints Limited	Boiler	Bag filter and Stack	PM,SO <sub>2</sub> ,NO <sub>2</sub> VOC,PM <sub>10</sub> ,P M <sub>2.5</sub> ,NO <sub>x</sub> , SO <sub>2</sub>	Installed online monitoring system and the same was found in operation
11	M/s. Covestro India Private Limited	1.Extruder and Finished products 2.Thermopak fluid heater 1 No. (4 Lakh Kcal) 3.DG set 600KVA, 400 KVA, 200KVA	1.Wet scrubber with stack 2.Stack 3. Acoustic enclosures with stack	PM, SO <sub>2</sub> , TVOC	Installed online monitoring system and the same was found in operation
12	M/s. Arkema Peroxides India Private Limited	1.Diesel Generator 725 KV  2.Diesel Generator 500 KV	Stack (2 Nos.)	VOC, HCI	Installed online monitoring system and the same was found in operation

13	M/s. Crimsun Organics Pvt Ltd	1.Oil Fired Boiler – 3 TPH 2.Reactors (14 Nos.) 3.Reactors (8 Nos. out of 14)	Stack (3 Nos.)	SPM	Installed online monitoring system and the same was found in operation
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The TNPCB is monitoring the Air Quality levels in the vicinity of individual industries by conducting Ambient Air Quality (AAQ) Survey around each industry, twice a year. In this survey, 8 hours of atmospheric air sampling is done to calculate the Ambient levels of SPM, NO<sub>x</sub>, SO<sub>2</sub> around the industry.

Some major industries are instructed by the TNPCB to operate Continuous Ambient Air Quality Station in their premises to monitor and record the parameters SPM, NO<sub>x</sub>, SO<sub>2</sub> continuously and the following industries have installed CAAQM Stations in their premises.

1. M/s. Solara Active Pharma Sciences Ltd.
2. M/s. Asian Paints Ltd Penta Division.
3. M/s. Chemplast Cuddalore Vinyls Ltd.

Apart from the continuous ambient air quality monitoring, sensors such as chlorine sensors, VOC sensors, fluorine sensors etc are installed in the specific industries which may emit such type of specific emissions.

The TNPCB office located amidst SIPCOT industrial complex is also operating a CAAQM Station in the premises, and the Ambient levels of SPM, NO<sub>x</sub>, SO<sub>2</sub>, etc., are monitored and recorded continuously.

## CONCLUSION

### Accident of M/s. Crimsun Organics Ltd.

- i. The unit is main responsible for accident due to not having proper safety measures as well as not having trained personnel to understand the situation to reduce the impact of accident.
- ii. Around 15 people were present in production area during accident, out of which 4 were fainted on inhalation of strong fumes and lost their lives. Other 11 working in different floors were fainted and recovered after hospitalization. One person

safety division who participated for rescue also got fainted and recovered after first aid followed by hospitalization.

- iii. The unit has paid the compensation of Rs. 15.00 lac each to the dependents of the deceased family i.e total of Rs 60.00 lacspaid to all four deceased. The injured people were paid @ Rs10,000.00 each i.eRs 1,20,000.00 paid to all injured. In addition, Government of Tamil Nadu paid compensation of Rs. 3.00 lac each to deceased family and Rs 1.00 lac to each to the injured employees.
- iv. The committee did not observe any damage to the surrounding environment, the accident and impacts were confined only to production block. The entire residue present in the distillation kettle R-108 was spilled out and caused for fumes and the same was evaporated. Hence restoration or remediation is not required in this incident case, however the health of the injured employees shall be monitored for a period of at least 2 years. For violations and the damages caused (contribution of reaction mixture into atmosphere) the unit shall pay **Environmental Compensation of Rs. 6,73,833/-**
- v. Post accident the unit was shut down for a period of 56 Days, and resumed the operation on 08/07/2021 after rectification of safety measures suggested by Inspectors of factory. During the committee visit on 08.07.2021, the unit was found in operation and manufacturing the pesticides at @ 2 T/day. The distillation Kettle in which accident happened was not taken for operation.
- vi. Out of 45 industries in SIPCOT, 14 industries are having full-fledged ETP to treat their effluent and achieving the Zero Liquid Discharge to land/water bodies, 14 industries are member of Common marine disposal system (CUSECS) and discharging their effluent after primary treatment to CUSECS through closed conduits. Two units are having their own marine disposal system and 14 industries are dry units and not generating any effluent. M/s. CUSECSis also considered as one industry since it handles collection from 14 units and homogenisation before disposing to Sea. All are having online monitoring system and connected to TNPCB 'Water QualityWatch' centre for real monitoring of effluent management.

- vii. As per the records of TNPCCB, 40 units (Total 45 Units) were possessing valid CTO under Air & Water Act, Authorisation under HO&W Rules and complying with all conditions. TNPCCB has taken action against the two units namely M/s. Tanfac ALF3 and M/s. Tanfac Cryolite, after rectification the renewal of the CTO is under progress, other two units were not in operation and one unit was closed and vacated.
- viii. The committee not observed any unauthorised discharge of untreated trade effluents/sewage in SIPCOT industrial complex.
- ix. All 13 chemical industries have provided required Air Pollution Control Devices and installed online monitoring system.
- x. It is humbly submitted that the industry & its personnel are solely responsible for this negligent act which resulted in the accident.

In view of the above, it is humbly submitted that all industries have to ensure self monitoring, self compliance and comply with statutory guidelines, safety measures suggested by MOEFCC, CPCB, TNPCCB, Directorate of Industrial Safety and Health ( DISH) etc.,

*By considering the above facts and observation, the Hon'ble Tribunal may pass appropriate Order (s)/Direction (s) as deemed fit.*

  
Joint Chief Environmental Engineer (M)  
Tamil Nadu Pollution Control Board,  
Trichy



Item No.03:

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 121 of 2021 (SZ)

*(Through Video Conference)*

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the  
News items published in The Hindu Newspaper, Chennai Edition,  
Dated: 14.05.2021, under the caption "Cuddalore pesticide  
Unit blast kills 4".

...Applicant(s)

Versus

1. \*The Chief Secretary to Govt. of Tamil Nadu,  
Government Secretariat, Fort, St. George,  
Chennai ,Tamil Nadu- 600- 009.
2. The Secretary to Govt. of Tamil Nadu,  
Department of Environment & Forests,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600- 009.
3. The Principal Secretary to Govt. of Tamil Nadu,  
Industries Department,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600- 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,  
Labour and Employment Department,

5. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy,  
Chennai, Tamil Nadu – 600 032.

6. Directorate of Boilers,  
Rep. by its Director,  
First Floor, (North Wing),  
PWD Office Compound, Chepauk,  
Chennai – 600 005.

7. The District Collector,  
Cuddalore District,  
First Floor, New Collectorate Building,  
Collectorate Manjakuppam,  
Cuddalore – 607 001.

8. Crimsun Organics Private Limited,  
Rep. by its Managing Director,  
C-9, C-10 & C-11, SIPCOT Industrial Complex,  
Kudikadu, Cuddalore – 607 005.

...Respondent(s)

Date of hearing: 04.06.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE MR. DR. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): Suo Motu by Court

For Respondent(s): Dr. V. R. Thirunarayanan for R1 to R4, R6 & R7  
Mr. C. Kasirajan through  
Ms. D. Ashwini for R5

## ORDER

1. The above case has been Suo Motu registered by this Tribunal on the basis of the newspaper report published in the Hindu Chennai Edition dated, 14.05.2021, under the caption "*Cuddalore pesticide unit blast kills 4*"
2. It is alleged in the newspaper report that there occurred a major industrial mishap, caused due to a blast in the 8<sup>th</sup> respondent unit/ Crimsun Organics Private Limited in Cuddalore in the State Industries Promotion Corporation of Tamil Nadu (SIPCOT) area in Kudikadu. It is alleged in the newspaper report that in the blast 4 persons died and the several persons injured.
3. According to the newspaper report, this was caused on account of the latches on the part of the industry in maintaining the safety measures and not complying with the conditions imposed in the clearance and the permissions granted.
4. Further on account of the fire broke out in the blast some environmental damage has been caused in that area.
5. The Pollution Control Board (TNPCB) had already issued an order for certain investigation to ascertain the reason for the incident.
6. It was also alleged in the newspaper report that an environmentalist in that area, informed that they were anticipating similar type of incidents in future as well and the people were having apprehension

of such disasters and though it was brought to the notice of the authorities, they have not taken any steps to redress the grievance or remove clear the apprehension of the people in that area.

7. It is also alleged that that there were frequent incidents of gas leak, effluent discharge etc., which contaminates the air as well as the groundwater.
8. On going through the allegations made in the newspaper report, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal for resolving the same. So, the application is admitted.
9. When the matter came up for hearing for admission today through Video Conference, Dr. V.R. Thirunarayanan represented respondents 1 to 4 & 6 & 7 and Mr. C. Kasirajan through Ms. D. Ashwini represented 5<sup>th</sup> respondent.
10. Issue notice to the respondents by Registered post with acknowledgement due and also by e-mail, so as to ensure service on them along with the copy of the paper report and the gist of the Suo - Motu proceedings with full cause title immediately in order to ensure their service.
11. In order to ascertain the genuineness of the allegations and also the violations if any, committed by the 8<sup>th</sup> respondent/Crimsun Organics Private Limited mentioned in the newspaper report and its impact,

we feel it appropriate to appoint a joint committee comprising of (1) The District Collector, Cuddalore District, (2) a Senior Officer from Tamil Nadu Pollution Control Board (TNPCB) designated by its Chairman, (3) a Senior Officer from the Central Pollution Control Board (CPCB) Integrated Regional Office, Chennai (4) a Senior Officer from the State Industries Promotion Corporation of Tamil Nadu (SIPCOT) deputed by its Chairman and the Managing Director to inspect the 8<sup>th</sup> respondent/Crimsun Organics Private Limited unit in question and submit a factual as well as action taken report, if there is any violation found.

12. The committee is directed to ascertain as to

- (i) whether the 8<sup>th</sup> respondent unit/ Crimsun Organics Private Limited is having all necessary permissions and clearances for running their unit, including environmental clearance if any required,
- (ii) whether the 8<sup>th</sup> respondent unit/ Crimsun Organics Private Limited is complying with all the imposed conditions in the clearance and the permission granted,
- (iii) If there is any deficiency for providing safety measures against the conditions imposed whether it is the cause for the accident,
- (iv) Whether any environmental damage has been caused on account of the incident, if so assess the environmental damage caused and

the environmental compensation to be recovered from them.

13. The committee is also directed to ascertain the general precautions taken by the industries and the State Industries Promotion Corporation of Tamil Nadu (SIPCOT) in the complex to avoid such incidents and regulatory mechanism to ascertain the number of units that are strictly adhering to the permissions granted and if not, what is the nature of action taken by the State Industries Promotion Corporation of Tamil Nadu (SIPCOT) against such erring industries.
14. The committee is also directed to ascertain as to
- a. whether any unauthorised discharge of untreated trade effluents/sewage is being done by any of the industries and
  - b. whether necessary pollution control mechanism has been provided to curb air pollution, likely to be caused on account of the poisonous gas emission being emitted from the units if any,
  - c. If there is any deficiency found, what is the nature of action taken and what are all the steps to be taken to improve the system to protect environment.
15. The State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Industries will be the nodal agency for co-ordination and also for providing necessary logistics for this purpose.
16. The committee is directed to submit the report in this regard to this Tribunal on or before **16.07.2021** by e-filing in the form of searchable

PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

17. Apart from filing the report, the official respondents are also directed to file their independent statements regarding the action taken and the regarding allegations made in the newspaper report and the remedial measures that has been provided by them to redress the grievance expressed by the local people in the newspaper report.

18. The Registry is directed to communicate this order to the members of the committee and also to the official respondents immediately through e-mail along with the copy of the news paper report and the gist of the Suo Motu proceedings with full cause title so as to enable them to comply with the direction.

19. For appearance of parties, filing of their independent responses and also for consideration of report, post on **16.07.2021**.

*(\* Corrected as per order dated 17.06.2021.*

Sd/-

.....J.M.  
(Justice K. Ramakrishnan)

Sd/-

.....E.M.  
(Dr. K. Satyagopal)

O.A. No. 121 /2021  
04.06.2021, Sr.



Annexure - 2

Compliance status of RCO conditions - M/s. CRIMSUN ORGANICS PRIVATE LIMITED, SIPCOT Industrial Complex, KUDIKADU Village, Cuddalore Taluk and Cuddalore District

Sl.No	Condition	Compliance status
	<b>Water Act</b>	
1	The unit shall manufacture only the products specified in the EC and shall not manufacture pesticide formulation products.	Complied. The industry is manufacturing products mentioned in the EC only.
2	The unit shall not carry out any establishment activities in the Plot No. C-9 and C-11 without obtaining consent of the Board.	No industrial activity is carried out in C- 9 and C-11 for the existing activity.
3	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously and the treated sewage shall be utilised for green belt development/gardening after satisfying the standards prescribed by the Board.	Complied. The STP was in operation during the time of inspection. The ROA of the treated sewage samples collected from the industry reveals that the standards are within the prescribed standards.
4	The unit shall not dispose the treated sewage to CUSECS and shall utilize the same for gardening as specified in the EC.	Complied. The treated sewage is not disposed to CUSECS. The treated sewage is disposed for gardening.
5	The unit shall operate and maintain the ETP followed by RO plant, MEE continuously and efficiently so as to achieve the ZLD.	Complied. The industry has provided ETP followed by RO plant and MEE and the unit achieves Zero Liquid Discharge.
6	The unit shall ensure that no discharge of untreated/treated trade effluent on land or into any water bodies either inside or outside the premises at any point of time.	Complied. No untreated / treated trade effluent is disposed outside the premises.
7	The unit shall analyze the treated sewage and treated trade effluent samples through TNPCB lab periodically and furnish ROA of the same.	Complied. Treated sewage and treated trade effluent are meeting the standards
8	The unit shall ensure that the effluent parameters shall satisfy the standards prescribed as per CPCB/MoEF& CC Notification issued from time to time.	Complied.

9	The unit shall furnish the Electro Magnetic Flow Meter readings and online connectivity data to JCEE (M), Trichy and DEE, Cuddalore on monthly basis without fail.	Complied. The details are furnished regularly.
10	The unit shall operate and maintain the EMFM provided at the inlet of STP and provide EMFM with computer recording arrangement at the out let of STP.	Complied. The industry has provided EMFM at the inlet and outlet of STP with computer recording arrangement.
11	The unit shall maintain the electromagnetic flow meters at the inlet of ETP, inlet of the RO System, RO permeate line, RO reject line, Inlet of Multiple Effect Evaporator, Multiple Evaporator condensate line in good condition and transmit the quality data to WQW, TNPCB, Chennai at all the time.	Complied. EMFMs installed and maintained. The same are connected to WQW, TNPCB, Chennai.
12	The unit shall maintain CCTV camera for monitoring the ZLD system in good condition and transmit the quality data to WQW, TNPCB, Chennai at all the time.	Complied. CCTV camera provided and data transmitted to WQW, TNPCB, Chennai.
13	The unit shall dispose the non-hazardous waste then and there without any accumulation.	Complied. The non hazardous solid waste is disposed then and there and no accumulation found.
14	The unit shall ensure that the Hazardous wastes generated shall be properly disposed as per the Authorization obtained under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	Complied. The hazardous waste is disposed as per the instruction.
15	The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.	Assure to comply at all times.
16	The unit shall apply for Authorization for proper disposal of Hazardous waste under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 under category 28(Schedule-I) for disposal of 28.4 - off specification products and 28.5 - Date - expired products if any.	Complied. The industry has obtained Authorisation under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 vide Board's Proc. dated 19.03.2020 with validity for five years.

17	The unit shall ensure proper disposal of discarded/date expired medicines and not to dispose discarded/date expired medicines in the lake or any other water bodies or any lands.	Assure to comply.
18	The unit shall maintain Form – 3 for the generation of hazardous wastes and shall file annual return in Form - 4 to the Board. The unit shall maintain the hazardous waste display board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.	Complied. The industry has furnished annual returns for the year 2019-2020.
19	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Generally Complied With.
20	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.	The total land area available for the project is 18051.03 sqm. The industry has developed green belt in an area of about 6300 m <sup>2</sup> with about 750 trees.
21	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Assured to comply.
22	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied. The industry has furnished environmental statement for the year 2019-2020.

23	The unit shall explore possibilities of reducing water consumption in process and also provide rain water harvesting facilities in the unit and practice water conservation measures.	Complied. The industry has provided rain water harvesting system for the buildings.
24	The operation of the unit shall not attract complaints from public.	Complied. No complaints received against the operation of the industry.
25	The unit shall dispose the distillation residue to some other beneficial users/to explore some other better option instead of disposing it to cement industries if the calorific value of hazardous waste is found less.	Complied. The unit has disposed the Hazardous waste to cement industries as per the hazardous waste authorisation.
26	The unit shall comply with the EIA Notification 2006 in case of any proposed changes from consented conditions.	Complied with.
<b>Air Act</b>		
1	The unit shall operate and maintain the air pollution control measures efficiently and continuously so as to satisfy the AAQ /Emission standards prescribed by the Board at all times.	Complied. The Air Pollution Control Measures are continuously operated. The ROA of the AAQ survey reveals that the standards are met with.
2	The unit shall conduct AAQ/Emission/ANL survey through Board lab and furnish report to the Board within a month.	Complied. Advanced Environmental Lab of TNPCB has conducted the AAQ survey.
3	The unit shall adhere to the National Ambient Air Quality / Stack / Ambient Noise Level standards prescribed by the Board from time to time.	Complied. The ROA of the AAQ/SM/ANL survey conducted in the industry reveals that all the parameters are within the prescribed standards.
4	The unit shall provide Online continuous Ambient Air Quality Monitoring stations at required places for TVOC, PM10, PM2.5, SO2, NOx, and provide proper data to Care Air Centre, TNPCB, Guindy all the times.	Assured to comply. The unit authority informed that continuous ambient air quality monitoring station will be installed before commissioning of the expansion activity.
5	The unit shall provide adsorption systems like Activated carbon/Charcoal to prevent /control odour from the reactors.	Complied. The industry has provided adsorption system.

6	The unit shall operate and maintain the safety measures and APC measures provided to arrest the fugitive emissions during its loading, unloading and handling operations.	Complied. The unit has provided safety measures at solvent storage tanks for charging of chemicals, loading of solid raw materials and product unloading.
7	The unit shall ensure the connectivity of Stack emission Online Monitoring system provided for PM attached to the stack of boiler and provide proper data to CPCB server.	Complied. The unit has provided continuous online monitoring system for the parameter PM for the Boiler stack and connected the same to the CPCB.
8	The unit shall connect the Stack emission Online Monitoring system provided for PM attached to the stack of boiler with TNPCB server and provide proper data at all the time.	Complied. The unit has provided continuous online monitoring system for the parameter PM for the Boiler stack and connected the same to the Care Air Centre, TNPCB, Chennai.
9	The unit shall maintain stack monitoring facility as per Emission Regulation Part-3 (ERP-3) norms for all the stacks attached with emissions sources.	Complied. The unit is maintaining stack monitoring facility as per Emission Regulation Part 3 norms.
10	The unit shall ensure that the port hole and ladder facility is safe to carry out monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied. The unit has provided port hole facilities as per ERP 3 norms and cage ladder.
11	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.	Complied. The total land area available for the project is 18051.03 sqm, The unit has developed green belt in an area of 6303 m <sup>2</sup> , which is 34.9 % of total land area.
12	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Assured to comply.
13	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied. The industry has furnished environmental statement for the year 2019-2020.

14	The operation of the unit shall not attract complaints from public.	Complied.
15	The unit shall comply with the EIA Notification 2006 in case of any proposed changes from consented conditions.	Assured to comply.

**Compliance of Authorization under Hazardous and Other waste Management and Transboundary Rules**

Sl.No	Conditions	Compliance
1	The unit shall dispose the Spent Oil and empty barrels/containers/liners to the units having valid authorization of the Board and registration certificate as recyclers and necessary endorsement shall be made in respect of the quantity transacted in the original letter of registration issued to the recycling unit lifting used oil.	Complied.
2	The unit has to ensure that the used/spent oil disposed shall confirm the standards suitable for the reprocessing of used/spent oil.	Complied.
3	The Hazardous wastes shall be stored in a compatible container on an impervious platform in closed shed which shall be provided with requisite fire protection system, personal protective equipment and safety system.	Complied.
4	The unit shall ensure that adequate fire safety measures have been provided to avoid any fire accidents in the unit.	Complied.
5	The unit shall maintain the Hazardous waste display Boards in front of the factory clearly indicating the same regularly as mandated by the Hon'ble Supreme Court order dated 14.10.2003.	Complied.
6	The person authorized shall comply with all the conditions stipulated in the authorization and other conditions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Complied.
7	The unit shall maintain Form 3 and submit Form 4 prescribed under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Complied.
8	The Hazardous wastes shall be disposed only with manifest that shall be maintained in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Complied.

9	The manifest shall be endorsed by the despatcher, transporter and receiver of hazardous wastes. The endorsed copy of the manifest shall be furnished to TNPCB as and when such disposal is made.	Complied.
10	The unit shall ensure that all provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended are complied with while handling hazardous waste.	Complied.
11	The authorization is subject to the terms and conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.	Complied.
12	The unit shall not store the Hazardous waste generated outside the premises of the unit.	Complied.
13	The unit shall maintain log book for the wastewater generation, treated, quantity of dried sludge generated from wastewater treatment.	Complied.



## பதிவஞ்சல் / ஒப்புதல் அட்டையுடன்

தொழிலக பாதுகாப்பு மற்றும் சுகாதார இணை இயக்குநர் அலுவலகம், கடலூர்  
தடையாணை

எண். இ/906/2021

நாள்:14.05.2021

தொழிற்சாலைகள் சட்டம் 1948 (திருத்தப்பட்ட சட்டம் 1987) மற்றும் தமிழ்நாடு  
தொழிற்சாலைகள் விதிகள் 1950

1. தங்கள் தொழிற்சாலையில் 13.05.2021 அன்று பிற்பகல் 01.45 மணியளவில் கடலூர் தொழிலக பாதுகாப்பு மற்றும் சுகாதார இணை இயக்குநர் (மு.க.பொ) மற்றும் கடலூர் தொழிலக பாதுகாப்பு மற்றும் சுகாதார துணை இயக்குநர் (மு.க.பொ) அவர்களுடன் கூட்டாய்வு செய்தபோது இணைப்பில் சுட்டிக்காட்டியவாறு தொழிற்சாலைகள் சட்டம் மற்றும் விதிகளின் கீழான சட்ட மீறுதல்கள் இருப்பது கண்டறியப்பட்டது. அதற்காக தற்போது தொழிற்சாலையில் நடந்த தீ விபத்தின் காரணமாக முழுமை பெறாமல் பாதியில் நிறுத்தப்பட்டிருந்தல் Fipronil Technical மற்றும் Acetamidrid Process Incomplete ஆக பாதியில் நிறுத்தப்பட்டுள்ளதால் விபத்து ஏதும் ஏற்படாவண்ணம் Process time ஆறு நாட்களுக்குள் முடித்து பாதுகாப்பாக Plant-ஐ Shut down செய்த பிறகு தொழிற்சாலையில் Reactor Vessel 108 உட்பட தொழிற்சாலை முழுவதும் பயன்பாட்டிற்கு தடையாணை பிறப்பிக்கப்படுகிறது.
2. இவ்வாணை சார்பு செய்யப்பட்ட 30 நாட்களுக்குள் இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்ககம், சென்னை அவர்களிடம் இவ்வாணைக்கு எதிராக மேல்முறையீடு செய்யலாம் என்பதை அறியவும், மேற்படி எந்த ஒரு மேல் முறையீடும் ரூ.5.00 மதிப்புள்ள நீதிமன்றக் கட்டணவில்லை மற்றும் இவ்வாணை வழங்கியவரால் சரிபார்க்கப்பட்டது என்று சான்றளிக்கப்பட்ட எதிர்மேல் முறையீடும் ஆணையின் (Order appealed against) உண்மை நகலை கொண்டிருக்க வேண்டும். மேலும் நீதிமன்ற கட்டண சட்டத்தின் கீழ் ஒவ்வொரு முன்னூற்று அறுபது சொற்களுக்கு அல்லது அதனை அடுத்த பின்னத்திற்கு ஐம்பது காசுகள் வீதம் ஆணையின் நகலில் கட்டணவில்லை ஒட்டப்பட வேண்டும்.

3. சட்டம் மற்றும் விதிகளின் கீழான ஏற்பாடுகளை செயற்படுத்தாமலுக்கு முன்னறிவிப்பின்றி (Without Prejudice) இவ்வலுவலகம் எந்த ஒரு நடவடிக்கையும் மேற்கொள்ளலாம் என்று இவ்வாணை அளிக்கப்படுகிறது.

(அ/ந) இணை இயக்குநர்,  
தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்,  
கடலூர்(பொ)

ஆய்வு செய்த அலுவலர்:

1. திரு.ரெ.சித்தார்த்தன், எம்.இ.எம்.பி.ஏ., டி.ஐ.எச்.,  
இணை இயக்குநர்,  
தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்,  
கடலூர். (மு.கூ.பொ)
2. திருமதி.இ. இலக்கியா, பி.டெக்.,  
துணை இயக்குநர்,  
தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்,  
கடலூர். (மு.கூ.பொ)

பெறுநர்:

MR.RAMESH PRABAKARAN , (Age-53)  
S/o.Mr.SENTHUR PANDIYAN,  
OCCUPIER / உரிமையாளர்,  
Crimson Organics Pvt Limited, Plot  
C9,10,11,Sipcot Industrial complex,  
Kudikadu Village, Cuddalore  
Town,Cuddalore Taluk,  
Cuddalore District.

நகல் பணிநிறுத்தப்படுகிறது:

1. இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், சென்னை.
2. கூடுதல் இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், திருச்சிராப்பள்ளி.

தொழிலக பாதுகாப்பு மற்றும் சுகாதார இணை இயக்குநர் அலுவலகம்,  
கடலூர்

தொழிற்சாலைகள் சட்டம் 1948 தமிழ்நாடு தொழிற்சாலைகள் விதிகள் 1950  
மற்றும் திருத்தப்பட்ட சட்டம் 1987

1.யிரிவு 40(2):

தொழிற்சாலையின் எந்தவொரு கட்டிடமோ (அ) கட்டிட பகுதிகளோ (ஆ) வழித்தடம், இயந்திரங்கள் (அ) உற்பத்தி வளாகத்தின் எந்த ஒரு பகுதி மனித உயிருக்கோ (அ) பாதுகாப்பிற்கோ அச்சுறுத்தல் ஏற்படும் வகையில் அமைந்திருக்கக்கூடாது.

ஆனால், அதற்கு மாறாக Crimson Organics Private Limited, Plot C9,10,11,Sipcot Industrial complex, Kudikadu Village Cuddalore Town,Cuddalore Taluk, Cuddalore District. என்ற இத்தொழிற்சாலையில் Fipronil Technical மற்றும் Acetamiprid Technical ஆகிய பூச்சிகொல்லி மருந்துகள் மொத்தமாக (Bulk) தயாரிக்கப்பட்டு வருகிறது. 13.05.2021 அன்று காலை 07.40 மணியளவில் இத்தொழிற்சாலையில் நிறுவப்பட்டுள்ள Reactor Vessel 108 உள்ளே Isoprophyl Alcohol Recovery செய்த பின்னர், Reactor Vessel-ல் ஏற்பட்ட திடீர் அதிக அழுத்தம் காரணமாக Reactor Vessel-ல் உள்ளே இருந்த Acetamiprid impurites இரண்டாவது தளத்தில் உள்ள manhole-ஐ திறந்து கொண்டு அதிக வெப்பம் மற்றும் அதிக அழுத்தத்துடன் வெளியேறியதன் காரணமாக Acetamiprid impurites வெளியேறி தீப்பிடித்து எரியும்பொழுது 2-Cholorophrine gas-ம், smoke-ம் வெளியேறியதன் காரணமாக அதனை சுவாசித்ததினால் முதல், இரண்டாம், மூன்றாம் தளத்தில் பணிபுரிந்து கொண்டிருந்த தொழிலாளர்களுக்கு மூச்சுதிணறல் ஏற்பட்டு 16 தொழிலாளர்கள் கடலூர், அரசு மருத்துவமனையில் சேர்க்கப்பட்டு அதில் 4 தொழிலாளர்கள் மரணமடைந்துள்ளனர் மற்றும் 9 தொழிலாளர்களும் கடலூர், அரசு மருத்துவமனையிலும், ஒரு தொழிலாளி பாண்டிச்சேரி மகாத்மா காந்தி மருத்துவமனையிலும் சிகிச்சை பெற்று வருகின்றனர் என்பது 13.05.2021 அன்றைய புலனாய்வின் போது கண்டறியப்பட்டது.

இவ்விபத்து கீழ்க்காணும் பாதுகாப்பு குறைபாடுகளுடன் Reactor Vessel 108 பயன்படுத்தப்பட்டதன் காரணமாக விபத்து ஏற்பட்டுள்ளது.

1	Steam line-ல் பாதுகாப்புக்கு இரண்டு Valveகள் உடன் நடுவில் ஒரு Bleeder Valve அமைக்கப்பட்டு, Steam line-ல் Leak இருப்பின் Bleeder Valve வழியே வெளியேறும் படியான அமைப்பு ஏற்படுத்தப்பட்டிருக்கவில்லை.
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2	Reactor Vessel —ல் எதிர்பாரா விதமாக வெப்பம், அழுத்தம் போன்ற காரணிகள் அதிகரிக்கும் போது அழுத்தத்தை வெளியேற்ற Safety Valve, அமைக்கப்பட்டு அதில் இருந்து வெளியேறும் வாயுக்கள் பரவி தொழிலாளர்களுக்கு ஆபத்து ஏற்படா வண்ணம் Scrubber system-த்துடன் இணைக்கப்பட்டிருக்கவில்லை.
3	இரண்டாவது தளத்திலிருந்து தொழிலாளர்கள் உடனடியாக வெளியேறுவதற்கு அமைக்கப்பட்டிருந்த இரண்டு படிக்கட்டு அமைப்புகளில் ஒரு அமைப்பு தற்காலிக பணிக்காக அடைக்கப்பட்டிருந்ததன் காரணமாக தொழிலாளர்கள் எளிதில் வெளியேற முடியாத நிலை ஏற்பட்டிருந்தது. மேலும் தொழிலாளர்கள் குறிப்பிட்ட அதிக அழுத்தத்தின் காரணமாக வாயுக்கள் வெளியேறிய போது கீழே இறங்குவதற்கு பதிலாக படிக்கட்டுகள் அடைக்கப்பட்டிருந்ததால் மூன்றாவது தளத்திற்கு சென்றதால் மேலே எழும்பிய வாயுக்களை சுவாசித்ததன் காரணமாக தொழிலாளர்களுக்கு மூச்சு திணறல் ஏற்பட்டுள்ளது.
4	Occupation Health centre — முழுநேர மருத்துவருடன் Factory Medical Officer உரிய கல்வி தகுதியுடன் முழு நேர மருத்துவ உதவியாளர் (உரிய கல்வி தகுதியுடன்) பணியமர்த்தி அதன் விவரங்களை சென்னை தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்குநர் அவர்களிடம் ஒப்புதல் பெறப்படவில்லை.

மேற்படி பாதுகாப்பற்ற சூழ்நிலைகளை முற்றிலும் அகற்றி Reactor Vessel 108 ஐ முழுமையாக சரிசெய்து உற்பத்தியாளரால் நிர்ணயிக்கப்பட்ட அழுத்தத்தில் Hydro test செய்தும், Agitator ஐ சரிசெய்தும், Primary, Secondary Comdemsor கள், Vapour line, Pipe line கள் மற்றும் இதர பாதுகாப்பு சாதனங்களின் பாதுகாப்பு செயல்பாடுகளை சரிசெய்து, உறுதி செய்து, சென்னை தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்குநர் அவர்களால் அங்கீகரிக்கப்பட்ட தகுதி வாய்ந்த நபரிடமிருந்து Examination of Instruments and Safety system மற்றும் testing, examination and repair of plants and equipments தகுதி சான்று பெற்று பாதுகாப்பாக உற்பத்திப்பணி தொழிற்சாலையில் நடைமுறைப்படுத்தப்பட்ட விவரம் தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்குநர் அவர்களுக்கு உரிய வழியில் சமர்ப்பித்து அவர்களின் அனுமதி பெறப்படும் வரை தொழிற்சாலையின் பயன்பாட்டிற்கு தடையாணை Fipronil Technical மற்றும் Acetamidrid Technical Batch process முடிந்த நாளில் இருந்து பிறப்பிக்கப்படுகிறது. இந்த தடையாணை உடனடியாக அமுலுக்கு வருகிறது எனவும் தெரிவிக்கப்படுகிறது.

எனவே, இவ்வாணை கிடைக்கப்பெற்ற தேதியிலிருந்து 30 நாட்களுக்குள் மேலே குறிப்பிட்டுள்ள பாதுகாப்பற்ற சூழ்நிலைகள் சரி செய்யப்பட்டு, போதுமான பாதுகாப்பு ஏற்பாடுகள் நடைமுறைப்படுத்தப்பட்ட விவரம் புகைப்பட மற்றும் ஆவண ஆதாரங்களுடன் இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்ககம், சென்னை மற்றும் இணை இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், கடலூர் அவர்களுக்கு தெரிவிக்கப்பட வேண்டும். அவ்வாறு 30 நாட்களுக்குள் சரி செய்யப்படவில்லை எனில் எந்த ஒரு முன்னறிவிப்பும் இன்றி தொழிற்சாலைகள் சட்டப்படி உரிய மேல் நடவடிக்கை எடுக்க ஏதுவாகும் எனவும் இதன் மூலம் தெரிவிக்கப்படுகிறது.

mmmm  
14/05/2021  
இணை இயக்குநர்,  
தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்,  
கடலூர்.(பொ)



ந.க.ஆ2/1/2021.  
நாள்:13.05.2021.

வட்டாட்சியர் அலுவலகம்,  
கடலூர்.

**அமைதி பேச்சுவார்த்தை கூட்ட நடவடிக்கைகள்.**

கடலூர் வட்டம், மஞ்சக்குப்பம் குறுவட்டம், குடிகாடு கிராமம், சிப்காட் தொழிற்பேட்டையில் இயங்கிவரும் க்ரிம்ஸன் ஆர்கானிக் பி.லிட் நிறுவனத்தில் 13.05.2021 இன்று காலை 07.04 மணியளவில், வடிகட்டும் உலை கலன் சரியாக இயங்காத காரணத்தினால், விபத்திற்குள்ளாகி வாயு தாக்கியதில் அந்நிறுவனத்தில் பணிபுரிந்த ஊழியர்களில் பதினேழு நபர்கள் மூச்சு திணறல் ஏற்பட்டு கடலூர் மாவட்ட அரசு தலைமை மருத்துவமனையில் சிகிச்சைக்காக அனுமதிக்கப்பட்டனர். இவர்களில் 4 நபர்கள் இறந்துவிட்டனர். இவ்விபத்து தொடர்பாக நிறுவனம் சார்பாக இழப்பீட்டு தொகை வழங்கக் கோரி கடலூர் வருவாய் வட்டாட்சியர் அலுவலகத்தில் வருவாய் கோட்டாட்சியர் தலைமையில் அமைதி பேச்சுவார்த்தைக் கூட்டம் நடைபெற்றது.

கூட்டத்தில் கலந்து கொண்டவர்கள் விவரம்:

1. வருவாய் கோட்டாட்சியர், கடலூர்
2. காவல் துணை கண்காணிப்பாளர், கடலூர்
3. காவல் உதவி கண்காணிப்பாளர், கடலூர்
4. வருவாய் வட்டாட்சியர், கடலூர்
5. வருவாய் ஆய்வாளர், மஞ்சக்குப்பம் குறுவட்டம்
6. ரமேஷ் பிரபாகர், மேனேஜிங் டைரக்டர், க்ரிம்ஸன் ஆர்கானிக் பி. லிட். நிறுவனம்
7. பரணிதரன், இயக்குநர், க்ரிம்ஸன் ஆர்கானிக் பி. லிட். நிறுவனம்
8. குமார், (PRO)
9. பா.தாமரைச்செல்வன், கடலூர் விடுதலைச் சிறுத்தைகள் கட்சி
10. RKL.சிவக்குமார், ஈச்சங்காடு, சிப்காட்
11. சன். முத்துகிருஷ்ணன், மாவட்ட கவுன்சிலர்
12. V.சிவக்குமார், தலைவர், குடிகாடு
13. R.P.துரை, முன்னாள் ஊராட்சி மன்ற தலைவர்
14. கோ.சந்திரசேகரன், மாநில இணைச்செயலாளர், பா.ம.க.
15. கலியமூர்த்தி, காரைக்காடு,
16. செல்வகுமார்,
17. T.ராமலிங்கம்
18. ஏ.சிவமணி
19. ரவி
20. எஸ்.முருகன்
21. எஸ்.சிவக்குமார்



13/5/21  
T-SHANKAR  
ADDL SP  
CWL  
CUDALORE.

13/5/21  
Tahsildar,  
Cuddalore

13/5/21  
RDO, Cuddalore

5. ஜெ. பி. சுவாமிநாதன்  
அய்யர்  
அதிகாரி  
இந்திய அரசு

6. சி. சி. சிவசாமிநாதன்  
கார்டு இன்சபெக்டர்  
இந்திய அரசு

7. இ. சி. சிவசாமிநாதன்

8. T. சிவசாமிநாதன்  
இ. சி. சிவசாமிநாதன்  
இந்திய அரசு

9. T. சிவசாமிநாதன்  
இந்திய அரசு

10. T. சிவசாமிநாதன்

S. சிவசாமிநாதன்

சென்னை

S. சிவசாமிநாதன்

T. சிவசாமிநாதன்

V. Vishay  
श्री २०२०

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The details of product, Quantity of effluent and the details of Effluent Treatment Systems with their mode of disposal of individual industries in SIPCOT

### Zero Liquid Discharge units

#### 1. Report on M/s. Tagros Chemicals India Limited [UNIT - I]

Name and Address of the unit	M/s. Tagros Chemicals India Limited [UNIT - I] A-4/1 & A-4/2, Sipcot Industrial Complex, Pachayankuppam, Cuddalore - 607 005.																										
Product with Quantity	<p><u>Product</u></p> <p>1.Deltamethrin – 20 Tonnes/Month  2.Oxyclozanide – 2 Tonnes/Month  3.Hexaconazole/Propiconazole/Dicamba/Tricyclazole – 20 Tonnes/Month  4.Metaphenoxy Benzyle Alcohol – 40 Tonnes/Month  5.Alphacypermethrin / Cypermethrin / Permethrin – 175 Tonnes/Month  6.Quinopyramine sulphate - 1.75 Tonnes/Month  7.D.V. Acid Chloride – 15 Tonnes/Month</p> <p>By Product:</p> <p>1. Hydrochloric Acid – 475 Tonnes/ Month  2. Sodium Sulphite solution – 1350 Tonnes/ Month  3. Sodium Sulphite Powder – 200 Tonnes/ Month  4. Aluminium Chloride Solution – 125 Tonnes/ Month  5. Ammonium chloride solution – 330 Tonnes/ Month  6. Mixture of Ortho and Para bromo Toluene – 95 Tonnes/ Month  7. IsoPropoylAlcohol and EDC – 30 Tonnes/ Month  2,2,2 – Trichloroethyl 3,3 Dimethyl -4- Chlorocyclo butanone – 40 Tonnes/ Month.</p>																										
Trade Effluent quantity	188.9 KLD																										
Effluent Treatment Plant Details	<table border="1"> <thead> <tr> <th>Name of the Treatment Unit</th> <th>Nos</th> <th>Dimensions</th> </tr> </thead> <tbody> <tr> <td>Collection Tank</td> <td>1</td> <td>3.18 (Dia) * 5</td> </tr> <tr> <td>Flash Mixer</td> <td>1</td> <td>2.7*2.7*1.4</td> </tr> <tr> <td>Flocculation Tank</td> <td>1</td> <td>2.7*2.7*1.4</td> </tr> <tr> <td>Lamella Plate Filter</td> <td>1</td> <td>1*1.5*0.8</td> </tr> <tr> <td>Sludge Drying Bed</td> <td>1</td> <td>4.65*4.65*2</td> </tr> <tr> <td>Collection Tank</td> <td>1</td> <td>12.7*5.7*2.7</td> </tr> <tr> <td>Equalization tank</td> <td>1</td> <td>8.82*3.83*3.06</td> </tr> </tbody> </table>			Name of the Treatment Unit	Nos	Dimensions	Collection Tank	1	3.18 (Dia) * 5	Flash Mixer	1	2.7*2.7*1.4	Flocculation Tank	1	2.7*2.7*1.4	Lamella Plate Filter	1	1*1.5*0.8	Sludge Drying Bed	1	4.65*4.65*2	Collection Tank	1	12.7*5.7*2.7	Equalization tank	1	8.82*3.83*3.06
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Sludge Drying Bed	1	4.65*4.65*2																									
Collection Tank	1	12.7*5.7*2.7																									
Equalization tank	1	8.82*3.83*3.06																									

	Neutralization Tank	1	2.6*2.6*2.6
	Flash Mixer	1	1*1*1
	Lamella Plate Filter	1	1.5*1*0.8
	Filter Feed Collection tank	1	3.8*3.3*2.9
	Dual media Filter	1	0.8 (Dia) * 2
	Treated Effluent Collection Tank	1	3.72*3.7*2.58
	MEE Feed tank/RO II Reject Tank	1	5.6*3.71*2.4
	Multi Effect Evaporator	1	10 KL/ Hr
	Multi Effect Evaporator(Spare)	1	7 KL/Hr
	Condensate Collection Tank	1	1.4 (Dia)*1.4
	Pressure Sand Filter	1	0.8 (Dia)*1.5
	Activated Carbon Filter	1	0.8 (Dia) * 2
	Filter Water Collection Tank	1	4.92*1.93*2.2
	RO Feed Tank	1	5.6*3.71*2.4
	Sand Filter	2	0.927 (Dia)*1.856
	RO-I Disc Type	1	241 m3/day
	RO-I Permeate Tank	1	5.6*2.92*2.4
	RO Reject Tank	1	5.6*2.92*2.4
	RO-II Spiral Type	1	150 m3/day
	Agitated Thin film drier	1	1.5 m3/hr
	Agitated Thin film drier	1	.85 m3/hr
	ML Tank	1	5.6*2.9*2.4
	Spare Tank	1	17*8*3
Trade Effluent Disposal	Zero Liquid Discharge. (Treated effluent is reused).		
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.		
Air Pollution Control Measures	8 TPH(Coal) Boiler	Cyclone Separator & Stack (CAC)	30 m Ht

	6TPH(Wood) Boiler and 12TPH(Coal) Boiler(Common Stack)	Cyclone Separator &Stack (CAC)	30 m Ht
	3- Plant-I (CMAC) R-203 Vent 3-Plant-I (CMAC) R-204 Vent 3- Plant-5(Deltamethrin) R-104A,R-113 3- Plant-2(Hexaconazole) R-304,R-314 3 -Plant-2(Permethrin) R- 220 Vent 3-Plant 1 (CMAC) R214, R218, 214A	Stack (CAC)	4 m Ht
	4-Ejector sump vent	Stack	5
	Water Ring Vacuum Sump Vent	Stack	6
The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.			

Compliance of consent order condition of **M/s. TAGROS CHEMICALS INDIA LIMITED [UNIT - I]**

**Water Act**

Sl. No	Condition	Compliance
1.	The unit shall operate and maintain the Effluent Treatment Plant provided for Low TDS trade effluent (101 KLD) and High TDS trade effluent (71 KLD) followed by Multiple Effect evaporator & Reverse osmosis System efficiently and continuously so as to achieve and maintain Zero Liquid Discharge System.	Complied.
2.	The unit shall install CCTV camera as per CPCB directions.	Complied.
3.	The unit shall collect the samples of Treated sewage discharged to CUSECS for marine disposal in the presence of the TNPCB officials and to analyze them every month through the Board Lab, Cuddalore.	Complied.
4.	The unit shall store the Hazardous Waste generated in an impervious platform with in a covered shed.	Complied.
5.	The unit shall apply for hazardous waste authorization for the expansion activity after obtaining CTO-Expansion.	Assured to comply
6.	The unit shall conduct Environmental Audit through a reputed Institute/Consultant within 3 months and action plan should be submitted to the Board	Assured to comply
7.	The unit shall ensure that there shall not be any discharge of treated/untreated effluent outside the premises under any circumstances	Complied.

8.	The unit shall ensure that online pH, BOD, COD, TSS and Flow meters connected to the Water Quality Watch shall be operated continuously.	Complied.
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**Air Act**

Sl. No	Condition	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures provided efficiently and continuously so as to achieve the emission standards prescribed by the Board.	Complied.
2.	The unit shall monitor gaseous emissions (SO <sub>2</sub> , NO <sub>x</sub> , HCl, VOC and HC) and particulate from various process areas regularly.	Complied.
3.	The unit shall conduct performance evaluation study for the existing Solvent Recovery System.	Assured to comply
4.	The unit shall conduct HC and VOC survey in all vents and work zone areas.	Assured to comply
5.	The unit shall conduct Ambient VOC/THC, Fugitive VOC and Stack VOC/THC survey through MoEF approved lab every quarter of the year and furnish the report to the Board regularly.	Assured to comply
6.	The unit shall ensure that online stack emission parameters, online ambient parameters for total chlorine and VOC Sensor connected to the Care Air Centre shall be operated continuously.	Complied
7.	The unit shall maintain stack monitoring facility as per Emission Regulation Part-3 (ERP-3) norms for all stacks attached with boilers.	Complied
8.	The unit shall ensure that the port hole and ladder facility is safe to carry out monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied

2. M/s. TAGROS CHEMICALS INDIA LTD [UNIT-II]

Name and Address of the unit	Tagros Chemicals India Ltd (Unit – II) S.F.NO.54 PART, Plot No:A-4/3, SIPCOT Industrial Complex, Pachayankuppam Village, Cuddalore Taluk, Cuddalore district.,607005
Trade Effluent quantity	16.9 KLD
Product with Quantity	<u>Product</u> 1. Ammonium Chloride 56 T/M 2. Cupric Hydroxide 1 TPM 3. Sodium Sulphite 99 T/M
Effluent Treatment Plant Details	Collection Tank and sent to Plant I ETP
Trade Effluent Disposal	Zero Liquid Discharge. (Treated effluent is reused).
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.
Air Pollution Control Measures	<ul style="list-style-type: none"> <li>i. MPBA, Sodium Sulphite Evaporation Condenser vent Wet scrubber with stack – Now MPBA product is not produced.</li> <li>ii. Concrete storage tank vent for sodium sulphite Wet scrubber with stack.</li> <li>iii. Rotary Drier-2 Nos. Cyclone dust collector with Air Balloon</li> <li>iv. Pulveriser Cyclone with bag filter</li> <li>v. DG SET 500 KVA Stack.</li> </ul>
	The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.

Compliance of Consent order Conditions of M/s. TAGROS CHEMICALS INDIA LTD [UNIT-II]  
Water Act

SI No	Conditions	Compliance
1.	The unit shall ensure that the production of the existing and proposed products shall not exceed the consented quantity at all times.	Assured to comply
2.	The unit shall ensure that the generation trade effluent shall not exceed the consented quantity at all times.	Assured to comply
3.	The unit shall operate and maintain the Effluent Treatment Plant with Zero Liquid Discharge System efficiently and continuously and to ensure Zero Liquid Discharge at all times.	Complied
4.	The unit shall ensure that no effluent (sewage/trade effluent) reach to storm water drains running inside and outside the premises at all times.	Complied

5.	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously so as to achieve standards prescribed by the Board at all times.	Complied.
6.	The unit shall furnish the Electro Magnetic Flow Meter readings and online connectivity data to JCEE (M), Trichy and DEE, Cuddalore on monthly basis without fail.	Complied
7.	The unit shall dispose the Hazardous Waste generated as per the authorization then and there without accumulation and also shall furnish the name and address of the authorized recyclers/vendors to which the hazardous waste are being disposed	Complied
8.	The unit shall maintain good housekeeping at all times	Complied
9.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Complied
10.	The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Complied
11.	The unit shall develop more green belt inside the premises	Complied

#### Air Act

SI No	Conditions	Compliance
1.	The unit shall ensure that the production of the existing and proposed products shall not exceed the consented quantity at all times.	Assured to comply
2.	The unit shall operate maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality standards prescribed by the Board.	Assured to comply
3.	The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.	Assured to comply
4.	The unit shall operate and maintain the online sensors provided continuously and upload the data to Care Air Centre, Tamil Nadu Pollution Control Board, Chennai without any interruption.	Assured to comply
5.	The unit shall maintain good housekeeping at all times.	Complied

3. Report on M/s. Solara Active Pharma Sciences Limited

Name and Address of the unit	M/s. Solara Active Pharma Sciences Limited A1/A,A1/B,A1/C,A2/B,A2/CA2/D, C8/3A & C8/3C, SIPCOT Industrial Complex, Kudikadu, Cuddalore-05		
Product with Quantity	<u>Product</u>  (32 Products) 2868 TPA (7.858 ton/day) Apreptant - 1 TPA, Carisoprodol - 40 TPA Celecoxib - 20 TPA, Chlorophenesin - 144 TPA Cinacalcet - 1 TPA, ColesevelamHCl - 50 TPA Cycloserine - 2 TPA, Dabigatran - 3 TPA Dextromethorphan - 10 TPA, Gabapentine - 150 TPA, Ibuprofen - 400 TPA, Isradipine - 1 TPA Lanthanum Carbonate - 10 TPA, Leviteracetam - 50TPA, Lurasidone - 1 TPA, Meprobamate - 2 TPA Nabumetone - 10 TPA, Nizatidine - 6 TPA Olanzapine - 1 TPA, Olmestartat - 1 TPA, Pitavastatin - 1 TPA, Pregabalin - 50 TPA Ranitidine Hydrochloride - 50 TPA, Rivaroxaban - 1 TPA, Roflumilast - 1 TPA, Rosuvastatin - 1 TPA Sapropterine - 1 TPA, SevalamarHydrochoride - 40 TPA, Sevelamer Carbonate - 50 TPA, Tenofovir DF - 10 TPA, Venlafaxine Hydrochloride - 60 TPA Ibu intermediate Aldehyde - 1700 TPA		
Trade Effluent quantity	90 KLD		
Effluent Treatment Plant Details	Name of the Treatment Unit	No. of Units	Dimension
	Equalisation tank-I	1	7.2*4*4
	Equalisation tank-II	1	6.8*4*4
	Flash Mixer-I	1	1*1*1.5
	Flocculator-I	1	1.5*1.5*1.5
	Primary clarifier	1	3.5*3.5*2
	Aeration tank-I	1	14.5*5*6.65
	Secondary clarifier-I	1	3.5*3.5*2
	Aeration tank-II	1	14.5*5*6.65
	Secondary clarifier-II	1	3.5*3.5*2
	Flash Mixer-II	1	1*1*1.5
	Flocculator-II	1	1.5*1.5*1.5
	Tertiary Clarifier	1	3.5*3.5*2

	Treated water Storage tank	1	3*2.5*4
	Primary collection tank -1	1	9.7*9.7*2.7
	Primary collection tank -2	1	9.7*9.7*2.7
	Clarifier-III	1	3*2.5*4
	Clarifier-IV	1	3*2.5*4
	Chemical Treatment system for Lean effluent-2nos	2	20
	Coagulation tank (PAC)	1	1.2*0.95*1.35
	Coagulation tank (PE)	1	0.4* 0.60*1.10
	Dewatering system Centrifuge - 3Nos	3	Feed - 5 kl/hr
	Oil skimmer	1	Feed-15 kl/hr
	Dissolved Air Flotation (DAF)	1	Feed-10 kl/hr
	Sludge thickener	1	4m dia * 2m SWD
	<b>ZLD System</b>		
	Reverse Osmosis (R.O)	1	Feed - 11.4 kl/hr
	Multiple Effect Evaporator (MEE)	1	Feed - 10000 kg/hr
	Agitated Thin Film Dryer (ATFD) - 1 No	1	Feed - 1610 kg/hr
	Agitated Thin Film Dryer (ATFD) - 2 Nos	2	Feed - 1412 kg/hr – each
Trade Effluent Disposal	Zero Liquid Discharge. (Treated effluent is reused).		
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.		
Air Pollution Control Measures	Reactor Acid fume emission from Production Block -II	Scrubber with Stack (CAC)	15 m Ht
	Reactor organic emission from Production Block II	Scrubber with Stack (CAC)	15
	Mercaptan emission from Block – II&VC	Scrubber with Stack (CAC)	27
	Reactor organic emission from production Block – III	Scrubber with Stack	12

	Reactor acid fume emission from production Block – III	Scrubber with Stack (CAC)	13
	Fugitive emission from equalization tank	Scrubber with Stack	20
	12T Bio briquettes fired boiler	Bag Filter and Mechanical dust collector (CAC)	42
	Reactor Acid fume emission from Production Block-VA	Scrubber with Stack	24
The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.			

Compliance of consent order condition of **M/s. SOLARA ACTIVE PHARMA SCIENCES LIMITED**,  
**Water Act**

Sl No	Conditions	Compliance
1.	The unit shall manufacture the products within the consented quantity.	Complied.
2.	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously and the treated sewage shall be utilised for green belt development after satisfying the standards prescribed by the Board.	Complied.
3.	The unit shall operate and maintain the ETP followed by RO plant, MEE and ATFD continuously and efficiently so as to achieve the ZLD.	Complied
4.	The unit shall ensure that the 188 KLD of low TDS stream shall be treated in 4 stage RO plant. The RO reject (47 KLD) shall be treated in MEE for further treatment along with High TDS Stream effluent of 134 KLD.	Complied.
5.	The unit shall ensure that no discharge of untreated/treated trade effluent on land or into any water bodies either inside or outside the premises at any point of time.	Complied.
6.	The unit shall analyze the treated sewage and treated trade effluent samples through TNPCB lab periodically and furnish ROA of the same.	Complied.
7.	The unit shall ensure that the effluent parameters shall satisfy the standards prescribed as per CPCB/MoEF& CC Notification issued from time to time.	Complied.
8.	The unit shall furnish the Electro Magnetic Flow Meter readings and online connectivity data to JCEE (M), Trichy and DEE, Cuddalore on monthly basis without fail.	Complied.
9.	The unit shall dispose the non hazardous waste then and there without any accumulation.	Complied.

10.	The unit shall not carry out any production activity in Block VB until the unit obtains valid consent of the Board as well the production capacity shall not be more than the consented capacity.	Complied.
11.	The unit shall conduct the LDAR (Leak Detection and Repair) study and furnish the report to the Board once in a year.	Complied
12.	The unit shall ensure that the web camera, flow meter and pH meter connected to the Water Quality Watch, TNPCB, Guindy to be operated continuously.	Complied
13.	The unit shall ensure that the Hazardous wastes generated shall be properly disposed as per the Authorization obtained under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Complied.
14.	The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.	Complied.
15.	The unit shall maintain Form - 3 for the generation of hazardous wastes and shall file annual return in Form - 4 to the Board. The unit shall maintain the hazardous waste display board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.	Complied.
16.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,.	Assured to comply
17.	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.	Complied.
18.	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Assured to comply
19.	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied

### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the air pollution control measures efficiently and continuously so as to satisfy the AAQ /Emission standards prescribed by the Board at all times.	Complied.
2.	The unit shall conduct AAQ/Emission/ANL survey through Board lab and furnish report to the Board within a month.	Complied.
3.	The unit shall adhere to the National Ambient Air Quality / Stack / Ambient Noise Level standards prescribed by the Board from time to time.	Complied.
4.	The unit shall ensure the connectivity of Online continuous Ambient Air Quality Monitoring stations provided for TVOC, PM 10 ,PM2.5, SO2, NOx, and Ozone and provide proper data to Care Air Centre, TNPCB, Guindy all the times.	Complied.
5.	The unit shall ensure the connectivity of Stack emission Online Monitoring system provided for HCl attached to the stack of production Block II & III, TVOC attached to the stack of production block II, PM attached to the stack of boiler and Mercaptan attached to the stack of Production Block II & VC and provide proper data to Care Air Centre, TNPCB, Guindy all the times.	Complied
6.	The unit shall study and explore the possibility of providing thermal oxidizer to collect and treat fugitive Volatile organic vapour.	Complied
7.	The unit shall provide interlocking system so as to cease for the production, if the emission from the Ambient TVOC and HCl sensors exceeds the standards prescribed by the Care Air Centre, TNPC Board, Chennai. within 3 months' time.	Complied
8.	The unit shall maintain stack monitoring facility as per Emission Regulation Part-3 (ERP-3) norms for all the stacks attached with emissions sources.	Complied
9.	The unit shall ensure that the port hole and ladder facility is safe to carry out monitoring. In place of monkey ladder, spiral type/ scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied
10.	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.	Complied
11.	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Complied
12.	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied

4. M/s. Solara Active Pharma Sciences Limited, R&D Block (Pilot Plant):

Address of Industry	:	M/s. Solara Active Pharma Sciences Limited, R&D Block (Pilot Plant), SIPCOT Industrial Complex, Kudikadu, Cuddalore-05
Contact person & Telephone No/ Fax No/Mobile No	:	Mr. P. Velmurugan Senior Vice President (Operations) 04142 285400, 7373730991
Establishment Date	:	2012
Commissioned Date	:	17/09/2012
Category & Scale of Operation	:	Red category, Large Scale
Consent Status	:	Valid upto 31.03.2020
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT - 13 KLD  Water Consumption: NIL
Installed Capacity	:	Aprepitant – 50 Kg/Month Colesevelam HCL – 25 Kg/Month Dabigatran Etxilate mesylate – 70 Kg/Month Ledipasvir – 150 Kg/Month Pitavastatin calcium – 100 -Kg/Month Venlafaxine Hydrochloride & Intermediate– 25 Kg/Month Zileuton – 150 Kg/Month Carisoprodol – 330 Kg/Month
Consented capacity	:	Aprepitant – 50 Kg/Month Colesevelam HCL – 25 Kg/Month Dabigatran Etxilate mesylate – 70 Kg/Month Ledipasvir – 150 Kg/Month Pitavastatin calcium – 100 -Kg/Month Venlafaxine Hydrochloride & Intermediate– 25 Kg/Month Zileuton – 150 Kg/Month Carisoprodol – 330 Kg/Month
Operating capacity at the time of inspection	:	Aprepitant – NIL Colesevelam HCL – NIL Dabigatran Etxilate mesylate – NIL Ledipasvir – NIL Pitavastatin calcium – NIL Venlafaxine Hydrochloride & Intermediate– NIL Zileuton – NIL Carisoprodol – NIL
Raw materials	:	1-Bromo decane, 2-acetyl benzothiophene, 3 - Bromomethyl - 2 -cyclopropyl - 4 - (4 - fluorophenyl) quinoline, 6-Bromohexyl trimethyl amm.bromide, Acetonitrile, Aldehyde, Bis(pinacolato)diboron, Calcium chloride

		<p>dehydrate, Cyclohexane, D (+) – Phenyl ethylamine, Dimethylformamide, Formalin, Formic Acid, Heptane, Hexane, Hydroxybenzotriazole, Isopropyl alcohol, KSM-1, KSM-2, Liq.Polyallyamine Hydrochloride, MePhos, Moc-Valine, Morpholine HCl, N,N-Di isopropyl ethylamine, N-Acetyl cysteine, N-Heptane, N-Methnyl carboxy-2-chloro aceamimdrasone, N-Methylmorpholine, Oxalic acid, P- Methoxyphenyl acetonitrile, Palladium Carbon, Pheny hydrocarbamate, Potassium acetate, Potassium -t-Butoxide, Sodium Borhydride, t-Amyl alcohol, Triphenylphosphine, Tripotassium phosphate, 2 - Methyl - 2 - Propyl - 1,3 - Propane diol, 2-(4-cyanophenyl amino acetic acid,3-(3-amino-4methylamino benzoylpyrdine-2ylamino propionic ethyl ester, Acetic acid, Acetone, Activated Carbon, Ammonia, Dichloromethane, Dimethyl Carbonate, Dimethyl sulphoxide, Ehyl acetate, Epichlorohydrin, Ethanol, Hydrochloric acid, Hyflo, Isopropyl acetate, Isopropyl alcohol, Isopropyl amine, Methane Sulfonic acid, Methanol, Methyl tert butyl ether, N-,N-Carbonyl dimidazole, n-Hexy chloroform, Potassium carbonate, Sodium bicarbonate, Sodium chloride, Sodium Cyanate, Sodium Hydroxide, Sodium Methoxide, Toluene, Xylenes</p>
Products	:	<p>Aprepitant – 50 Kg/Month  Colesevelam HCL – 25 Kg/Month  Dabigatran Etxilate mesylate – 70 Kg/Month  Ledipasvir – 150 Kg/Month  Pitavastatin calcium – 100 -Kg/Month  Venlafaxine Hydrochloride &amp; Intermediate– 25 Kg/Month  Zileuton – 150 Kg/Month  Carisoprodol – 330 Kg/Month</p>
Process	:	<p>The raw materials are charged in the reactor and after reaction it is centrifuged. The centrifuged materials are dried. After milling, sifting and blending, the finished products are packed for dispatch. Detailed process description is attached as process description in document folder.</p>
Waste water sources	:	<p>Reactor wash, Floor wash, scrubber bleed off &amp; Process</p>
Quantity of Waste Water generated as per consent issued		<p>10 KLD</p>
Actual generation of effluent		<p>NIL</p>
Effluent treatment plant components	:	<p>Effluent Taken to Plant I ETP</p>

Mode of treated effluent discharge as per consent	:	Zero Liquid Discharge connected with Main Plant
Treated effluent quality prescribed in consent	:	Zero Liquid Discharge
Adequacy of treatment system provided to achieve prescribed standards of effluent	:	Adequate
Status of installation of Online Monitoring system for Effluent	:	Inlet Flow meter connected to TNPCB
Number of violations observed during past five years and action taken		NIL
Air Pollution Emission sources and Control Devices	:	<ul style="list-style-type: none"> <li>i. 1 Process Reactors vents Scrubber with Stack - 0.16 - 11</li> <li>ii. 2 Process Reactors Pressure Relief Valve Scrubber with Stack - 0.11 - 11</li> <li>iii. 3 Process Reactors Local Exhaust Ventilation Scrubber with Stack - 0.11 - 11</li> <li>iv. 4 Reactor organic emission Activated carbon filter and Stack - 0.1 - 15</li> </ul>
Status of installation of Online Monitoring system for Source emissions		Hcl Stack connected to TNPCB
Number of violations observed during past five years and action taken		NIL
Adequacy of air pollution control devises provided to achieve prescribed standards of Source Emissions		Adequate

Compliance of consent order condition M/s. **SOLARA ACTIVE PHARMA SCIENCES LIMITED,R&D BLOCK(PILOT PLANT)** ,  
**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall restrict its activity only to pilot scale R & D and it shall not scale up the production	Complied.
2.	The unit shall manufacture the products within the consented quantity.	Complied.
3.	The unit shall not carry out any production activity in Block VB until the unit obtains valid consent of the Board.	Complied.
4.	The unit shall not carry out any type of activity which attracts the provisions of EIA Notification 2006	Complied.
5.	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously and the treated sewage shall be utilised for green belt development after satisfying the standards prescribed by the Board.	Complied.

6.	The unit shall operate and maintain the ETP followed by RO plant, MEE and ATFD continuously and efficiently so as to achieve the ZLD.	Complied.
7.	The unit shall ensure that no discharge of untreated/treated trade effluent on land or into any water bodies either inside or outside the premises at any point of time.	Complied.
8.	The unit shall analyze the treated sewage and treated trade effluent samples through TNPCB lab periodically and furnish ROA of the same	Complied.
9.	The unit shall ensure that the effluent parameters shall satisfy the standards prescribed as per CPCB/MoEF& CC Notification issued from time to time.	Complied.
10.	The unit shall furnish the Electro Magnetic Flow Meter readings and online connectivity data to both JCEE (M), Trichy and DEE, Cuddalore on monthly basis without fail	Complied.
11.	The unit shall dispose the non hazardous waste then and there without any accumulation.	Complied
12.	The unit shall ensure that the web camera, flow meter and pH meter connected to the Water Quality Watch, TNPCB, Guindy to be operated continuously.	Complied
13.	The Hazardous wastes generated shall be properly disposed as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Complied.
14.	The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.	Complied.
15.	The unit shall maintain Form – 3 for the generation of hazardous wastes and shall file annual return in Form - 4 to the Board. The unit shall maintain the hazardous waste display board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.	Complied.
16.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,.	Assured to comply
17.	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.	Complied.
18.	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Assured to comply

19.	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied
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**Air Act**

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the air pollution control measures efficiently and continuously so as to satisfy the AAQ /Emission standards prescribed by the Board at all times.	Complied.
2.	The unit shall conduct AAQ/Emission/ANL survey through Board lab and furnish report to the Board within a month.	Complied.
3.	The unit shall adhere to the National Ambient Air Quality / Stack / Ambient Noise Level standards prescribed by the Board from time to time.	Complied.
4.	The industry shall conduct LDAR (Leak Detection & Repair) study and furnish the report to Board once in a year.	Complied.
5.	The unit shall ensure the connectivity of Online continuous Ambient Air Quality Monitoring stations provided for TVOC and provide proper data to Care Air Centre, TNPCB, Guindy all the times.	Complied
6.	The unit shall ensure the connectivity of Stack emission Online Monitoring system provided for HCl attached to the reactor stack and provide proper data to Care Air Centre, TNPCB, Guindy all the times.	Complied
7.	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates	Complied
8.	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Complied
9.	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied

5. Report on M/s. TANFAC Industries Limited (SOC)

Name and Address of the unit	M/s. TANFAC INDUSTRIES LTD Plot No 14,SIPCOT Industrial Complex Kudikadu Village Cuddalore – 607 005, Tamil Nadu		
Product with Quantity	1. 4-isobutyl acetophenone 417 MTPM By Product: 1. Acetic acid 172.80 MTPM		
Trade Effluent quantity	135 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimension</b>
	Screen Chamber	1	1x 1 x1 m
	Collection tank	1	5x5x5 m
	Neutralization tank	1	6.2X5X2.8 m
	Flash Mixer	1	0.7x0.7x1 m
	Dosing tanks for Alum and Lime	2	500 Litres each
	Parallel Plate separator	2	1.8x1x3.5 each
	Clarified water tank	1	10 m3
	Dual media filter	1	0.8 m dia x1.60 m
	Filter water tank	1	10m3
	Sludge drying beds	3	4x4x4 m each
	Multiple effect evaporator consisting of Agitated Thin film dryer	1	Stripper Column-1, Triple Effect Evaporator-1 and Vertical Thin film dryer-1
	Condensate tank	1	6.8x3.8x1.7 m
Trade Effluent Disposal	CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine through pipelines installed by M/s. CUSECS.		
Air Pollution Control Measures	Reactor and HF removal column	Packed scrubber Venturi scrubber	32
	Distillation system of IBAP	Vent condensers 3 Nos	-

	HCl/HBr emissions	Vent condensors 3 Nos	-
	Reactor vent in 3-Phenoxy 4	Packed scrubber Venturi scru	32
	EDC MEG Toluene storage tan	Vent condensors for each stora	35
	Boiler- 5 T/hr F.O fired	Stack	26
	Thermic fluid Heater 6 lakh K	Stack	26
	Thermic fluid Heater 4 lakh K	Stack	
Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.			

Compliance of Consent order Conditions of M/s. TANFAC INDUSTRIES LIMITED  
(SYNTHETIC ORGANIC CHEMICALS PLANT)

**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall commence their industrial activity after revamping the ETP and on giving prior intimation to the Board.	Assured to comply during its operation
2.	The unit shall ensure to produce only 4-Iso Butyl Acetophenone (IBAP) as main product and the corresponding by product Acetic Acid with the quantity of 417 and 172.80 Tons/Month respectively as per the Amendment issued by the Board vide Proceedings Dated: 01.12.2014.	Assured to comply during its operation
3.	The unit shall revamp and maintain the Zero Liquid Discharge System before restarting the unit.	Assured to comply during its operation
4.	The unit shall ensure to operate and maintain the Sewage Treatment Plant efficiently and continuously so that the treated sewage satisfies the standards prescribed by the Board.	Complied
5.	The unit shall revamp and maintain the EMFMs provided in the Zero Liquid Discharge System before restarting the unit.	Assured to comply
6.	The unit shall carry out LDAR study for the IBAP plant during continuous operation so as to take adequate steps to control solvent leakage and control of solvent emission as and when the plant is operated at full capacity.	Assured to comply
7.	The unit shall ensure that the Non Hazardous wastes generated are disposed then and there without accumulating the same within the unit premises.	Assured to comply
8.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month	Assured to comply

	from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	
9.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
10.	The unit shall submit the Environmental statement in Form V for each financial year as prescribed under the Environment (Protection) Act, 1986 as amended.	Assured to comply
11.	The unit shall comply with E-Waste Management Rules 2016. E-Waste as listed in schedule -I, generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.	Assured to comply
12.	The unit shall furnish the exact green belt area earmarked / developed as per the norms in the unit's premises showing photographs along with longitude and latitude co-ordinates.	Assured to comply

#### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall commence their industrial activity after revamping the APC measures and on giving prior intimation to the Board.	Assured to comply
2.	The unit shall ensure to produce only 4-Iso Butyl Aceto Phenone (IBAP) of main product and the corresponding by product Acetic Acid with the quantity of 417 and 172.80 Tons/Month respectively as per the Amendment issued by the Board vide Proceedings Dated: 01.12.2014.	Assured to comply
3.	The unit shall revamp and maintain the Air Pollution Control measures before restarting the unit.	Assured to comply
4.	The unit shall conduct ambient VOC/THC, fugitive VOC and stack VOC/THC as and when the plant is operated at full capacity and furnish the report to the Board.	Assured to comply
5.	The unit shall calibrate the analysers of Ambient VOC, MEE inlet periodically and maintain all the analyzers and provide proper data to CAC, TNPCB, Chennai at all times.	Assured to comply
6.	The unit shall develop an adequate greenbelt within the periphery of the unit to attenuate noise and air pollution.	Assured to comply

6. M/s. Asian Paints Ltd, Penta Division

Name and Address of the unit	M/s. Asian Paints Ltd, Penta Division ,B5-B10,Sipcot Industrial area, Kudikadu village, Cuddalore-607005		
Product with Quantity	Main Product: 1. Formaldehyde - 675 MTPM 2. PentaErythritols (Powder & solution form) - 730 MTPM  By Products: 1. Sodium Formate (Powder and Solution form) - 480 MTPM		
Trade Effluent quantity	60 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimension</b>
	Equalization tank	1	2.5*2.5*2.5
	Settling tank	1	2.5*3.5
	Reaction tank	1	5.5*2.5
	Aeration Tank	1	34*16.5*3
	Clarifier	1	5*5*3
	Guard pond	1	15*5*3
	Primary Clarifier	1	5.5*3
	Treated effluent collection tank	1	3*3*1.2
	Guard pond	1	15*5*3
	WTP/ CT effluent collection tank	1	7 Dia *3
	Buffer Tank	1	10 dia *3
	Secondary Clarifier	1	5.5 Dai *3
	Lamela filter	2	10 KL
	Sludge drying bed	7	10*7*.15
	MEE Feed tank	1	10 KL
	Clear water tank	1	10 kL
	Multimedia filter	2	1 cum
	Ultra filtration membrane	2	Available (5.5 KLD +2 KLD)
	UF permeate tank	2	10 cum
RO plant	1	5 KLD	
Permeate tank	1	10 cum	
Buffer tank	1	10.5*3	
RO Clarifier Feed	1	16 KL	

	tank		
	Clarifier for RO2	1	3.5 Dia *3.6
	MEE	1	6 KLD
	RO I Stage	1	7.5 KL
	RO2	1	8 KL
	RO2 reject tank	1	16 KL
	ATFD	1	41 KGPH
Trade Effluent Disposal	Zero Liquid Discharge.(Treated effluent is reused).		
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.		
Air Pollution Control Measures	Boiler	Bag filter and Stack	42 m Ht
	The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

Compliance of Consent order Conditions of M/s. ASIAN PAINTS LTD, PENTA DIVISION ,

**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall comply with the conditions stipulated in the Environmental Clearance obtained for expansion activity vide Letter No. SEIAA/TN/ F.6495/5(f)/ EC60/2018 Dated: 24.04.2018 obtained from SEIAA, Chennai from time to time.	Complied.
2.	The unit shall operate and maintain the Zero Liquid Discharge System for the treatment and disposal of trade effluent generated from the unit.	Complied.
3.	The unit shall operate and maintain the Sewage Treatment Plant for the treatment of the sewage generated and the treated sewage shall be utilized for green belt development/gardening purposes inside the premises.	Complied.
4.	The unit shall operate and maintain the online pH and TDS meter provided in the storm water drains to ensure that no chemical contamination takes place during rains outside the premises at all the time.	Complied.
5.	The unit shall take necessary follow up with Directorate of Industrial safety and Health (DISH) and obtain Offsite emergency preparedness plan with due approval from the District Collector.	Assured to comply.
6.	The unit shall ensure that a rehearsal of the Offsite emergency plan is conducted at least once in calendar year.	Assured to comply.

7.	The unit shall analyse the parameters viz. pH, BOD, TSS, COD, Nitrogen-Total, and Fecal Coliform(in MPN) for the treated sewage being discharged inside the unit premises for green belt development and shall comply with the STP standards prescribed by CPCB.	Complied.
8.	The unit shall further continue to develop greenbelt inside/outside the premises of the unit.	Complied.
9.	The unit shall provide rain water harvesting facility for all the buildings so as to recharge the ground water.	Complied.
10.	The unit shall furnish the details of activities done through 'Corporate Social Responsibility' along with the amount spent and evidences every year.	Complied.
11.	The unit shall not increase the production without the valid consent of the Board.	Assured to comply.
12.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply.
13.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply.

#### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality/Emission standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the Ambient Air Quality/Stack Emission/ Ambient Noise Level standards prescribed by the Board.	Complied.
3.	The unit shall conduct the Ambient Air Quality/Stack Emission/Fugitive Emission/Ambient TVOC/THC survey through MoEF approved Laboratory once in three months and furnish the report to the Board without fail.	Assured to comply.
4.	The unit shall operate and maintain the Continuous Ambient Air Quality Monitoring Station (PM2.5, PM10, SO2, NOx) continuously and ensure the connectivity without any interruption with CARE AIR Centre, TNPC Board, Chennai.	Complied.
5.	The unit shall maintain the online sensors connected with CARE AIR Centre, Tamilnadu Pollution Control Board, Chennai and upload the data without any interruption.	Complied.

**7.M/s. Asian Paints Limited (Captive Power Plant)**

Address of Industry	:	M/s. Asian Paints Limited (Captive Power Plant) B5-B10, Sipcot Industrial Area, Kudikadu Village, Cuddalore – 607005.
Contact person & Telephone No/ Fax No/Mobile No	:	Mr. K. Thulaseedharan Nair. Phone no. 04142-239248
Establishment Date	:	1985
Commissioned Date	:	20/10/2009
Category & Sclae of Operation	:	Red category, Large Scale
Consent Status	:	Valid upto 31.03.2020
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT - 690 KLD  Water Consumption during inspection - 66 KLD
Installed Capacity	:	Steam – 16 MT/hour Captive Power - 1.5 MW/hour
Consented capacity	:	Steam – 16 MT/hour Captive Power - 1.5 MW/hour
Operating capacity at the time of inspection	:	Steam – 15.7 MTH Captive Power - 1.2 MW
Raw materials	:	1. Coal / Lignite – 125 MTD 2. Water – 385 KLD
Products	:	1. Steam – 16 MT/hour 2. Captive Power - 1.5 MW/hour
Process	:	
The Captive Power Plant (CPP) is operating with following facilities 1. AFBC boiler supplied by M/s. Cethar Vessels Limited, Trichy, having a capacity of 16 TPH steam generation rate. 2. A back pressure turbo generator supplied by M/s. Belliss India Limited, Kolkata, for generating power from high pressure steam. The exhaust steam is used at Penta Plant for heating applications.		
Waste water sources	:	Boiler Blow Down
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	Quantity of Waste Water generated as per consent issued: 1 KLD Actual generation of effluent : NIL
Effluent treatment plant components	:	The effluent being sent to Main plant ETP
Mode of treated effluent discharge as per consent	:	ETP with Zero liquid discharge.
Treated effluent quality prescribed in consent	:	Zero liquid discharge
Adequacy of treatment system provided to achieve prescribed standards of effluent	:	Adequate
Status of installation of Online Monitoring system for Effluent	:	NA

Number of violations observed during past five years and action taken	:	NIL
Air Pollution Emission sources and Control Devices	:	1. 16 TPH Boiler Multiclone separators and bag filters followed by Stack - 1.1 - 42 2. 14 TPH Boiler Multiclone separators and bag filters followed by Stack - 1.2 - 50
Status of installation of Online Monitoring system for Source emissions		SOx, NOx, PM10, PM2.5, VOC
Number of violations observed during past five years and action taken		Nil
Adequacy of air pollution control devices provided to achieve prescribed standards of Source Emissions		Adequate

**Compliance of Consent order Conditions M/S. ASIAN PAINTS LIMITED (CAPTIVE POWER PLANT) ,  
Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Zero Liquid Discharge system efficiently and continuously so as to ensure that the treated effluent satisfy the standards prescribed by the Board..	Complied.
2.	The unit shall operate and maintain the Sewage Treatment Plant for the treatment of sewage generated and the treated sewage shall be utilized for green belt development/gardening purposes inside the premises	Complied.
3.	The Unit shall ensure to maintain the EMFM with computer recording arrangements provided in the Zero Liquid Discharge plant and furnish the data to the Board.	Complied.
4.	The Unit shall operate and maintain the online pH and TDS meter provided in the storm water drains to ensure that no chemical contamination takes place during rains outside the premises at all the time.	Complied.
5.	The unit shall dispose the boiler ash then and there without accumulation for further beneficial use.	Assured to comply.
6.	The unit shall maintain the rain water harvesting facility for all the buildings so as to recharge the ground water.	Assured to comply.
7.	The unit shall furnish the details of activities done through 'Corporate Social Responsibility along with the amount spent and evidences every year.	Complied.

8.	The unit shall maintain the Camera and flow meter in the channel / drain provided for carrying the effluent from within the industry premises.	Complied.
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**Air Act**

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality/Emission standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the Ambient Air Quality/Stack Emission/ Ambient Noise Level standards prescribed by the Board.	Complied.
3.	The unit shall conduct the Ambient Air Quality/Stack Emission/Fugitive Emission/Ambient TVOC/THC survey through MoEF approved Laboratory once in three months and furnish the report to the Board without fail.	Assured to comply.
4.	The unit shall operate and maintain the Continuous Ambient Air Quality Monitoring Station (PM2.5, PM10, SO2, NOx) continuously and ensure the connectivity without any interruption with CARE AIR Centre, TNPC Board, Chennai.	Complied. CAAQUM Station maintained.
5.	The unit shall furnish the details of activities done through 'Corporate Social Responsibility along with the amount spent and evidences every year.	Complied.
6.	The Unit shall comply the SWM Rules 2016 by consuming RDF in 5% of the coal daily consumed for Boiler.	Complied.
7.	The unit shall install and operate the Pneumatic ash handling system	Complied.
8.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Complied.
9.	The unit shall develop adequate greenbelt within the periphery of the unit to attenuate noise and air pollution.	Complied.
10.	The unit shall furnish exact greenbelt area earmarked/ developed as per norms in the unit premises and furnish photographs along with Latitude and Longitude co-ordinates.	Complied.

8. Report on M/s. DFE Pharma India LLP

Name and Address of the unit	M/s. DFE Pharma India LLP B-4, Sipcot Industrial Complex, Kudikadu, Cuddalore-607005		
Product with Quantity	Microcrystalline Cellulose - 300 MT/Month		
Trade Effluent quantity	127 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Equalization tank	1	9.5 x 2.5 x 1.7
	Flash Mixer	1	1 x 1 x 1
	Primary Clariflocclator	1	2.6 dia X 3.5 swd
	Aeration tank	1	5.5 x 9 x 6.2
	Sludge Holding tank	1	1.6 x 1 x 2.8
	Filter Press	1	1 m <sup>3</sup> /hr
	Activated Carbon Filter	1	0.8 dia x 1.5
	RO-I Feed tank	1	30 KL
	RO-I Stage	1	150 KLD
	RO-II Stage	1	46 KLD
	RO-II Reject tank	1	5 KL
	HRSCC (High rate Solid contact Clarifier)	1	1.2 dia x 3.5
	Pressure Sand Filter (PSF)	1	0.35 dia X 1.5
	RO-III Stage	1	18 KLD
	RO-III Reject tank	1	10 KL
	RO Permeate tank	1	10 KL
Solar Evaporation pan	4	10 x 5 x 0.3	
Additional MBR Tank	1	3x2x4	
MEE	1	12 KLD	

	ATFD	1	9.6 KLD
Trade Effluent Disposal	Zero Liquid Discharge.(Treated effluent is reused).		
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.		
Air Pollution Control Measures	Boiler 4 T/hr	Dust Collector with Stack (CAC)	30 m Ht
	Spray Drier	Stack	30
	Hot Air Generator	Twine cyclone, Quadra cyclone & stack	30
	The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

Compliance of consent order condition of **M/s. DFE PHARMA INDIA LLP,**

#### Water Act

Sl. No	Condition	Compliance
1.	The unit shall continuously operate and efficiently maintain and the Zero Liquid Discharge System for the treatment and disposal of trade effluent generated from the unit as so as to achieve Zero Liquid Discharge System.	Complied.
2.	The unit shall continuously operate and efficiently maintain and the Sewage Treatment Plant for the treatment and disposal of sewage generated from the unit so as to achieve standards prescribed by the Board.	Complied.
3.	The unit shall operate and maintain the online pH and TDS meter provided in the storm water drains so as to ensure that no chemical contamination takes place during rains outside the premises at all the time.	Complied.
4.	The unit shall dispose the hazardous waste then and there without any accumulation after obtaining authorization under Hazardous and other wastes (M & TM) Rules, 2016.	Complied.

#### Air Act

Sl. No	Condition	Compliance
1.	The unit shall operate and maintain the APC measures efficiently and continuously so as to achieve the AAQ/ Emission standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the ANL standards prescribed by the Board.	Complied.

3.	The unit shall conduct AAQ/SM/ANL through TNPCB lab periodically and furnish ROA to the Board.	Complied.
4.	The unit shall ensure that the data from the online sensors connected with CARE AIR Centre, TNPC Board, Chennai shall be uploaded continuously without any interruption.	Complied.
5.	The unit shall maintain the metrological station to collect the data on wind velocity, direction, temperature, humidity, rainfall etc., and the daily readings shall be revived, and the extract to be sent to the board once in a month.	Complied.
6.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Assured to comply
7.	The unit shall develop adequate greenbelt within the periphery of the unit to attenuate noise and air pollution.	Complied.

**9. M/s. Amcor Flexibles India Pvt Ltd**

Name and Address of the unit	M/s. AMCOR FLEXIBLES INDIA PVT LIMITED, (Formerly M/s Packing India) A 9/2 Sipcot Industrial Complex, Kudikadu Village, Chidambaram Main Road, Cuddalore – 607 005.		
Product with Quantity	Rotogravure printing rollers - 40 Rollers/day		
Trade Effluent quantity	5 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	COLLECTION CUM EQUALIZATION SUMP	1	DIA X 3.0 DEPTH
	MGO PREPARATION TANK	1	1.20 DIA X 1.0 DEPTH
	PRECIPITATION TANK	1	1.50 DIA X 1.0 DEPTH
	CLEAR WATER SUMP	1	DIA X 3.00 DEPTH
	PRESSURE SAND FILTER	1	0.45 DIA X 2.15 DEPT
	PRESSURE ACTIVATED CARBON FILTER	1	0.30 DIA X 2.15 DEPT
	SLUDGE DRYING BED	3	1.50 X 1.00 X 1.50
	SETTLING TANK/PLATE SETTLERS	1	1.50 X 2.50 X 3.00
	MEMBRANE TECHNOLOGY USING REVERSE OSMOSIS	1	1000 LITERS / HR
	RO PERMEATE TANK	1	500 LITER SINTEX TAN
	RO FEED TANK	1	500 LITER SINTEX TAN
	MECHANICAL FILTER PRESS	1	1.2 X 0.560
SOLAR EVAPORATOR	6	6 X 3.34 X 0.3	
Trade Effluent Disposal	Zero Liquid Discharge. (Treated effluent is reused).		
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose		
Air Pollution Control Measures	Chrome Plating Section	Wet Scrubber	15 m Ht

	Nickel Plating Section	Stack	7
	Copper Plating - I	Stack	7
	Copper Plating – II	Stack	7
	Degreasing Machine	Stack	7
	De chrome Machine	Stack	7
	Proofing Machine	Stack	8
The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.			

Compliance of Consent order Conditions of M/s. **Ancor Flexibles India Pvt Ltd**

**Water Act**

SI No	Conditions	Compliance
1.	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously so as to achieve the standards prescribed by the Board.	Complied.
2.	The unit shall operate and maintain the Effluent Treatment Plant efficiently and continuously so that the unit shall maintain Zero Liquid Discharge System.	Complied.
3.	The unit shall comply with the provisions of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.	Complied
4.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Assured to comply
5.	In case of revision of consent fee by the Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply
6.	The unit shall comply with the E-Waste Management Rules 2016. E-Waste as listed in Schedule-I, generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by	Assured to comply

	the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.	
7.	The unit shall submit the Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.	Complied
8.	The unit shall maintain rain water harvesting facility within the premises.	Assured to comply
9.	The unit shall maintain hazardous waste display board in front of the main gate clearly updating the details of hazardous waste regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.	Complied
10.	The unit shall not carryout manual cleaning of STP/ETP components and shall carry out only through mechanical devices.	Assured to comply

#### Air Act

Sl No	Conditions	Compliance
1.	The unit shall operate and maintain air pollution control measures/acoustic measures effectively and continuously so as to adhere to Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.	Complied.
2.	The unit shall conduct AAQ/ANL survey through TNPCB Lab and furnish the report to Board periodically.	Complied.
3.	The unit shall ensure that the data from the online sensors connected with CARE AIR Centre, TNPC Board, Chennai shall be uploaded continuously without any interruption.	Complied
4.	The unit shall further continue green belt development inside/outside the premises of the unit.	Assured to comply
5.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply

**10.M/s. Covestro (India)Private Limited**

Name and Address of the unit	M/s. Covestro (India)Private Limited, S.F. No: 135 /1A, Semmankuppam Village, Cuddalore – 607005		
Product with Quantity	Thermoplastic Polyurethane resin and compound - 500 Tons per month		
Trade Effluent quantity	5 KLD		
Effluent Treatment Plant Details	Name of the Treatment Unit	No. of Units	Dimension
	Collection Tank	1	3.41 x 4.98 x 1.77
	Oxidation Tank	2	3.31 x 5.17 x 1.77
	Settling Tank	1	800 L
	Collection cum Aeration Tank	2	2.95 x 2.95 x 1.37
	Treated effluent Collection Tank	1	3.42 x 5 x 1.93
	Tube Settler	1	1.8 dia x 1.89
	Sand Filter	1	1.44 x 1.44 x 3.45
	HDPE storage tank	1	4.27 x 1.39
	Leaf Filter	1	800 L
Trade Effluent Disposal	Zero Liquid Discharge.(Treated effluent is reused).		
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.		
Air Pollution Control Measures	Extruder and finished products	Wet scrubber with stack	17.3
	Thermopak fluid heater-1NO (4 Lakh Kcal)	Stack	31.9
	DG set 600KVA, 400KVA, 200 KVA	Acoustic enclosures with stack	11
	The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

Compliance of Consent order Conditions of M/s. COVESTRO (INDIA) PRIVATE LIMITED

**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the zero liquid discharge system efficiently and continuously at all times and shall ensure that the treated trade effluent is recycled in the process ensuring zero liquid discharge of effluents in the premises.	Complied.
2.	The unit shall operate and maintain the sewage treatment plant efficiently and continuously so as to ensure that the treated sewage satisfy the standards prescribed by the Board.	Complied
3.	The unit shall operate and maintain the online pH and TDS meter in the storm water drains to ensure no chemical contamination takes place during rains outside the premises at all the time.	Complied.
4.	The unit shall analyze the treated trade effluent samples periodically and furnish ROA of the same to Board.	Complied.
5.	The unit shall dispose the non-hazardous solid waste then and there for further beneficial uses without any accumulation.	Complied.
6.	The unit shall handle hazardous waste as per the authorization issued under HW (MH & TM) Rules, 2008 and shall comply with the Hazardous and other wastes (M & TM) Rules, 2016.	Complied.
7.	The unit shall further continue green belt development inside/outside the premises of the unit.	Complied.
8.	The unit shall maintain the rain water harvesting facilities so as to recharge the ground water.	Complied
9.	The unit shall furnish the details of activities done through 'Corporate Social Responsibility' along with the amount spent every year.	Complied.
10.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply

**Air Act**

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality/Emission standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.	Complied.
3.	The unit shall conduct Ambient Air Quality/Stack Emission/ Ambient Noise Level/Ambient TVOC surveys through external lab approved by MoEF once in six month and furnish report to the Board.	Assured to Comply

4.	The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc.,. And the daily reading shall be recorded and the extract sent to the Board once in a month.	Assured to Comply
5.	The unit shall further continue green belt development inside/outside the premises of the unit.	Assured to Comply
6.	The unit shall furnish the details of activities done through 'Corporate Social Responsibility' along with the amount spent every year.	Assured to Comply
7.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

11. Report on M/s. **Chemplast Cuddalore Vinyls Limited**

Name and Address of the unit	M/s. <b>Chemplast Cuddalore Vinyls Limited</b> , SIPCOT Industrial Complex, Phase II , Semmankuppam Village, Cuddalore			
Product with Quantity	PVC Resins -300,000TPA			
Trade Effluent quantity	3450KLD			
Effluent Treatment Plant Details	Equalization tank	1	20 L x 20 W x 3.5 H	
	Flash Mixer	1	2.2L x 2.2 W x 1.2 H	
	High Rate Solid Clarifier	1	13.8 dia x4.5 H	
	Sand Filter	2	3.3 dia x1.5 H	
	Ultra filtration	2 system	40 Membranes in each system	
	RO stage 1	2 system	96 Membranes in each system	
	RO stage 2	2 System	24 Membranes in each system	
	Multiple effect evaporator	1	Triple effect	
Trade Effluent Disposal	Zero Liquid Discharge			
	The RO reject is disposed to Marine waters through own pipeline.			
Air Pollution Control Measures	Stack No	Source of emission	Pollution Control measures	Stack Height(M)
	1	Boiler	Reverse jet bag filter outlet	54
	2	Vent gas absorption system	Reverse jet bag filter outlet	20
	3	Drier stack	Reverse jet bag filter outlet	44
	4	Emergency Vent attached to VCM Storage Tank	Bin Vent Filter	60
	5	Coal Heading		

		Conveyor- Transfer Point- 1- Coal Crusher	Bin Vent Filter	15.5
	6	Coal Heading Conveyor- Transfer Point- 2- Coal Bunker	Bin Vent Filter	22.75
	7	Coal Feed Hopper	Multi cyclone andWet scrubber	-
	8	PVC Bagging Section- Bagging machine- 3 nos.	Bag Filter	21
	9	Product Silo- 3 nos.	Bag Filter	54
Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring are done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.				

Compliance of Consent order Conditions of M/s. Chemplast Cuddalore Vinyls Ltd

**Water Act**

Sl No	Conditions	Compliance
1.	The unit shall strictly comply with the consented annual production capacity without any deviation.	Complied.
2.	The unit shall operate and maintain the STP efficiently and continuously so as to achieve the standards prescribed by the Board.	Complied.
3.	The unit shall utilise the treated sewage on land for gardening after satisfying the standards prescribed by the Board.	Complied
4.	The unit shall operate and maintain the ETP with RO and reject management system efficiently and continuously and achieve ZLD at all times.	Complied.
5.	The unit shall utilise the RO permeate in the process after satisfying the standards prescribed by the Board.	Complied
6.	The unit shall operate and maintain the online monitors for effluent and ensure that proper data is uploaded to the CARE Air Centre.	Complied.
7.	The unit shall ensure that the Non Hazardous wastes generated are disposed then and there without accumulating the same within the unit premises.	Complied.
8.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water	Complied.

	pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	
9.	The unit shall submit the Environmental statement in Form V for each financial year as prescribed under the Environment (Protection) Act, 1986 as amended.	Complied.
10.	The unit shall comply with E-Waste Management Rules 2016. E-Waste as listed in schedule -I, generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.	Complied.
11.	The unit shall furnish the exact green belt area earmarked / developed as per the norms in the unit's premises showing photographs along with longitude and latitude co-ordinates.	Complied.
12.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

#### Air Act

Sl No	Conditions	Compliance
1.	The unit shall strictly comply with the consented annual production capacity without any deviation	Complied
2.	The unit shall operate and maintain the APC measures efficiently and continuously so as to achieve the standards prescribed by the Board	Complied
3.	The unit shall adhere to the ANL standards prescribed by the Board.	Complied.
4.	The unit shall conduct health evaluation studies once in three years by independent competent agencies/institutions to monitor the impact of VCM exposure covering all the villages within a range of 5 Km of the plant and the results of the study to be furnished to the District Collector, The Health Department and Tamil Nadu Pollution Control Board within 3 months.	Assured to comply
5.	The unit shall conduct a comprehensive environmental audit for PVC production (3,00,000 T/A) focusing on the Performance of the pollution control measures, in plant control measures and mass balance of VCM every year and submit report to the Board.	Complied.

6.	The unit shall conduct LDAR study every year and furnish the report to the Board	Complied.
7.	The unit shall calibrate the analysers and shall operate and maintain the online monitor for emission/stack parameters and provide proper data to CAC, TNPCB.	Complied.
8.	The unit shall continue to develop green belt within the premises	Complied.
9.	The unit shall take immediate action to connect the CCTV camera to CAC Chennai	Complied.

**12. M/s. Crimsun Organics Private Limited :**

Name and Address of the unit	M/s. Crimsun Organics Private Limited ( Formerly M/s. Indo International Fertilizers Ltd), SF No.138/1,138,137 of Plot No C-9,C-10,C11, Sipcot Industrial Complex, Kudikadu village, Cuddalore Taluk, Cuddalore District.		
Product with Quantity	Para chloro benzyl cyanide – 20 TPM, Pyrazole – 20 TPM Metaphenoxy Benzaldehyde (MPB) – 30 TPM, Thiophanate Methyl – 50 TPM, Hexaconazole – 30 TPM, Propiconazole – 30 TPM, Difenconazole – 15 TPM, Tricyclazole – 50 TPM, Carbendazim – 50 TPM, Cyproconazole -30 TPM, Trifloxystrobin – 20 TPM Cymoxanil – 20 TPM, Pyraclostrobin – 20 TPM, Metalaxil – 20 TPM, Tebuconazole – 20 TPM, Boscalid - 20 TPM, Picoxystrobin – 20 TPM, Thifluzamide – 20 TPM, Pretilachlor – 50 TPM, Glyphosate – 50 TPM, Clodinafop-propargyl – 20 TPM, Bispyribac-Sodium – 20 TPM, Quizalofop – 20 TPM, Propaquizafop – 20 TPM, Mesotrione – 20 TPM, Fluroxypyr – 20 TPM, Imazamox – 30 TPM, Pinoxaden – 30 TPM, Ametryn – 30 TPM, Tembotrione – 20 TPM, Topramezone – 20 TPM, Halosulfuron – 20 TPM, Penoxsulam – 20 TPM Flucetosulfuron – 20 TPM, Pendimethalin – 30 TPM, Chlorimuron – 20 TPM, Nicosulfuron – 20 TPM, Metsulfuron – 20 TPM, Acephate – 30 TPM, Diafenthiuron- 30 TPM, Imidacloprid – 30 TPM, Buprofezin – 30 TPM ,Thiamethoxam – 30 TPM, Cypermethrin – 30 TPM, Alpha cypermethrin – 20 TPM, Fipronil – 20 TPM, Acetamiprid – 30 TPM, Propargite – 30 TPM, Indoxacarb – 20 TPM Dinotefuran – 20 TPM, Flonicamid – 20 TPM, Etoxazold – 20 TPM, Metaflumizone – 20 TPM, Spiromesifen – 20 TPM, Spirotetramat – 20 TPM, Chlorantraniliprole – 20 TPM, Sulfoxaflor – 20 TPM		
Trade Effluent quantity	87 KLD		
Effluent Treatment Plant Details	Oil and Grease Trap	1 No.	3.9 m x 1.3 m x 2.0 m
	Collection Pit	1 No.	5.6 m x 2.9 m x 2.0 m
	Neutralizer Pit	2 Nos.	1.9 m x 1.9 m x 1.5 m
	Sand Filter	2 Nos.	1.95 m x 1.95 m x 1.5 m
	Sand Filter Pit	2 Nos.	1.15 m x 1.15 m x 1.5 m
	Collection Tank	1 No	2.1 m Dia x 2.9 m Ht

	MEE Feed Tank	1 No.	2.1 m Dia x 3.5 m Ht
	Multiple Effect Evaporator (Triple Effect)	1 No.	48 KL/day
	POT Distillation Reactor - 1	1 No.	6.3 Cum
	POT Distillation Reactor - 2	1 No.	3.0 Cum
	Collection Tank	1 No.	2.0 m Dia x 1.8 m Ht
	MBBR Tank	2 Nos.	3.5 m x 4.9 m x 6.0 m
	Aeration Tank (ASP)	1 No.	3.5 m x 10.5 m x 5.4 m
	Clarifier	1 No.	2.0 m Dia x 2.5 m Depth
	Pressure Sand Filter	1 No.	0.46 m Dia x 1.625 m Ht
	Activated Carbon Filter	1 No.	0.46 m Dia x 1.625 m Ht
	Filter Press	1 No.	0.65 m x 0.65 m
	RO Feed Tank	1 No.	2.1 m Dia x 2.9 m
	RO System	1 No.	4.5 Cum/Hr
	RO Permeate Tank	1 No.	2.1 m Dia x 2.9 m
	RO Reject Collection Tank	1 No.	2.0 m Dia x 1.8 m
Trade Effluent Disposal	Zero Liquid Discharge.(Treated effluent is reused).		
	Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.		
Air Pollution Control Measures	Oil Fired Boiler – 3 TPH	Stack	25 m Ht
	Reactors (14 Nos).	Stack	25
	Reactors (8 Nos out of 14)	Stack	25
	The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

**Compliance status of RCO conditions - M/s. CRIMSUN ORGANICS PRIVATE LIMITED**

Sl. No	Condition	Compliance status
	<b>Water Act</b>	
1	The unit shall manufacture only the products specified in the EC and shall not manufacture pesticide formulation products.	Complied. The industry is manufacturing products mentioned in the EC only.
2	The unit shall not carry out any establishment activities in the Plot No. C-9 and C-11 without obtaining consent of the Board.	No industrial activity is carried out in C- 9 and C-11 for the existing activity.
3	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously and the treated sewage shall be utilised for green belt development/gardening after satisfying the standards prescribed by the Board.	Complied. The STP was in operation during the time of inspection. The ROA of the treated sewage samples collected from the industry reveals that the standards are within the prescribed standards.
4	The unit shall not dispose the treated sewage to CUSECS and shall utilize the same for gardening as specified in the EC.	Complied. The treated sewage is not disposed to CUSECS. The treated sewage is disposed for gardening.
5	The unit shall operate and maintain the ETP followed by RO plant, MEE continuously and efficiently so as to achieve the ZLD.	Complied. The industry has provided ETP followed by RO plant and MEE and the unit achieves Zero Liquid Discharge.
6	The unit shall ensure that no discharge of untreated/treated trade effluent on land or into any water bodies either inside or outside the premises at any point of time.	Complied. No untreated / treated trade effluent is disposed outside the premises.
7	The unit shall analyze the treated sewage and treated trade effluent samples through TNPCB lab periodically and furnish ROA of the same.	Complied. Treated sewage and treated trade effluent are meeting the standards
8	The unit shall ensure that the effluent parameters shall satisfy the standards prescribed as per CPCB/MoEF& CC Notification issued from time to time.	Complied.
9	The unit shall furnish the Electro Magnetic Flow Meter readings and online connectivity data to JCEE (M), Trichy and DEE, Cuddalore on monthly basis without fail.	Complied. The details are furnished regularly.
10	The unit shall operate and maintain the EMFM provided at the inlet of STP and provide EMFM with computer recording arrangement at the outlet of STP.	Complied. The industry has provided EMFM at the inlet and outlet of STP with computer recording arrangement.
11	The unit shall maintain the electromagnetic flow meters at the inlet of ETP, inlet of the RO System, RO permeate line, RO reject line, Inlet of Multiple Effect Evaporator, Multiple Evaporator condensate line in good condition and transmit the quality data to WQW, TNPCB, Chennai at all the time.	Complied. EMFMs installed and maintained. The same are connected to WQW, TNPCB, Chennai.

12	The unit shall maintain CCTV camera for monitoring the ZLD system in good condition and transmit the quality data to WQW, TNPCB, Chennai at all the time.	Complied. CCTV camera provided and data transmitted to WQW, TNPCB, Chennai.
13	The unit shall dispose the non-hazardous waste then and there without any accumulation.	Complied. The non hazardous solid waste is disposed then and there and no accumulation found.
14	The unit shall ensure that the Hazardous wastes generated shall be properly disposed as per the Authorization obtained under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Complied. The hazardous waste is disposed as per the instruction.
15	The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.	Assure to comply at all times.
16	The unit shall apply for Authorization for proper disposal of Hazardous waste under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 under category 28(Schedule-I) for disposal of 28.4 - off specification products and 28.5 - Date – expired products if any.	Complied. The industry has obtained Authorisation under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 vide Board's Proc. dated 19.03.2020 with validity for five years.
17	The unit shall ensure proper disposal of discarded/date expired medicines and not to dispose discarded/date expired medicines in the lake or any other water bodies or any lands.	Assure to comply.
18	The unit shall maintain Form – 3 for the generation of hazardous wastes and shall file annual return in Form - 4 to the Board. The unit shall maintain the hazardous waste display board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.	Complied. The industry has furnished annual returns for the year 2019-2020.
19	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Generally Complied With.
20	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the	The total land area available for the project is 18051.03 sqm. The industry has developed green belt in an area of about

	exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude coordinates.	6300 m <sup>2</sup> with about 750 trees.
21	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Assured to comply.
22	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied. The industry has furnished environmental statement for the year 2019-2020.
23	The unit shall explore possibilities of reducing water consumption in process and also provide rain water harvesting facilities in the unit and practice water conservation measures.	Complied. The industry has provided rain water harvesting system for the buildings.
24	The operation of the unit shall not attract complaints from public.	Complied. No complaints received against the operation of the industry.
25	The unit shall dispose the distillation residue to some other beneficial users/to explore some other better option instead of disposing it to cement industries if the calorific value of hazardous waste is found less.	Complied. The unit has disposed the Hazardous waste to cement industries as per the hazardous waste authorisation.
26	The unit shall comply with the EIA Notification 2006 in case of any proposed changes from consented conditions.	Complied with.
<b>Air Act</b>		
1	The unit shall operate and maintain the air pollution control measures efficiently and continuously so as to satisfy the AAQ /Emission standards prescribed by the Board at all times.	Complied. The Air Pollution Control Measures are continuously operated. The ROA of the AAQ survey reveals that the standards are met with.
2	The unit shall conduct AAQ/Emission/ANL survey through Board lab and furnish report to the Board within a month.	Complied. Advanced Environmental Lab of TNPCB has conducted the AAQ survey.
3	The unit shall adhere to the National Ambient Air Quality / Stack / Ambient Noise Level standards prescribed by the Board from time to time.	Complied. The ROA of the AAQ/SM/ANL survey conducted in the industry reveals that all the parameters are within the prescribed standards.
4	The unit shall provide Online continuous Ambient Air Quality Monitoring stations at required places for TVOC, PM10, PM2.5, SO2, NOx, and provide proper data to Care Air Centre, TNPCB, Guindy all the times.	Assured to comply. The unit authority informed that continuous ambient air quality monitoring station will be installed before commissioning of the expansion activity.
5	The unit shall provide adsorption systems like Activated carbon/Charcoal to prevent /control odour from the reactors.	Complied. The industry has provided adsorption system.
6	The unit shall operate and maintain the safety measures and APC measures provided to arrest the fugitive emissions during its loading, unloading and handling operations.	Complied. The unit has provided safety measures at solvent storage tanks for charging of chemicals, loading of solid raw materials and product unloading.

7	The unit shall ensure the connectivity of Stack emission Online Monitoring system provided for PM attached to the stack of boiler and provide proper data to CPCB server.	Complied. The unit has provided continuous online monitoring system for the parameter PM for the Boiler stack and connected the same to the CPCB.
8	The unit shall connect the Stack emission Online Monitoring system provided for PM attached to the stack of boiler with TNPCB server and provide proper data at all the time.	Complied. The unit has provided continuous online monitoring system for the parameter PM for the Boiler stack and connected the same to the Care Air Centre, TNPCB, Chennai.
9	The unit shall maintain stack monitoring facility as per Emission Regulation Part-3 (ERP-3) norms for all the stacks attached with emissions sources.	Complied. The unit is maintaining stack monitoring facility as per Emission Regulation Part 3 norms.
10	The unit shall ensure that the port hole and ladder facility is safe to carry out monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied. The unit has provided port hole facilities as per ERP 3 norms and cage ladder.
11	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.	Complied. The total land area available for the project is 18051.03 sqm, The unit has developed green belt in an area of 6303 m <sup>2</sup> , which is 34.9 % of total land area.
12	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.	Assured to comply.
13	The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.	Complied. The industry has furnished environmental statement for the year 2019-2020.
14	The operation of the unit shall not attract complaints from public.	Complied.
15	The unit shall comply with the EIA Notification 2006 in case of any proposed changes from consented conditions.	Assured to comply.

13. Report on M/s. KAWMAN PHARMA (A Division of K.P.Manish Global Ingredients Pvt Ltd)

Name and Address of the unit	M/s. Kawman Pharma (A Division of K.P.Manish Global Ingredients Pvt Ltd), Sipcot Industrial Complex, Kudikadu village, Cuddalore Taluk, Cuddalore District.		
Product with Quantity	Sumatriptan Succinate – 6 MT/Annum, Olmesartan Medoxomil – 6 MT/Annum, Duloxetine Hydrochloride – 6 MT/Annum, Atomoxetine Hydrochloride – 6 MT/Annum, Dabigatran – 6 MT/Annum, Sitagliptin – 6 MT/Annum, Etoricoxib – 24 MT/Annum, Ticagrelor – 6 MT/Annum, Tapentadol – 12 MT/Annum, Doxofyline – 6 MT/Annum, Pregabalin – 6 MT/Annum, Lactitol - 2.4 MT/Annum, Rivastigimine – 12 MT/Annum, Rivaroxaban - 1.2 MT/Annum, Eslicarbazepine - 3.6 MT/Annum, Vildagliptin – 6 MT/Annum, Acetyl L Carnitine – 6 MT/Annum, L -Carnitine L- Tartrate – 6 MT/Annum, L-Carnitine Base – 6 MT/Annum D-Biotin - 2.4 MT/Annum, Benfothiamine – 6 MT/Annum, Phenylephrine - 6 MT/Annum Mosapride – 6 MT/Annum, Alpha Lipoic Acid – 12 MT/Annum, Dextromethorphan - 24 MT/Annum 3- Hydroxyacetophenone – 24 MT/Annum, Loratidine intermediate – 6 MT/Annum, Silodosin intermediate - 24 MT/Annum, Rosuvastatin Hemi Calcium – 6 MT/Annum Pitavastatin HemiCalcium – 6 MT/Annum, Bromohexine – 12 MT/Annum, Ambroxol – 12 MT/Annum, MAP Sulphate – 12 MT/Annum, Theobromine – 48 MT/Annum cis-Lactam – 24 MT/Annum, Diltazem hydrochloride – 24 MT/Annum, 11-Piperazinyl-dibenzothiazepine – 12 MT/Annum, Quetiapine - 7.2 MT/Annum, Astaxanthin – 6 MT/Annum, Allopurinol - 3.96 MT/Annum.		
Trade Effluent Disposal	Zero Liquid Discharge & CUSECS		
Trade Effluent quantity	Trade Effluent 1	28 KLD – ZLD	
	Trade Effluent 2	17.5 KLD – CUSECS	
Effluent Treatment Plant Details	Lamella clarifier	1no	1.2mL*1.2m W * 1.9m D
	Sequential batch reactor	1 no	Capacity- 58.33 Cum and Diameter 5.0m
	Sludge Drying Bed	2 nos	2.0 m L *1.0m W * 1.5m D

	Sand and Activated carbon filter	1 nos	327 mm diameter and filtration rate- 12.3m <sup>3</sup> /hr
	Treated water collection tank	1 no	3 m*3m*1m= 9 m <sup>3</sup>
	<p>ZLD – Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.</p> <p>CUSECS- The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines laid by M/s. CUSECS.</p>		
Air Pollution Control Measures	Boiler	Stack	30 m Ht
	Reactors	Wet scrubber Stack (CAC)	9
	<p>Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.</p>		

Compliance of Consent order Conditions of **KAWMAN PHARMA ( A Division of K.P.Manish Global Ingredients Pvt Ltd)**

Water Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board before disposing to on land for gardening	Complied.
2.	The unit shall operate and maintain the Effluent Treatment System along with Zero Liquid Discharge system efficiently and continuously for the treatment of process effluent and to ensure Zero Liquid Discharge at all times	Complied.
3.	The unit shall treat the non-process effluent through the effluent treatment plant so as to bring the quality of the treated effluent to satisfy the standards prescribed by the Board before disposal to marine through CUSECS system as reported	Complied.

4.	The industry shall ensure that the effluent (sewage/trade effluent) shall not reach storm water drains or outside the unit's premises at anytime	Complied.
5.	The unit shall ensure that no discharge of untreated/treated trade effluent on land or into any water bodies either inside or outside the premises at any point of time	Complied.
6.	The unit shall analyze the treated sewage and treated trade effluent samples through TNPCB lab periodically and furnish ROA of the same	Complied.
7.	The unit shall ensure that the effluent parameters shall satisfy the standard prescribed as per CPCB / MoEF & CC Notification issued from time to time	Complied.
8.	The unit shall reuse the mother liquor generated from centrifuge and various stages of manufacturing process in the process in all the time	Complied.
9.	The unit shall furnish the Electro Magnetic Flow Meter readings and online connectivity data to JCEE(M), Trichy and DEE, Cuddalore on monthly basis without fail	Complied.
10.	The unit shall operate and maintain the electromagnetic flowmeters provided at the inlet of ETP, inlet of the Multiple Effect Evaporator, outlet of ETP, at the marine discharge and raw water intake in good condition and transmit the quality data to WQW, TNPCB, Chennai at all the time	Complied.
11.	The unit shall maintain CCTV cameras provided for monitoring the ZLD system in good condition and transmit the quality data to WQW, TNPCB, Chennai at all the time.	Complied.
12.	The unit shall operate and maintain the online effluent monitors for pH, TSS, BOD, COD provided at the ETP outlet and provide proper data to WQW, TNPCB, Chennai at all the time	Complied.
13.	The unit shall operate and maintain the online monitors for pH, TDS provided at the storm water drain and to ensure no chemical contamination takes place outside the premises during rain and provide proper data to WQW, TNPCB, Chennai at all the time	Complied.
14.	The unit shall collect the ground water samples from the 4 Nos. of piezo meters provided in the unit premises and analyze the same so as to monitor the ground water quality	Complied
15.	The unit shall dispose the non-hazardous waste then and there without any accumulation	Complied
16.	The unit shall ensure that the Hazardous wastes generated shall be properly disposed as per the Authorization obtained under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	Complied
17.	The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016	Complied
18.	The unit shall apply for Authorization for proper disposal of Hazardous waste under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 under category 28 (Schedule-I for disposal of 28.4-off specification products and 28.5-Date-expired products if any )	Assured to comply
19.	The unit shall ensure proper disposal of discarded/date expired medicines and not to dispose Discarded / date expired medicines in the lake or any other water bodies or any lands	Assured to comply
20.	The unit shall maintain Form-3 for the generation of hazardous	Assured to

	wastes and shall file annual return in Form-4 to the Board. The unit shall maintain the hazardous waste display board in front of the unit clearly up dating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003	comply
21.	The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc	Assured to comply
22.	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area earmarked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.	Assured to comply
23.	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government	Assured to comply
24.	The unit shall submit Environmental Statement for every financial year ending the 31 <sup>st</sup> March in Form-V as per the Rule14 of the Environment (Protection) Rules, 1986	Assured to comply
25.	The industry shall adopt the waste minimization technologies as envisaged in the Environmental Clearance obtained from the SEIAA, Tamilnadu	Assured to comply
26.	The unit shall ensure that the operation of the plant shall not invite any complaint from nearby public at any point of time	Assured to comply

#### Air Act

S.No	Conditions	Compliance
1.	The unit shall operate and maintain the air pollution control measures efficiently and continuously so as to satisfy the AAQ/ Emission standards prescribed by the Board at all times.	Complied.
2.	The unit shall conduct AAQ/Emission/ANL survey through Board lab and furnish report to the Board within a month	Complied
3.	The unit shall adhere to the National Ambient Air Quality/ Stack/ Ambient Noise Level standards prescribed by the Board from time to time	Complied.
4.	The unit shall ensure the connectivity of online sensors for HCl in HCl Acid scrubber and NH3 in NH3Scrubber and provide proper data to Care Air Centre, TNPCB, Guindy all the times	Complied.
5.	The unit shall ensure the connectivity of Stack emission Online Monitoring system provided for SO2, NOx and PM attached to the stack of boiler and provide proper data to Care Air Centre, TNPCB, Guindy all the times	Complied.
6.	The unit shall operate and maintain the Online continuous Ambient Air Quality Monitoring stations provided for TVOC, PM10, PM2.5, SO2, NOx, HCl and provide proper data to Care Air Centre, TNPCB, Guindy at all the times	Complied.
7.	The unit shall operate and maintain the ambient Online continuous monitors provided at the process area to monitor the parameter TVOC, HCl and NH3 and provide proper data to Care Air Centre, TNPCB, Guindy at all the times.	Complied.

8.	The industry shall operate and maintain the solvent recovery system to ensure maximum recovery of solvents there by to avoid VOC emissions to Ambient Air.	Complied.
9.	The industry shall ensure that the closed loop system is always in operational conditions for the transfer of raw materials, unloading of products from reactors and other activities involved in the process area.	Complied.
10.	The unit shall maintain stack monitoring facility as per Emission Regulation Part-3(ERP-3) norms for all the stacks attached with emissions sources	Complied.
11.	The unit shall ensure that the porthole and ladder facility is safe to carry out monitoring. In place of monkey ladder, spiral type/ scaffold ladder shall be provided to ensure safety of monitoring personnel	Complied.
12.	The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates	Complied.
13.	The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government	Assured to Comply
14.	The unit shall submit Environmental Statement for every financial year ending the 31 <sup>st</sup> March in Form-V as per the Rule14 of the Environment(Protection)Rules,1986.	Complied.
15.	The industry shall adopt the waste minimization technologies as envisaged in the Environmental Clearance obtained from the SEIAA, Tamilnadu	Complied.
16.	The unit shall ensure that the operation of the plant shall not invite any complaint from nearby public at any point of time	Complied.

**14. M/s. Golden Fish Meal And Fish Oil Company**

Address of Industry	:	M/s. Golden Fish Meal And Fish Oil Company Sipcot Industrial Complex, Semmankuppam ,Cuddalore Taluk
Contact person & Telephone No/ Fax No/Mobile No	:	T.Ravichandran The Managing Partner 9626252865
Establishment Date	:	24/10/2013
Commissioned Date	:	17/03/2015
Consent Status	:	Valid upto 31.03.2021
Category & Scale of Operation	:	Orange category, Small Scale
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT - 24.5 KLD  Water Consumption – NIL ( Unit not under operation)
Installed Capacity	:	1. Fish Meal - 45 T/D 2. Fish Oil - 5 T/D
Consented capacity	:	1. Fish Meal - 45 T/D 2. Fish Oil - 5 T/D
Operating capacity at the time of inspection	:	1. Fish Meal - NIL 2. Fish Oil – NIL ( Unit not under operation)
Raw materials	:	Fish – 100 T/D
Products	:	1. Fish Meal - 45 T/D 2. Fish Oil - 5 T/D
Process	:	
Fresh fish used as a raw material, cooked in cooker, pressed in press. In press fish cake and cola water gets separated. Fish cake is processed in drier, cooled and packed. Cola water processed in decanter and centrifuge. In decanter solids in cola water are separated and reused in drier. Oil is separated in centrifuge and stored in oil tank. Remaining water processed in ETP, RO and Evaporator. Evaporator concentrate reused in drier. Boiler steam used in cooker and drier.		
Waste water sources	:	Clear Condensate water from Evaporator Blood water, Equipment and Vehicle washing water Vapour Condensate Water from Process steam in Cooling condenser, Evaporator shell, Bio Filter Scrubber, Floor wash water
Quantity of Waste Water generated as per consent issued	:	25 KLD
Actual generation of effluent	:	NIL ( Unit not under operation)
Effluent treatment plant components	:	Screen Chamber, Oil Trap, Collection Tank, Aeration Tank, Secondary Settling Tank, Sludge Drying Beds Filtrate Collection Sump, Valve Pits, Pressure sand filter

		Activated Carbon Filter, Bio Filter, Parallel Plate Separator, Anaerobic Tank
<p>The Raw Blood effluent generated from the various sources (Vehicle Parking, Fish Feeding Tank etc..) of the unit will be collected via pipeline and send to the ETP. In the ETP, the Blood effluent is entering into the screen chamber. One number of M.S.bar screen is provided to remove the coarse suspended and remove floating materials by Manual, this is present in the waste water. The effluent is then entering into the oil trap, to remove the oily and fatty substances, if any, carried over by the waste water. Blood water and Floor wash, Equipment Waste water pumped in to Up flow Anaerobic Sludge Blanket (ANAEROBIC TANK) for Digesting Organic Load water. In this ANAEROBIC TANK, recirculation Pump keep Sludge blanket as moving (Up Flow) and digest complex heavy organic Molecule into simple molecule by anaerobic bacteria. It break and reduce complex heavy chain molecule into simple molecule with bio gas productions (Carbon dioxide, Methane, Hydrogen Supleide, etc..) This Gas burned in gas stove for safe discharge of Gas.</p>		
Mode of treated effluent discharge as per consent	:	Zero Liquid Discharge
Treated effluent quality prescribed in consent		Zero Liquid Discharge
Adequacy of treatment system provided to achieve prescribed standards of effluent		Adequate
Status of installation of Online Monitoring system for Effluent		NIL
Number of violations observed during past five years and action taken		NIL
Air Pollution Emission sources and Control Devices	:	1 Boiler - 3 T/Hr – Stack - 0.25 - 20 2 Diesel Generator 250 KVA - Acoustic enclosures with stack - 0.15 - 5 4 Boiler - 5 T/Hr – Stack - 0.25 - 20 3 Cooker and Drier Wet Scrubber - 0.2 - 4
Status of installation of Online Monitoring system for Source emissions		NIL
Number of violations observed during past five years and action taken		NIL
Adequacy of air pollution control devises provided to achieve prescribed standards of Source Emissions		Adequate

Compliance of Consent order Conditions of **Golden Fish Meal And Fish Oil Company**

**Water Act**

SI No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Air Act**

SI No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Units discharging their Trade Effluent to M/s.CUDDALORE SIPCOT INDUSTRIES COMMON UTILITIES LIMITED CUSECS Ltd.),**

15.Report on M/s. TANFAC Industries Limited (ALF3 Plant)

Name and Address of the unit	M/s. TANFAC Industries Limited (ALF3 Plant) Plot No 14,SIPCOT Industrial Complex, Kudikadu Village, Cuddalore – 607 005, TamilNadu		
Product with Quantity	1. Aluminium Fluoride – 1550 MTPM 2. Hydrofluoric Acid – 1650 MTPM 3. Biomass Gas – 66000 CUM/Day 4. Captive Power - 2.5 MW 5. Sulphuric acid & oleum – 7750 MTPM By Product: 1. Anhydrite Calcium Sulphate 5950 MTPM 2. Hydro Fluo Silicic Acid 75 MTPM		
Trade Effluent quantity	178.75 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimension</b>
	Collection tank	3	4.75 dia x2 ht each
	Neutralization tank	2	4.75 dia x2 ht each
	Clariflocculator	1	12dia x 24inch
	Filter Press	1	24" X 24" 35 plates
	Sludge drying beds	2	10x10x1
	Treated water tank	1	2.5x2.5x1.7
	Lime preparation tank	2	54 M3
	Sand filter / Alumina bed	2	Dia 3.0 X Ht. 1.35
	Guard Pond – I	1	110 M3
	Guard Pond – II	1	200 M3
	Filter Press	1	36" X 36" 51 plates
	Softener	1	8x4x2.5 m
	Clarifier	1	5m x2.5m
	<b><u>Synthetic organic chemicals</u></b>		
Screen Chamber	1	1x 1 x1 m	

	Collection tank	1	5x5x5 m
	Neutralization tank	1	6.2X5X2.8 m
	Flash Mixer	1	0.7x0.7x1 m
	Dosing tanks for Alum and Lime	2	500 Litres each
	Parallel Plate separator	2	1.8x1x3.5 each
	Clarified water tank	1	10 m <sup>3</sup>
	Dual media filter	1	0.8 m dia x1.60 m
	Filter water tank	1	10m <sup>3</sup>
	Sludge drying beds	3	4x4x4 m each
	Multiple effect evaporator consisting of Agitated Thin film dryer	1	Stripper Column-1, Triple Effect Evaporator-1 and Vertical Thin film dryer-1
	Condensate tank	1	6.8x3.8x1.7 m
Trade Effluent Disposal	CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine through pipelines installed by M/s. CUSECS.		
Air Pollution Control Measures	Anhydrite plant –Wet scrubber	Packed bed scrubber	23.4
	Combution Chamber(HFkiln)	Stack	40
	Central Absorption System HF alkali scrubber outlet	Acid scrubber ventri Scrubber catower	35
	SFLplant-wet scrubber out let	Stack	24
	Sulphuric acid plant stack 1-alkali scrubber	Stack	42
	Sulphuric acid plant stack 2-alkali scrubber	Packed bed scrubber	42
	Boiler 10T/hr-MDC outlet	alkali scrubber	40
	Fluor spar drier	alkali scrubber	28
	BF3 plant scrubber	Dust collector	9.0
	PAC scrubber	Cyclone separator	32
	Central absorption system Alf3 Scrubber	Packed Scrubber	35
	AL(OH3) drier	Stack	24

	Spray drier burner	Cyclone barometric condenser	26
	Spray drier scrubber	PTFE bags cyclone separator Bag house	24
Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.			

Compliance of consent order conditions M/s. TANFAC Industries Limited

Water Act

S.No	Conditions	Compliance
1	The unit shall not undertake any expansion activities without obtaining CTO Expansion from the Board.	Complied.
2	The unit shall operate and maintain the common sewage effluent treatment plant effectively and continuously so as to achieve the standards prescribed by the Board	Complied.
3	The unit shall operate and maintain the common effluent treatment plant effectively and continuously so as to achieve the marine disposal standards prescribed by the Board	Complied.
4	The unit shall dispose the boiler ash for further beneficial use then and there without any accumulation.	Complied.
5	The unit shall dispose the Hazardous waste 35.3 to the authorized Cement industry for co-processing then and there without accumulation.	Complied.
6	The unit shall ensure delisting of storm water gutter to ensure free drain of water during rainy season to prevent stagnation of water	Complied.
7	The unit shall dispose the fly ash generated form process boiler for beneficial purpose	Complied.
8	The unit shall ensure adequate safety protection system on storage and handling of sulfur	Complied.
9	The unit shall prevent spillage of sulfur during transferring form storage area to process melting pits	Complied
10	The Unit shall conduct soil study as per the standard within the premises of the factory by engaging competent third party	Complied.
11	In case of revision of consent fee by the Government, the unit shall remit the difference in	Assured to comply.

	amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law	
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#### Air Act

S.No	Conditions	Compliance
1	The unit shall not undertake any expansion activities without obtaining CTO Expansion from the Board.	Complied.
2	The unit shall operate and maintain the air pollution control measures efficiently and continuously so as to achieve the standards as per Ministry of Environment and Forest, Notification dated 16.11.2009	Complied.
3	The unit shall conduct LADAR study for Oleum and SO <sub>2</sub> in sulphuric acid plant	Complied.
4	In case of revision of consent fee by the Government , the unit shall remit the difference in amount within one month from the date of notification . Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply.
5	The unit shall calibrate the HF analysers and provide proper data CAC, TNPCB, Chennai at all times.	Complied.
6	The unit shall not use! Use and throw away plastics! such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets , plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,	Assured to Comply.
7	The unit shall develop adequate greenbelt within the periphery of the unit to attenuate noise and air pollution.	Complied.
8	The unit shall furnish exact greenbelt area earmarked/developed as per norms in the unit premises and furnish photographs along with Latitude and Longitude co-ordinates.	Complied.

9	The unit shall submit the Environmental statement in Form V for each financial year as prescribed under the Environment (protection) Act, 1986 as amended.	Complied.
10	The unit shall comply with the E-Waste Management Rules, 2016. E-Waste as listed in Schedule I generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3 , to the TNPCB on or before the 30th day of June following the financial year.	Assured to comply

**16.M/s. TANFAC Industries Limited (2.5mw Gen Set-HFO)**

Name and Address of Industry	:	M/s. TANFAC Industries Limited (2.5mw Gen Set-HFO)
Contact person & Telephone No/ Fax No/Mobile No	:	Dr. L. Ravichandran- Senior General Manager- Technical 04142/239002-5 Fax- 04142/239008 Mobile – 90920 33585
Establishment Date	:	Company Established on 1985 HFO Genset Consent 10.11.2009
Commissioned Date	:	16.8.2010
Category & Size	:	Red- Large
Consent Status	:	Validity 31-Mar-2020
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 4070 KLD This Consent - 72+ 0.6(Domestic) – 72.6 KLD  Water Consumption – 10KL
Installed Capacity Consented capacity Operating capacity at the time of inspection	:	Electric Power (HFO Gen set) - 2.50 MW Electric Power (HFO Gen set) -2.50 MW Electric Power (HFO Gen set) - 0.413 MW
Raw materials	:	Furnace Oil - 19.40 MT/Day
Process	:	
The unit has stated that the Furnace oil is used as a fuel for HFO Gen Set for generation of Electricity. The fuel oil is heated to 110 *C by electrical heaters and pumped to Gen Set engine. Since the engine is coupled with generator, electricity is generated and distributed to the plant. The engine is cooled with circulation of cooling water and cylinder, piston and shaft are lubricated with oil. The hot gas from the engine is let out through the stack of 32metres height		
Waste water sources	:	Cooling tower blow down
Quantity of Waste Water generated as per consent issued	:	10 KLD
Actual generation of effluent	:	2 KLD
Effluent treatment plant components	:	The effluent is treated in the Effluent treatment plant of the main unit.
Mode of treated effluent discharge as per consent	:	Discharge to Marine through CUSECS
Treated effluent quality prescribed in consent	:	Marine Discharge Standards
Adequacy of treatment system provided to achieve prescribed standards of effluent	:	Adequate
Status of installation of Online Monitoring system for Effluent	:	Online Parameters connected in outlet of the Effluent Treatment plant of the main plant.
Number of violations observed during past five years and action taken	:	NIL

Air Pollution Emission sources and Control Devices	:	Generator set (2.5MW) Stack - 1.20 – 32
Status of installation of Online Monitoring system for Source emissions	:	SO <sub>2</sub> Stack connected to Care Air Centre, TNPCB
Number of violations observed during past five years and action taken	:	NIL
Adequacy of air pollution control devises provided to achieve prescribed standards of Source Emissions	:	Adequate

Compliance of Consent order Conditions of M/s. TANFAC INDUSTRIES LIMITED (2.5MW GENSET-HFO)

**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall continue to operate and maintain the Combined Effluent Treatment Plant so as the treated trade effluent always satisfy the standards prescribed by the Board	Assured to comply during its operation
2.	The unit shall commence their industrial activity after revamping the ETP and on giving prior intimation to the Board.	Assured to comply during its operation
3.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc	Assured to comply during its operation
4.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Complied
5.	The unit shall furnish the exact green belt area earmarked / developed as per the norms in the unit's premises showing photographs along with longitude and latitude co-ordinates.	Assured to comply

### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall commence their industrial activity after revamping the APC measures and on giving prior intimation to the Board.	Assured to comply
2.	The unit shall operate and maintain the APC measures efficiently and continuously so that the unit achieves the standards prescribed by the Board.	Assured to comply
3.	The unit shall maintain the analyzer provided for online monitor and provide quality data to Care Air Centre, TNPCCB.	Assured to comply
4.	The unit shall develop adequate greenbelt within the periphery of the unit to attenuate noise and air pollution.	Assured to comply

**17.M/s. TANFAC Industries Limited (Cryolite Plant)**

Address of Industry	:	M/s. TANFAC Industries Limited (Cryolite Plant) Plot No 14,SIPCOT Industrial Complex Kudikadu Village Cuddalore – 607 005, Tamil Nadu
Contact person & Telephone No/ Fax No/Mobile No	:	Dr. L. Ravichandran- Senior General Manager-Technical 04142/239002-5 Fax- 04142/239008 Mobile – 90920 33585
Establishment Date	:	11/06/2008
Commissioned Date	:	09-08-2006
Category & Size	:	Red- Medium
Consent Status	:	Valid upto 31.03.2020
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 4,090 KLD Consented – 344 KLD Consumption on inspection date – 90 KL
Installed Capacity	:	Specialty Fluorides (Sodium Silico fluoride, Potassium Fluoride, Potassium bi fluoride, BF <sub>3</sub> Complexes running ) - 467.5 T/M. Poly Aluminium Chloride ( various grades on 18%basis) – 3000 T/M
Consented capacity	:	Specialty Fluorides (Sodium Silico fluoride, Potassium Fluoride, Potassium bifluoride, BF <sub>3</sub> Complexes running ) - 467.5 T/M  Poly Aluminium Chloride ( various grades on 18%basis) – 3000 T/M
Operating capacity at the time of inspection	:	Specialty Fluorides (Sodium Silico fluoride, Potassium Fluoride, Potassium bi fluoride, BF <sub>3</sub> Complexes running ) – 5 T/M  Poly Aluminium Chloride ( various grades on 18%basis) – 14 T
Raw materials	:	Hydrofluoric acid, Sodium Chloride, Potassium carbonate Potassium Hydroxide, Hydrofluosilic acid, Boric acid Oleum, Potassium chloride, Sodium carbonate, Sulphuric acid, Aluminum Hydroxide, Titanium di oxide, Ammonia Tin oxide, Phosphoric acid, Lead carbonate, Copper carboate Sodium di hydrogen ortho phosphate, Sodium phosphate Magnesium oxide ,Zirconium dioxide, Tetra butyl ammonium

		bromide, Ether/Ethyl acetate, Aluminum Hydroxide, Hydrochloric acid, Sulphuric acid.
Products	:	<ol style="list-style-type: none"> <li>1. Potassium fluoride - 60 MTPM</li> <li>2. Potassium fluoborate - 20 MTPM</li> <li>3. Potassium bi fluoride - 60 MTPM</li> <li>4. Fluoboric acid - 30 MTPM</li> <li>5. Lead ,copper and tin fluoborates - 3 MTPM</li> <li>6. Sodium mono fluoro phosphate - 2 MTPM</li> <li>7. Poly Aluminium Fluoride - 1 MTPM</li> <li>8. Potassium Titanium Fluoride - 40 MTPM</li> <li>9. Sodium silico fluoride - 60 MTPM</li> <li>10. Sodium (Alkaline ) Fluoride - 5 MTPM</li> <li>11. Ammonium bi fluoride - 30 MTPM</li> <li>12. Electronic grade HF - 1 MTPM</li> <li>13. Magnesium (Alkaline earth ) Fluoride - 20 MTPM</li> <li>14. Potassium silico fluoride - 30 MTPM</li> <li>15. Potassium Zirconium fluoride - 20 MTPM</li> <li>16. Hexa fluoro phosphoric acid - 25 MTPM</li> <li>17. Potassium tetra/penta borate - 30 MTPM</li> <li>18. Tetra butyl ammonium fluoride - 0.50 MTPM</li> <li>19. BF3 Etherate /Complex - 30 MTPM</li> <li>20. Specility fluorides- total ( sl no 1 to 19 ) - 467.50 MTPM</li> <li>21. Poly Aluminium Chloride (Various grades on 18% basis) - 3000 MTPM</li> </ol> <p>By Product:</p> <ol style="list-style-type: none"> <li>1. Silica - 5 MTPM</li> </ol>
Waste water sources	:	Floor and vessel washings, centrifuges, Scrubbing
Quantity of Waste Water generated as per consent issued		344 KLD
Actual generation of effluent		72 KL
Effluent treatment plant components	:	The trade effluent is disposed to the Effluent Treatment Plant of the Main Plant and discharged to M/s. CUSECS
Mode of treated effluent discharge as per consent	:	Discharge to marine through CUSECS
Treated effluent quality prescribed in consent		Marine discharge standards
Adequacy of treatment system provided to achieve prescribed standards of effluent		Adequate
Status of installation of Online Monitoring system for Effluent		Online sensors provided by the Main Plant.
Number of violations observed during past five		NIL

years and action taken					
Air Pollution Emission sources and Control Devices	:	i. 001 Misc Fluoride plant and SFL Common scrubber with stack - 0.20 - 24 ii. 002 Spray dryer Cyclone separator and Scrubber - 0.675 - 26 iii. 003 Spray dryer burner Stack - 0.450 - 26 iv. 004 Fluidised Bed dryer Bag filter with cyclone separator and stack - 0.20 - 13 v. 005 BF3 Etherate /Complex Scrubber with stack - 0.20 - 9 vi. 006 Poly Aluminium Chloride Scrubber with stack - 0.20 - 32			
Status of installation of Online Monitoring system for Source emissions	:	Sl No	Parameter in SAM-WI	Stack / Ambient / Effluent	Name of the Stack attached to / Location
		1.	HF- SFL	STACK	Connected to SFL
		2.	FLOW	EFFLUENT	ETP Outlet
		3.	PH- ETP OUTLET	EFFLUENT	ETP Outlet

Compliance of Consent order Conditions of M/s. **TANFAC INDUSTRIES LIMITED (CRYOLITE PLANT)**

**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall calibrate the analyser to analyse the water quality and to furnish the correct value at all the times	Assured to comply during its operation
2.	The unit shall operate and maintain the common sewage treatment plant effectively and continuously so as to achieve the standards prescribed by the Board	Assured to comply during its operation
3.	The unit shall operate and maintain the common treatment plant effectively and continuously so as to achieve the marine disposal standards prescribed by the Board	Assured to comply during its operation
4.	The unit shall continue to dispose the hazardous waste 35.3 category to cement industries for co processing without accumulation.	Complied
5.	The unit shall not produce any other product in SOC-MPP plant divisions of the unit other than the consented products except Poly Aluminium Chloride.	Assured to comply
6.	The unit shall dispose the treated effluent into marine coastal areas through M/s. CUSECS Ltd after achieving the marine disposal standards prescribed by the Board.	Assured to comply
7.	The unit shall dispose the hazardous waste as per the authorization issued to the unit under HW (MH&TM) Rules, 2008 and shall comply with the Hazardous and other wastes (M&TM) Rules, 2016.	Assured to comply
8.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic	Assured to comply

	tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	
9.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply

#### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the quality of emission shall satisfy the standards prescribed by the Board.	Assured to comply
2.	The unit shall maintain Online Sensors and the CARE AIR connectivity without fail and data shall be imported to CARE AIR Centre, Tamilnadu Pollution Control Board without any interruption.	Assured to comply
3.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Assured to comply
4.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply

**18. M/s. Loyal Super Fabrics (Unit of Loyal Textile Mills Ltd.)**

Name and Address of the unit	M/s. LOYAL SUPER FABRICS (Unit of Loyal Textiles Mills Ltd.) C-7-1,Sipcot Complex Kudikadu, Cuddalore-607005		
Product with Quantity	Processed Fabrics (Bleached / Mercerized / Dyed - Woven and Knitted Fabrics - 579 Ton/Month		
Trade Effluent quantity	618 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Effluent collection tank-I	1	10.6 X 10.3 X 2.2 (CD) & 1(SD)
	Effluent collection tank -II	1	4.30dia X 6.2 LD
	Equalisation tank	1	10.8 X 4.93 X 2.5CD & 1.35SD
	Cascade Reactor Module	1	0.3 x 0.28 x 1.85m Each
	Air Diffusion Tank-I	1	Dia 7.6 x 7.3
	Air Diffusion Tank-II	1	Dia 7.6 x 7.3
	Primary Clarifier	1	Dia 7.6 x 7.3
	Bio Tower Feed Tank	1	9.53 X 4.4 X 2.2
	Bio Tower A1(Stage-I)	1	4.7 X 4.7 X 7.6MD
	Bio Tower B1(Stage-I)	1	4.67 X 4.75 X 5.3MD
	Bio Tower A2(Stage-II)	1	3.5 X 3.57 X 7.6MD
	Bio Tower B2(Stage-II)	1	3.42 X 3.48 X 5.3MD
	Biological Aeration Tank	1	9.23 x 6.87Dia
	Secondary Clarifier - I	1	7.9dia X 3LD
	Secondary Clarifier - II	1	5.5 X 3.70
	Treated Effluent Tank	1	5.0 X 3.44 X 2(TD)
Dual Media Filter	1	2.5 X 1.5HOS	
Sludge Thickener feed Tank	1	1.5 X 1.1	

	Sludge Thickener Tank	1	4.5 X 4.5 X 2.5
	Filter Press	2	
	Sludge Drying Bed	1	4.75 X 4.82 X 0.65
	Hopper Tank (Settling Tank)	1	4.07 X 4.07 X 4.5LD
	Ro Pressure Sand Filter	1	2.5 X 1.5HOS
	RO Membrane	48	
Trade Effluent Disposal	Discharged to Marine waters through CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.		
Air Pollution Control Measures	Boiler	Dust Collection System & Stack	30 m Ht
	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

**Compliance of consent order conditions M/s. LOYAL SUPER FABRICS (UNIT OF LOYAL TEXTILE MILLS LTD.,)**

**Water Act**

SI No	Conditions	Compliance
1	The unit shall operate and maintain the Effluent Treatment Plant efficiently and continuously so that the treated Effluent satisfies the marine disposal standards prescribed by the Board.	Complied
2	The unit shall properly manage the sludge generated from the Effluent Treatment Plant.	Assured to comply
3	The unit shall ensure that no leakage or overflow of treated/untreated effluent to the nearby canal or drains at any point of time.	Assured to Comply
4	The unit shall operate and maintain the sensors for online monitoring of BOD, COD and TSS, in the Treated Effluent outlet to CUSECS pipeline.	Complied

5	The unit shall dispose the hazardous wastes to cement industry for Co-processing or to any TNPCB authorized recyclers as per the Authorization obtained by the unit.	Complied
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**Air Act**

Sl No	Conditions	Compliance
1	The unit shall operate the Air Pollution control measures attached to Ammonia Curing Machine, Boilers & D.G Sets efficiently and continuously so as to achieve the Ambient Air Quality /Emission standards prescribed by the Board.	Complied
2	The unit shall adhere to the AAQ/ANL standards prescribed by the Board.	Complied.

**19.M/s. VIVIN TEX, SIPCOT, Cuddalore.**

Name and Address of the unit	M/s. Vivin Tex, Plot No. A-8/C, Sipcot Industrial Complex, Phase 1, Cuddalore - 637 005		
Product with Quantity	Bleached Cotton Hosiery Fabric - 33.600 Tons / Month Dyed Cotton Hosiery Fabric -16.800 Tons / Month Bleached Cotton Yarn - 54.068 Tons / Month Dyed Cotton Yarn - 64.848 Tons / Month		
Trade Effluent quantity	186.8 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Screen Chamber	1	3X1.0X0.6
	Collection Tank	1	6X4.0X(2.0+1.5)
	Equalization Tank	1	12.5X11.0X(4.2+0.5)
	Anaerobic Digester	1	12.0X9.0X(6.0+0.75)
	Aeration Tank	1	12.5X14.5X(4.2+0.5)
	Clarifier – Biological Treatment	1	7.5diaX(4.0+0.3)
	Clarifier – Chemical Treatment	1	7.0diaX(4.0+0.3)
	Treated effluent Tank 1	1	4.25X3.2X(3.5+1.0)
	Treated effluent 2	1	4.25X3.2X(4.0+0.5)
	Treated Effluent Tank 3	1	8.8X8.75X(4.0+0.5)
	Sludge Holding Tank	1	5.0X3.0X(2.5+0.5)
	Guard Pond	1	17.5X5.5X(4.0+0.5)
	Filter Press	1	20 No.s – 800mmX800mm
	Sludge Drying Bed	4	3.09X4.645X1.0
	Chemical Mixing and Flocculator	1	2 KL Capacity
Pressure Sand Filter	1	1.2diaX2.0	
Activated Carbon Filter	1	1.2diaX3.0	
Trade Effluent Disposal	Discharged to marine waters through CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.		
Air Pollution Control Measures	Boiler	Cyclone Dust Collector & Stack	20 m Ht

	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.
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Compliance of Consent order Conditions of **VIVIN TEX**, Kudikadu Village, Cuddalore Taluk and Cuddalore District

**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall furnish the Sewage Treatment Plant (STP) proposal and install the same for treating sewage of 17.6 KLD and operate efficiently so that the treated sewage shall meet the standards prescribed by the Board, as assured in unit letter dated 11.03.2021.	Complied
2.	The unit shall operate and maintain the Effluent Treatment Plant (ETP) for the trade effluent quantity of 482.83 KLD arising from expansion activity so that the treated effluent shall satisfy the marine disposal standards prescribed by the Board.	Complied
3.	The unit shall provide the Hypochlorite treatment system, instead of Gas Chlorination system in the ETP treatment process, as assured in unit letter dated 11.03.2021.	Complied
4.	The unit shall operate and maintain the online pH sensor provided in the treated effluent disposal line and connection of the same with Water Quality Watch Centre, TNPCB, Chennai without any interruption.	Complied
5.	The unit shall maintain log book for the operation and maintenance of ETP properly.	Complied
6.	The unit shall maintain surveillance camera with CCTV provided in and around ETP area and shall connect it to the internet and shall have past recording for a minimum period of three months so as to verify the operation or any events happened in the ETP area.	Complied
7.	The unit shall apply and obtain Hazardous Waste Authorization under Hazardous and other Wastes (Management and Handling) Rules, 2016 for its expansion activity.	Assured to comply
8.	The unit shall dispose the accumulated hazardous waste to TSDF, Gummidipoondi /Co-processing to Cement industry without accumulating more than 90 days.	Assured to comply
9.	The unit shall maintain the hazardous waste display board in front of the factory clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated. 14.10.2003.	Complied
10.	The unit should ensure that its piping is over ground as far as possible.	Complied

11.	The sludge accumulated in the ETP components should be cleaned mechanically only and manual cleaning of the sludge should not be carried out under any circumstances.	Assured to comply
12.	The unit shall ensure that the storm water arising from the plant area during rainy season shall not contain any chemical contaminants and shall satisfy the inland surface water standards before disposal.	Assured to comply

Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain APC measure such as Cyclone dust collector with common stack of height of 30 m attached to Wood Fired Boiler 4 TPH- 1 No., Cyclone dust collector with common stack of height of 30 m attached to Wood Fired Boiler 3 TPH- 1 No, Acoustic enclosures with stack of height 6 m attached to DG Set - 500 KVA – 1 No, Enclosed room with stack of height 30 m attached to DG Set - 1500 KVA – 1 No efficiently so as to adhere to Ambient Air Quality/Ambient Noise Level standards prescribed by the board from time to time.	Complied.
2.	The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.	Complied
3.	The unit shall maintain the CARE AIR CENTRE connectivity of online SPM sensor provided in the boiler stack and upload the data to CARE AIR CENTRE at Chennai without any interruption.	Complied
4.	The unit shall dispose the boiler ash then and there for beneficial purpose such as manure etc.	Assured to comply

**20.M/s. R.K. Exports (Karur) Private Limited**

Name and Address of the unit	M/s. R. K. Exports (Karur) Private Limited, Plot No-A-8/B, SIPCOT Industrial Complex, Kudikadu, Cuddalore-607005.		
Product with Quantity	Bleaching, Dyeing & Printing of Cotton Woven Fabric – 166.4 T/M Bleaching & Dyeing of Cotton Yarn – 39.0 T/M		
Trade Effluent quantity	366 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Collection Tank-1	01	3.9 x 12 x 0.85
	Collection Tank-2	01	8.15 x 12.2 x 4.5
	Collection Tank-3	01	12.2 x 7.8 x 4.5
	Aeration Tank 1	01	16.3 x 10 x 4
	Aeration Tank 2	01	16.3 x 10 x 4
	Secondary clarifier	01	7.0 dia x 2.5
	Secondary Treated Water Tank	01	4.7 x 6.7 x 3.4
	Flash mixture Tank	01	1.2 x 1.2 x 1.25
	Flash mixture Tank	01	1.6 x 1.6 x 1.25
	Tertiary Clarifier	01	7.0 dia x 2.5
	Tertiary Treated Water Tank	01	4.7 x 5.3 x 3.95
	Guard water Tank	02	8 x 7.65 x 4.25
	Sludge Thickner Tank	01	5.5 dia x 2.5
	Multi Grade Filter	01	1.4 dia x 2.3

	Activated Carbon Filter	01	1.4 dia x 2.3
	Filter Press	01	35 plates – 0.8 x 0.8
	Sludge Drying Beds	10	5.5 x 5.5 x 1.4
Trade Effluent Disposal	Discharged to marine waters through CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.		
Air Pollution Control Measures	Boiler	Cyclonic Dust Collector with stack	30 m Ht
	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

Compliance of **M/s. R.K.EXPORTS (KARUR) PVT LTD,**

Water Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Sewage Treatment Plant continuously and efficiently so that the treated sewage shall satisfy the standards prescribed by the Board.	Complied.
2.	The unit shall operate and maintain Effluent Treatment Plant efficiently and continuously so that the treated effluent shall satisfy the marine disposal standards prescribed by the Board.	Complied.
3.	The unit shall ensure that the treated trade effluent shall be free from colour before let into CUSECS by achieving marine disposal standards prescribed by the Board.	Complied
4.	The unit shall analyze the treated effluent through external lab approved by the Ministry of Environment & Forest and furnish the report of analysis to the Board once in three months without fail.	Complied
5.	The unit shall operate online sensor for pH in the treated effluent disposal line and connect with Water Quality Watch Centre, Tamilnadu Pollution Control Board, Chennai and furnish report to the DEE, Cuddalore.	Complied

6.	The unit shall maintain the Water Quality Watch Centre connectivity of Electro Magnetic Flow Meters provided both at the inlet and outlet of ETP and upload the data to Water Quality Watch Centre, Tamilnadu Pollution Control Board, Chennai without any interruption.	Complied
7.	The unit shall dispose the ash generated from the Boiler and Thermic Fluid Heater then and there without accumulation of the same.	Assured to comply
8.	The unit shall maintain log book for the operation and maintenance of ETP system properly.	Complied
9.	The unit shall develop green belt to an extent of 33 % of the total area within the premises.	Complied
10.	The unit shall maintain the surveillance camera with CCTV provided in and around the ETPs plant area and shall connect to internet shall have past recording for a minimum period of three months so as to verify the operation or any events happened in the ETPs plant area.	Complied

Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality / Emission standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.	Complied
3.	The unit shall maintain the CARE AIR Centre connectivity of online SPM sensor provided in the Boiler Stack and upload the data to CARE AIR Centre, Tamilnadu Pollution Control Board, Chennai without any interruption.	Complied
4.	The unit shall conduct Ambient Air Quality/Stack/Ambient Noise Level Survey through external lab approved by the Ministry of Environment & Forest and furnish the report of analysis to the Board once in six months without fail.	Complied

**21. M/s. Topkmit Processing Mill Private Limited**

Address of Industry	:	M/s. Topkmit Processing Mill Private Limited
Contact person & Telephone No/ Fax No/Mobile No.	:	Thiru PRABHU A.G +919944663852
Establishment Date	:	18.09.2012
Commissioned Date	:	14.08.2015
Category & Scale of Operation	:	Red category, Large Scale
Consent Status	:	Valid upto 31.03.2019
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT - 500 KLD  Water Consumption during inspection on 01.08.2019
Installed Capacity Consented capacity Operating capacity at the time of inspection	:	Fabric Dyeing - 390 Tons/Month Fabric Dyeing - 390 Tons/Month Fabric Dyeing - NIL
Raw materials	:	1. Grey fabric in hosiery/woven 2. Dyes 3. Sodium hydroxide 4. Hydrogen peroxide 5. Sodium sulphate 6. Sodium carbonate 7. Acetic acid 8. Wetting agent
Products	:	Fabric Dyeing - 390 Tons/Month
Process	:	The manufacturing process includes bleaching, Dyeing, Washing, Drying of grey fabric & Packing as dyed fabric for delivery.
Waste water sources	:	Process (Dyeing/Bleaching Machine), Boiler Blow Down
Quantity of Waste Water generated as per consent issued	:	450.5 KLD
Actual generation of effluent	:	NIL
Effluent treatment plant components	:	Bar screen, Treated water circular tank, Aeration circular tank, Equalization circular tank, Filter feed circular tank Reactivated clarifer circular tank, Sludge holding circular tank, Rc feed circular tank, Secondary clarifier circular tank, Sipcot water circular tank 1, Sipcot water circular tank 2, Collection tank
The effluent was treated through Individual effluent treatment plant comprising of Collection tank Bar screen, Rc Feed circular tank, Secondary clarifier circular tank, Treated water circular tank, Equalization circular tank, filter feed circular tank, Aeration circular tank, Reactivated clarifer circular tank, sludge holding circular tank, Sipcot water circular tank, Sipcot water circular tank.		

Mode of treated effluent discharge as per consent	:	Disposal through M/s. CUSECS
Treated effluent quality prescribed in consent		Marine Discharge Standards
Adequacy of treatment system provided to achieve prescribed standards of effluent		Adequate
Status of installation of Online Monitoring system for Effluent		pH, Flow
Number of violations observed during past five years and action taken		NIL
Air Pollution Emission sources and Control Devices	:	i. Boiler 5 TPH - 1 No. Mechanical Dust Collector with Stack - 0.8 - 30 ii. DG Set 350 KVA – 1 No. Acoustic enclosures with stack -0.2032 - 7 iii. DG Set 250 KVA – 1 No. Acoustic enclosures with stack -0.2032 - 7
Status of installation of Online Monitoring system for Source emissions		1.STACK SENSOR SPM
Number of violations observed during past five years and action taken		NIL
Adequacy of air pollution control devices provided to achieve prescribed standards of Source Emissions		Adequate

Compliance of Consent order Conditions of M/s. **Topknit Processing Mill Private Limited**, SIPCOT , Cuddalore District.

#### Water Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain Effluent Treatment Plant efficiently and continuously so that the treated effluent shall satisfy the marine disposal standards prescribed by the Board.	Complied.
2.	The unit shall ensure that the treated trade effluent shall be free from color before let into CUSECS by achieving marine disposal standards prescribed by the Board.	Assured to Comply
3.	The unit shall maintain log books for the ETP operations and effluent parameters before letting into CUSECS.	Complied
4.	The unit shall analyze the treated effluent through external lab approved by the Ministry of Environment & Forest and furnish the report of analysis to the Board once in three months without fail.	Complied
5.	The unit shall maintain online sensor provided for pH in the treated effluent disposal line and connect with Water Quality	Assured to Comply

	Watch Centre, Tamilnadu Pollution Control Board, Chennai within a month.	
6.	The unit shall maintain the connectivity of Electro Magnetic Flow Meters provided both at the inlet and outlet of ETP and connect the same to Water Quality Watch Centre, Tamilnadu Pollution Control Board, Chennai without any interruption.	Complied
7.	The unit shall provide garland drain within the factory premises to collect rain water and also to provide rain water collection sump of adequate capacity to prevent chemically mixed rain water flow from the industry premises during rainy season.	Assured to Comply
8.	The unit shall provide online sensors for pH and TDS in the storm water drains so as ensure the contamination of rain water during the time of rainy season.	Complied
9.	The unit shall develop green belt of thick canopy within the premises.	Complied
10.	The unit shall dispose the hazardous waste then and there without any accumulation as per Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 obtained by the unit. Transboundary Movement) Rules 2016, for its expansion activity.	Assured to Comply
11.	The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law"	Complied
12.	The unit shall not use "use and throwaway plastics" such plastic sheets used for food wrapping, spreading on dining table etc', plastic plates, plastic coated tea cups, -plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective-of thickness, within the industry premises. Instead the unit shall encourage use of eco-friendly alternative such as banana, leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc.	Complied

#### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality / Emission standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.	Complied.

3.	The unit shall maintain the connectivity of online SPM sensor provided in the Boiler Stack and upload the data to CARE AIR Centre, Tamilnadu Pollution Control Board, Chennai without any interruption.	Complied.
4.	The unit shall conduct AAQ/Stack survey through External Lab approved by the MoEF and shall furnish the report to the Board once in Six months.	Complied.
5.	The unit shall furnish exact green belt area marked in the unit premises and develop the same accordingly. After green belt development, the unit shall furnish the photographs along with longitude and latitude coordinates to the Board.	Complied.

**22. Arkema Peroxides India Pvt. Ltd.**

Name and Address of the unit	M/s. Arkema Peroxides India Pvt Ltd Semmankuppam Cuddalore 607005.		
Product with Quantity	1. Speciality Chemicals as Organic Peroxides – 400 T/Month 2. Cross linking agent formulation – 16 Tonnes / Month 3. Lauryl Chloride -50 Tonnes / Month By Products 1. Phosphoric acid – 0.83 Tons/ Month 2. Benzoic acid – 60 T/ Annum 3. Sulphuric acid – 80 Tons/ Month		
Trade Effluent quantity	80 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Neutralization Tank	1	2.7*2.25*2 (In Mtrs)
	Equalization Tank	1	250 Cu.M
	Anaerobic Tank	1	22.5*7*4.5 (In Mtrs)
	Diffused Aeration tank	1	23.75*5*3 (In Mtrs)
	Clarifier	1	5.7 diaX4.62 (In Mtr)
	Treated Effluent Collection tank	1	2 dia X 2 (In Mtrs)
	Sludge drying Bed	5	7.7X4.1X1.5
	Intermediate Anaerobic tank	1	15 X 10 X 3.5
	Collection sump	2	2.75*2.75*2 (In Mtr)
	Pressure Sand Filter	1	1.2 diaX 3 (In Mtrs)
	Carbon Filter	1	1.2 dia X 3 (In Mtrs)
	Holding tank ( Aerobic & Anaerobic)	2	17X7.5X2(In Mtrs)
	Dump pit ( Sulphate treatment tank)	1	250 Cu.m
Trade Effluent Disposal	Discharged to marine waters through CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.		

Air Pollution Control Measures	Diesel Generator 725 KV 12 m Stack Diesel Generator 500 KV12 m Stack
	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.

Compliance of consent order condition of M/s. **ARKEMA PEROXIDES INDIA PRIVATE LIMITED.**

**Water Act**

Sl. No	Condition	Compliance
1.	The unit shall continue to operate and maintain Effluent treatment plant efficiently and continuously so that the treated trade effluent satisfies the marine disposal standards prescribed by the Board.	Complied.
2.	The unit shall not deviate consented quantity, shall not improve quality of existing product, shall not install new machineries or change the efficiency of the existing machineries and shall not increase the shift etc, at any point of time without obtaining consent of the Board.	Complied
3.	The unit shall restrict the production of all the products to the consented capacity, till obtaining the Fresh Consent to Operate to the capacity of Annual production.	Complied
4.	The unit shall properly maintain the CCTV camera in the ETP area and the bank of river Uppanar for monitoring and connectivity shall be maintained with Water quality watch, TNPCB, Guindy for monitoring.	Complied.
5.	The unit shall maintain the connectivity of online monitors for treated Trade Effluent and Air Emission with Water Quality Watch Centre, Chennai and Care Air Centre of TNPCB, Chennai and provide proper data at all times.	Complied.
6.	The unit shall operate and maintain odour control arrangements (wet scrubber) in collection sump of untreated/treated effluent.	Complied.
7.	The unit shall comply with the conditions stipulated in the Authorisation under Hazardous and other wastes (M&TM) Rules 2016.	Complied.
8.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply
9.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic	Assured to comply

	tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	
10.	The unit shall submit Environmental Statement.	Complied.
11.	The unit shall comply with E-Waste Management Rules 2016. E-Waste as listed in schedule –I, generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.	Assured to comply
12.	The unit shall furnish the exact green belt area earmarked / developed as per the norms in the unit's premises showing photographs along with longitude and latitude co-ordinates.	Complied.

#### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the APC measures efficiently and continuously so as to achieve the AAQ/Emission standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the ANL standards prescribed by the Board.	Complied.
3.	The unit shall conduct AAQ/SM/ANL through TNPCB lab periodically and furnish ROA to the Board.	Complied.
4.	The unit shall maintain the connectivity of online HCL sensor with Care Air Centre of TNPCB, Chennai and furnish proper data at all times.	Assured to comply
5.	The unit shall maintain the ambient TVOC analyzers in the premises and provide data to CAC, TNPCB.	Assured to comply

**23. M/s Pioneer Jellice India Pvt. Ltd.**

Name and Address of the unit	M/s. PIONEER JELLICE INIDA P. LIMITED Semmankuppam Cuddalore 607005.		
Product with Quantity	Gelatine : 300 MT/ Month Ossein : 800 MT/Month Di calcium Phosphate : 1,700 MT/Month		
Trade Effluent quantity	2500 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Bone washing effluent Collection Tank	1	5 x 5 x 1.6
	Bone Washing Pre-treatment Clarifier	1	7.5 dia x 2
	Bone Washing pH Correction Sump	2	5 x 6 x 2
	Bone Washing Flash Mixer	2	2 dia x 1.6
	Bone Washing Primary Clarifier	1	9 dia x 4
	Bone Washing Filter Press	3	0.8 x 0.8 x 80 Plates
	Ossein Plant, Collection Tank for Pre-treatment	4	5 x 7 x 2 each
	Gelatine Plant effluent Collection Pit	1	2 x 2 x 1.5
	Gelatine effluent Storage Tank for pretreatment	2	7.5 x 7.5 x 1.8
	Ossein & Gelatine Effluent Collection Tank	1	30 x 15 x 2.4
	Ossein Plant Primary Clarifier	3	7.0 dia x 3
	Ossein Plant Filter Press	1	0.8 x 0.8 x 80 Plates
	Screw Press for Gelatine Waste	1	0.83 m $\phi$ x 5.03 m
	Equalisation Tank	1	20 x 10 x 6
	Buffer Tank	1	10 x 10 x 6
UASBR	1	14.0 x 20.0 x 7	
Biodigest r	1	18m $\phi$ x 13m ht	

	Gas Holder for UASBR	1	51 KL
	De-Nitrification Tanks	3	10 x 10 x 6
	Aeration Tank	2	30 x 10 x 6 each
	Secondary Clarifier	1	18 dia x 3
	PSF 105 KLH	2	3 m $\phi$
	UF Feed Tank	1	10 x 6.6 x 6.3
	RO Feed Tank	1	10 x 6.6 x 6.3
	RO Permeate Collection Tank	2	10 x 6.6 x 6.3
	Sludge drying beds	2	7 x 7 x 1.5
	Decanter	2	10 KL/ Hr.
	UF 45 KLH	1	80 Membranes 8" dia x 40" each
	UF 65 KLH	2	Hollow Fibre Membranes
	RO 45 KLH	1	8" dia x 40" Membranes
	RO 60 KLH	2	8" dia x 40" cross flow Membranes
	DCP Plant effluent Collection Tank	1	5 x 5.5 x 2
	DCP effluent pre-treatment Clarifier	1	9.5 m $\phi$ x 2.5 m
	DCP Pre-treated effluent Collection Tank	2	7.5 x 7.5 x 1.8
	DCP Aeration Tanks	2	20 x 10 x 6 each
	DCP Secondary Clarifier	1	12 m $\phi$ x 3 m
	Screw Blowers	2	2250 Nm <sup>3</sup> / hr. each
	Nossels for Biospray	34	--
	Biospray Pump	2 Nos.	4 Ltrs / Hr., 1 Ltr. / Hr.
	Odour Chemical make up Tank - SS	1 No.	500 Ltrs.
	Odour Chemical make up Tank - FRP	1 No.	500 Ltrs.
Trade Effluent Disposal	Discharged to marine waters through CUSECS.		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.		

Air Pollution Control Measures	Di-calcium Phosphate Drier	Bag Filter with Stack	14 m ht
	Boiler 15T/hr. (Coal Fired)	MDC, Wet Bottom Scrubber with Chimney provided	30
	Power Generator 1238 Kva	Stack	30
Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.			

Compliance of Consent order Conditions M/s. **PIONEER JELLICE INIDA P. LIMITED**

Water Act

S. No.	Conditions	Compliance
1.	The unit shall operate and maintain the Effluent Treatment Plant with Up Flow Anaerobic Sludge Blanket Reactor followed by Aeration, De-Nitrification, Secondary Clarification, UF and RO efficiently and continuously so as to satisfy the standards prescribed by the Board at all times.	Complied.
2.	The unit shall utilize the RO permeate in the process and discharge the RO rejects into marine coastal areas through CUSECS after satisfying the marine disposal standards prescribed by the Board.	Complied.
3.	The unit shall ensure that no leakage of effluent from pipeline, pumps etc., occurs during the operation of the Effluent Treatment Plant.	Complied.
4.	The unit shall draw ground water with valid approval from the concerned authorities.	Complied.
5.	In case of withdrawal of water from River Uppanar, the unit shall obtain and furnish permission from the concerned Authorities.	Complied.
6.	The unit shall monitor the pH of storm water drain regularly.	Complied.
7.	The unit shall have continuous record on the quantity of water drawn from SIPCOT and Bore Well.	Complied.
8.	The unit shall ensure that the storage of Effluent Treatment Plant sludge (bone sludge) and sinews separately in dedicated impervious and covered storage shed. No ETP sludge (bone sludge) and sinews shall be stored in open place at any cost.	Complied.
9.	The unit shall ensure that the bone sludge and sinews are digested in the Bio-digester and the digested sludge is dewatered and stored in dedicated impervious and covered storage shed and disposed for utilization as manure.	Complied.

10	The unit shall maintain and operate the Bio-digester efficiently for the solid waste management and Odour control.	Complied.
11	The unit shall ensure that all provisions of Hazardous and other wastes (M & TM) Rules, 2016 as amended are complied with while handling hazardous waste.	Complied.
12	The unit shall continue to develop greenbelt in and around the unit premises so as to have thick greenbelt cover around its periphery.	Complied.
13	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply.

Air Act

S. No.	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the standards prescribed by the Board.	Complied.
2.	The unit shall adhere to the Ambient Noise Level Standards prescribed by the Board.	Complied.
3.	The unit shall ensure to store all the raw material and products inside the closed shed to avoid dust emission and odour nuisances.	Complied.
4.	The unit shall conduct Odour study within 6 months on commissioning and stabilisation of the Bio Digester.	Complied.
5.	The unit shall continue to develop greenbelt in and around the unit premises so as to have thick greenbelt cover around its periphery.	Complied.
6.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdraw without any notice and further action will be initiated against the unit as per law.	Complied.

**24. M/s. TATA CHEMICALS LIMITED**

Name and Address of the unit	M/S. TATA CHEMICALS LTD PLOT NO10,13&14 SIPCOT INDUSTRIAL COMPLEX PHASE 11, SEMMAKUPPAM VILLAGE CUDDALORE-607005		
Product with Quantity	PRECIPITATED SILICA - 900 TONS/MONTH		
Trade Effluent quantity	960 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Effluent receiver Tank	1	12.9*6.1*4.92 M
	Clarifier	1	5 M dia/4.5 M height
	Flocculent Dosing tank	1	3Kl tank cap /200 L to 4500 L Dosing cap
	Caustic dosing tank	1	1 Kl tank cap /0 L to 20 L/Hr Dosing cap
	Settling tank 1	1	12.9*6.1*4.92 M
	Settling tank 2	1	13.7*7.90*6.10 M
	Treated water storage tank	1	13.7*7.90*6.10 M
Trade Effluent Disposal	Discharged to marine waters through CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.		
Air Pollution Control Measures	Boiler 6TPH	Cyclone dust collector & Stack	30 m Ht
	Coal fire hot air generator	Modulating dust collector, Cyclone separator with stack	35
	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

Compliance of Consent order conditions of M/s. Tata Chemicals  
Water Act

SI No	Conditions	Compliance
1.	The unit shall restrict its activity to Plot No 10, SIPCOT Industrial Estate as stated in the Inspection Report.	Complied
2.	The consent is valid on submission of Certificate of Incorporation from Register of companies for Name change to the Board.	Complied.
3.	Till pipelines are laid to sump 5 of Mls. CUSECS, the unit shall curtail the production activity to the quantity of 342 KLD which can be disposed to Sump 2 for which already consent has been issued.	Complied.
4.	The unit shall apply & obtain fresh consent if there is any change in the management/ other entries in the consent order.	Assured to comply
5.	The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously so as to meet the standards prescribed by the Board.	Complied.
6.	The unit shall operate and maintain the Effluent Treatment Plant efficiently and continuously so as to meet the marine standards prescribed by the Board before disposal.	Complied.
7.	The unit shall provide computer recorder arrangement for the EMFMs of inlet and outlet of ETP and connect the same to the Water Quality Watch, TNPCB within 31st July 2018.	complied
8.	The unit shall discharge 1140 KLD of treated effluent to Sump 5 of M/s .CUSECS Ltd only after laying of pipeline from unit to Sump -5 of Mls. CUSECS Ltd for marine disposal.	Complied
9.	The standard for sulphate parameter is omitted as per B.P.No. 71 dated 30.11.2017.	Complied
10.	The unit shall conduct ROA (Report of Analysis) of treated sewage through TNPCB lab and furnish the report of the same to the Board.	Complied
11.	The unit shall install online pH and TDS meter in the storm water drains to ensure no chemical contamination takes place during rains outside the premises at all the time.	Assured to comply
12.	The unit shall obtain authorization of the board under the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 as amended for the hazardous waste generation from the unit if any.	Complied
13.	The unit shall ensure that M/s. CUSECS shall have valid consent of the Board for the disposal of increased quantity of trade effluent through M/s. CUSECS pipeline for marine disposal.	Complied
14.	The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Assured to comply

15.	The unit shall remit consent fee as per revised G.O.(Ms).No.40 & 41, E & F(ECI) Department dated 09.04.2018 effective from 01.04.2018.	Assured to comply
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#### Air Act

Sl No	Conditions	Compliance
1.	The unit shall restrict its activity to Plot No.10, SIPCOT Industrial Estate as stated in the Inspection Report.	Complied
2.	The consent is valid on submission of Certificate of Incorporation from Register of companies for Name change to the Board.	Complied
3.	Till pipelines are laid to sump 5 of M/s. CUSECS, the unit shall curtail the production activity to the quantity of 342 KLD which can be disposed to Sump 2 for which already consent has been issued.	Complied.
4.	The unit shall apply & obtain fresh consent if there is any change in the management/other entries in the consent order.	Complied.
5.	The unit shall operate and maintain APC measures provided for the emission from boiler and coal fired Hot air generator , process dryers efficiently and continuously so as to satisfy the standards prescribed by the Board from time to time.	Assured to comply
6.	The unit shall adhere to the AAQ/SM/ANL standards prescribed by the Board.	Complied.
7.	The unit shall conduct AAQ/SM/ANL survey through TNPCB lab and furnish the report of the same to the Board.	Complied.
8.	The unit shall develop adequate greenbelt within the periphery of the unit to attenuate noise and air pollution.	Complied.
9.	The unit shall provide online stack monitor for SPM, SO <sub>2</sub> , NO <sub>x</sub> , and CO for coal fired boiler stack and coal fired hot air generator stack and the online data shall be connected to care Air Centre, Guindy, Chennai within 30th November 2018.	Assured to comply
10.	The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Assured to comply
11.	The unit shall remit consent fee as per revised G.O.(Ms).No.40 & 41, E & F(ECI) Department dated 09.04.2018 effective from 01.04.2018	Assured to comply

**25.M/s. Thangamman Textile Private Ltd**

Name and Address of the unit	M/s. THANGAMMAN TEXTILE .PVT.LTD. Plot No: A-6/A63 complex, Sipcot,Cuddalore-607005		
Product with Quantity	Dyed Cotton Hosiery Fabric 377.0 T/M		
Trade Effluent quantity	750 KLD. – CUSECS, 375 KLD - ZLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Collection tank	2	10x7.5x4+0.3m
	Anaerobic digester	1	Dia 11.5x6+0.3m
	Primary clarifier	1	9m diaX2.8+0.3m Ht
	Aeration tank	1	18X12.5X4+0.3m
	Secondary clarifier	1	9m diaX2.8+0.3m Ht
	Clarified effluent tank	1	10x5x4+0.3
	Flash mixer	1	1.5mX1.5mX1m+0.23
	Tertiary clarifier	1	9m diaX2.8+0.3m Ht
	Pressure sand filter	1	2m diax2mHt
	Activated carbon filter	1	2m diax2mHt
	Sludge thickener	1	4mdiax3+0.3mHt
Ro	Single stage RO		
Trade Effluent Disposal	Zero Liquid Discharge & CUSECS		
	<p>ZLD – Effluents samples are collected in Various points in the Effluent Treatment and reject management systems for monitoring purpose.</p> <p>CUSECS- The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.</p>		
Air Pollution Control Measures	Boiler 5TPH	Cyclone dust collector with stack	21 m Ht
	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

Compliance of Consent order Conditions of M/s. **THANGAMMAN TEXTILE PRIVATE LTD,**

**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain Effluent Treatment Plant capacity of 750 KLD efficiently and continuously and operate the RO plant for the recovery and reuse of RO permeate of 375 KLD & remaining effluent of 375 KLD into CUSECS , after satisfying the marine disposal standards prescribed by the Board.	Complied.
2.	The unit shall completely reuse the RO permeate of 375 KLD to the process.	Assured to Comply
3.	These units shall maintain log book for the operation and maintenance of Effluent treatment system and RO system, EMFMs readings, pH meter and TDS readings and APC measures readings and shown to DEE every month.	Complied
4.	The unit shall furnish the structural stability and impermeability study of all the ETP tanks through reputed institution like Anna University, Chennai / IIT Madras.	Complied
5.	The unit shall ensure that the treated trade effluent shall be free from colour before let into CUSECS by achieving marine disposal standards prescribed by the Board.	Assured to Comply
6.	The unit shall maintain the Water Quality Watch Centre connectivity of Electro Magnetic Flow Meters provided both at the inlet and outlet of ETP and upload the data to Water Quality Watch Centre, Tamilnadu Pollution Control Board, Chennai without any interruption.	Complied
7.	The unit shall maintain garland drain within the factory premises for collecting rain water and also to provide rain water collection sump so as to prevent chemically mixed rain water flow from the industry premises during rainy season.	Assured to Comply
8.	The unit shall analyse the treated effluent through external lab approved by the Ministry of Environment & Forest and furnish the report of analysis to the Board once in three months.	Complied
9.	The unit shall maintain online sensors for pH and TDS in the storm water drains so as ensure the contamination of rain water during the time of rainy season within a period of three months.	Complied
10.	The unit shall apply for Hazardous Waste Authorization to dispose the accumulated/ per year generation of hazardous waste under Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, for its expansion activity.	Assured to Comply
11.	The unit shall store the hazardous waste in a covered or closed shed within the premises.	Complied
12.	The unit shall develop green belt to an extent of 25 % of the total area within the premises.	Complied

13.	The unit shall furnish the original plant machineries layout, as already approved by SIPCOT, Cuddalore.	Complied
14.	The unit shall furnish the latest auditor's balance sheet obtaining from the competent authority.	Complied

Air Act

Sl. No	Conditions	Compliance
1.	The unit shall maintain the CARE AIR Centre connectivity of online SPM sensor provided in the Boiler Stack and upload the data to CARE AIR Centre, Tamilnadu Pollution Control Board, Chennai without any interruption.	Complied.
2.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality / Emission standards prescribed by the Board.	Complied.
3.	The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.	Complied.
4.	The unit shall conduct AAQ/Stack survey through External Lab approved by the MoEF and shall furnish the report to the Board once in Six months.	Complied.

**26.M/s. Pandian Chemicals Limited**

Name and Address of the unit	M/s. Pandian Chemicals Limited-APC unit Plot No.4/Part 1, SIPCOT Industrial Complex, Phase -II, Semmankuppam Village, Cuddalore-607005 Cuddalore District.		
Product with Quantity	1. Ammonium Perchlorate - 37.50 TPM 2. Sodium Chloride - 18.12 TPM		
Trade Effluent quantity	12 KLD		
Effluent Treatment Plant Details	<b>Name of the Treatment Unit</b>	<b>No. of Units</b>	<b>Dimensions in metres</b>
	Neutralisation tank	2	2.5 x 2.4 x 0.75
	Clarifier	1	1.6 dia x 1.75
	Sludge drying bed treat water	2	2.2 x 1.2 x 1.1
	T.W. Collection tank	2	3.5 x 3.4 x 2.0
Trade Effluent Disposal	Discharged to marine waters through CUSECS		
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.		
Air Pollution Control Measures	Boiler	Providing packed bed with Alkali scrubber	30 m Ht
	Electrolytic Cell	Cyclone separator with stack	10
	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.		

Compliance of Consent order Conditions of **M/s.PANDIAN CHEMICALS LIMITED,**

Water Act

S l.	Conditions	Compliance
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No		
	The unit shall operate and maintain the ETP efficiently and continuously so as to satisfy the standards prescribed by the Board.	Complied.
	The unit shall dispose the treated effluent into marine coast all in line maintained by M/s. C USECS Ltd after achieving the standards prescribed by the Board.	Complied.
	The unit shall operate and maintain the EMFM located at the inlet and outlet of the ETP with computer recorder arrangement for assessing the performance.	Complied.
	The unit shall dispose the hazardous waste then and there without any accumulation as per the conditions stipulated in the HWA issued under HW (MHTM) Rules.	Complied.
	The unit shall ensure that the remarks given in the onsite emergency plan prepared by Regional Labour Institute, Chennai are complied at all times.	Assured to comply.
	The unit shall calibrate and maintain the online sensors and shall furnish continuous data to Care Air Centre, TNPCB, Guindy at all times.	Complied.
	The unit shall collect all the drain and wash water from the process area in a collection pit and pump them for treatment in ETP.	Complied.
	The unit shall provide impervious platform to the boiler ash storage pit.	Complied.
	The unit has to segregate the non hazardous solid waste generated and store in a dedicated closed shed scrap yard and send the waste for beneficial purpose.	Complied.

#### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so that the emission shall satisfy the Ambient Air Quality/ Emission standards prescribed by the Board.	Complied.
2.	The unit shall operate and maintain the Packed Bed Alkali Scrubber provided in the Electrolytic Cell efficiently and continuously so that the emission let out shall satisfy the Ambient Air Quality/Emission standards prescribed by the Board.	Complied.
3.	The unit shall adhere to the Ambient Air Quality/ Stack Emission/Ambient Noise Level standards prescribed by the Board.	Complied.
4.	The unit shall calibrate and maintain the online sensors and shall furnish continuous data to Care Air Centre, TNPCB, Guindy at all times.	Complied
5.	The unit shall ensure that the remarks given in the onsite emergency plan prepared by Regional Labour Institute, Chennai are complied at all times.	Assured to comply.

6.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Assured to comply.
7.	The unit shall develop adequate green belt within the periphery of the unit to attenuate noise and air pollution.	Complied.
8.	The unit shall furnish exact greenbelt area earmarked/developed as per norms in the unit premises and furnish photographs along with Latitude and Longitude co-ordinate.	Complied.

27. M/s. Sudhakar Chemicals (P) Limited

Address of Industry	:	M/s. Sudhakar Chemicals (P) Limited
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru S Sudhakar Proprietor
Establishment Date	:	1994
Commissioned Date	:	01/04/1995
Category & Scale of Operation	:	Red category, Small Scale
Consent Status	:	Valid upto 31.03.2020
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	Bore well and SIPCOT - 10.7 KLD
Installed Capacity	:	Orthophenylene Diamine - 20 T/M
Consented capacity	:	Orthophenylene Diamine - 20 T/M
Operating capacity at the time of inspection	:	Orthophenylene Diamine - NIL
Raw materials	:	1. Ortho Nitro Chloro Benzene 2. Ammonia Gas 3. Sodium Sulphide 4. Sulphur 5. Caustic Lye Solution
Process	:	Ortho Nitro Chloro Benzene is reacted with ammonia at high pressure and temperature 150 deg C to form ortho nitro aniline. This is then washed with water. The wash water is separated and sent to ETP. The washed material is further reacted with sulphur, Sodium sulphide and caustic lye with the help of steam at a temperature of 80-100 deg C. The resultant product is Ortho Phenylene Diamine. this is passed Through activated carbon and cooled. The crystal formed is centrifuged and removed. The centrate is sent to ETP. The product crystal are dried in tray drier and packed.
Waste water sources	:	Filter press wash water & decanter effluent
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	No Effluent Generation since the unit was not under operation.
Effluent treatment plant components	:	1. Grit Removal Tank 2. Collection Cum Settling Tank 3. Up Flow Reactor 4. Aeration Tank 5. Secondary Settling Tank 6. sand filter 7. Sludge drying beds
Mode of treated effluent discharge as per consent	:	Disposed to M/s. CUSECS
Treated effluent quality prescribed in consent	:	Marine Disposal Standards
Adequacy of treatment system	:	Adequate

provided to achieve prescribed standards of effluent		
Status of installation of Online Monitoring system for Effluent	:	NIL
Number of violations observed during past five years and action taken	:	NIL
Air Pollution Emission sources and Control Devices	:	1 Boiler - 1.0 Tons/Hr 1No - Stack - 250mm dia - 11 2 Diesel Generator Set - 75 KVA-1 No - Stack - 75mm dia - 5
Status of installation of Online Monitoring system for Source emissions	:	NIL
Number of violations observed during past five years and action taken	:	NIL
Adequacy of air pollution control devises provided to achieve prescribed standards of Source Emissions	:	Adequate

Compliance of Consent order Conditions of **M/s. SUDHAKAR CHEMICALS (P) LIMITED**

Water Act

Sl. No	Conditions	Compliance
1.	The unit shall treat and disposal the sewage through septic tank and soak pit arrangements.	Complied
2.	The unit shall treat and dispose the trade effluent after achieving the standards prescribed by the Board.	Complied
3.	The unit shall dispose the municipal solid waste generated then and there without accumulation.	Complied
4.	The unit shall provide and maintain rain water harvesting system within the premises so as to recharge the Ground water.	Assured to comply
5.	The unit shall develop adequate green belt..	Assured to comply
6.	The operation of the unit shall not invite complaint from public.	Complied
7.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against as per law.	Complied
8.	The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups and plastic tumblers, water pouches and packets, plastic straw ,plastic carry bags and	Complied

	plastic flags, irrespective of thickness within the premises. Instead the unit shall encourage use of eco friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc.,	
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Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain air pollution control measures /acoustic measures effectively and continuously so as to adhere to AAQ/ ANL/ /Emission standards prescribed by the Board.	Complied.
2.	The unit shall develop adequate green belt.	Complied
3.	The operation of the unit shall not invite complaint from the nearby public.	Complied

**28. M/s. Supreme Dyechem Private Limited**

Name and Address of the unit	M/s. Supreme Dyechem Private Limited SIPCOT Industrial Complex, Phase -I, Cuddalore-607005 Cuddalore District.																																															
Product with Quantity	ALPHA BLUE - 5.25 TPM BETA BLUE - 5 TPM FERROUS SULPHATE - 79 TPM																																															
Trade Effluent quantity	12 KLD																																															
Effluent Treatment Plant Details	<table border="1"> <thead> <tr> <th>Name of the Treatment Unit</th> <th>No. of Units</th> <th colspan="2">Dimensions in metres</th> </tr> </thead> <tbody> <tr> <td>Oil and Greece</td> <td>1</td> <td colspan="2">1 Mtrs X 1 Mtrs X 1 Mtrs</td> </tr> <tr> <td>Collection Sump</td> <td>1</td> <td colspan="2">60000 Ltrs RCC Rubber Lined and Brick lined</td> </tr> <tr> <td>Filter Press</td> <td>1</td> <td colspan="2">36' X 36' X 45 Plates for color removal</td> </tr> <tr> <td>Neutralizer</td> <td>3</td> <td colspan="2">35000 Ltrs</td> </tr> <tr> <td>Filter Press</td> <td>1</td> <td colspan="2">36' X 36' X 45 Plates for Final Treated Water Filtration</td> </tr> <tr> <td>Filter Press</td> <td>2</td> <td colspan="2">48' X 48' X 75 Plates for Gypsum</td> </tr> <tr> <td>Filter Press</td> <td>1</td> <td colspan="2">36' X 36' X 49 Plates for Gypsum</td> </tr> <tr> <td>Aerator</td> <td>1</td> <td colspan="2">50000 Ltrs</td> </tr> <tr> <td>Secondary Clarifier</td> <td>1</td> <td colspan="2">40000 Ltrs</td> </tr> <tr> <td>Sand filter and carbon Filter</td> <td>1</td> <td colspan="2">10000 Ltrs</td> </tr> </tbody> </table>				Name of the Treatment Unit	No. of Units	Dimensions in metres		Oil and Greece	1	1 Mtrs X 1 Mtrs X 1 Mtrs		Collection Sump	1	60000 Ltrs RCC Rubber Lined and Brick lined		Filter Press	1	36' X 36' X 45 Plates for color removal		Neutralizer	3	35000 Ltrs		Filter Press	1	36' X 36' X 45 Plates for Final Treated Water Filtration		Filter Press	2	48' X 48' X 75 Plates for Gypsum		Filter Press	1	36' X 36' X 49 Plates for Gypsum		Aerator	1	50000 Ltrs		Secondary Clarifier	1	40000 Ltrs		Sand filter and carbon Filter	1	10000 Ltrs	
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Trade Effluent Disposal	Discharged to marine waters through CUSECS																																															
	The Treated Trade Effluents are collected in Sumps provided by M/s. CUSECS Ltd and then disposed to Marine waters through pipelines installed by M/s. CUSECS.																																															
Air Pollution Control Measures	Boiler	Dust Collector with Stack	30 m	Ht																																												

	Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring is done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.
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Compliance of Consent order Conditions of M/s. **SUPREME DYECHEM PRIVATE LIMITED**,

Water Act

Sl. No	Conditions	Compliance
1.	The unit shall treat and disposal the sewage through septic tank and soak pit arrangements.	Complied
2.	The unit shall operate and maintain the Effluent Treatment Plant efficiently and continuously so that the treated effluent shall satisfy the standards prescribed by the Board before disposal to the marine disposal facility, CUSECS Ltd.	Complied
3.	The unit shall properly maintain the Electro Magnetic Flow Meter at the outlet of the Effluent Treatment Plant before let into CUSECS pipeline.	Complied
4.	The unit shall dispose the ETP sludge then and there without accumulation in the unit premises.	Assured to comply
5.	The unit shall comply with the authorization issued for handling hazardous waste under the provisions of Hazardous and other wastes (Management and Transboundary movement) Rules, 2016.	Assured to comply
6.	The unit shall maintain good housekeeping both inside and outside the premises.	Complied
7.	The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against as per law.	Complied
8.	The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups and plastic tumblers, water pouches and packets, plastic straw ,plastic carry bags and plastic flags, irrespective of thickness within the premises. Instead the unit shall encourage use of eco friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc.,	Complied
9.	The unit shall comply with the E-waste management Rules 2016. E-waste as listed in Schedule – I, generated by them shall be channelized through collection centre or dealer of the authorised producer or dismantler or recycler or through designated take back service provider of the producer to authorised dismantler or	Assured to comply

	recycler. The unit shall maintain records of e-waste generated by them in Form and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form – 3, to the TNPCB on or before the 30th day of the June following financial years.	
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Air Act

Sl. No	Conditions	Compliance
1.	The unit shall adhere to the AAQ/stack/noise level standards prescribed by the Board.	Complied.
2.	The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so as to satisfy the standards prescribed by the Board.	Complied
3.	The unit shall maintain good housekeeping both inside and outside the premises.	Complied
4.	The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against as per law.	Assured to comply

**29.M/s. Panda Bio Proteins Pvt Ltd.**

Address of Industry	:	M/s. Panda Bio Proteins Pvt Ltd A14/A, SIPCOT INDUSTRIAL COMPLEX, Pachaiankuppam Village, CUDDALORE Taluk
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru. Teja Managing Partner 8686555955
Establishment Date	:	13.02.2017
Commissioned Date	:	07-12-2016
Category & Scale of Operation	:	Orange category, Small Scale
Consent Status	:	Valid upto 31.03.2024
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	Bore well and SIPCOT - 39 KLD  Water Consumption – NIL (Unit not under operation)
Installed Capacity	:	FISH MEAL – 40 MT/DAY FISH OIL – 15 MT/DAY
Consented capacity	:	FISH MEAL – 40 MT/DAY FISH OIL – 15 MT/DAY
Operating capacity at the time of inspection	:	FISH MEAL – NIL ( Unit not under operation) FISH OIL – NIL
Raw materials	:	RAW FISH (WET)
Process	:	Fish will be reduced to Fish oil and Fish meal
Waste water sources	:	Vessel Washing & Floor Washing, Boiler Flow down
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	10 KLD  NIL (Unit not under operation)
Effluent treatment plant components	:	OIL & GREASE TRAP, ANAEROBIC DIGESTION TANK, PRESSURE SAND FILTER, ACTIVATED CARBON FILTER, TREATED WATER TANK BAR SCREEN CHAMBER, OZONE GENERATOR WITH OXYGEN CONCENTRATOR, MULTI GRADE FILTER.
Mode of treated effluent discharge as per consent	:	Marine Disposal.
Treated effluent quality prescribed in consent	:	Marine Discharge Standards
Adequacy of treatment system provided to achieve prescribed standards of effluent	:	Adequate.
Air Pollution Emission sources and Control Devices	:	i. BOILER - 12 TPH - 1NO Wet scrubber with stack - 1.2 - 35 ii. DG SET - 600KVA - 1 NO Acoustic enclosures

	with stack - 0.1 - 3.5 iii. Spray Drier & Steam Cooker Condenser, Deodourising Tower followed by Bio Filter and Stack - 1 - 30
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Compliance of consent order conditions **M/s. Panda Bio Protien Pvt Ltd.**

Water Act

Sl. No	Conditions	Compliance
1	The unit shall adhere to the conditions imposed in the CRZ clearance dated 28.12.2012 at all times.	Assured to comply
2	The unit shall provide Electro Magnetic Flow Meter in the ETP outlet discharge line to the M/s. CUSECS Ltd., and submit the Electro Magnetic Flow Meters (EMFM) readings to Board.	Assured to comply
3	The unit shall develop adequate green belt of thick cover in an area of 33% of total land, so as to reduce the odour pollution emanating from its premises reaching the surrounding area	Assured to Comply
4	The unit shall operate without creating any nuisance to the surrounding and shall not invite any complaint during its operation.	Complied
5	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Complied

Air Act

Sl No	Conditions	Compliance
1	The unit shall adhere to the conditions imposed in the CRZ clearance dated 28.12.2012 at all times.	Assured to Comply
2	The unit shall operate the deodorizing system at all times so as to control the odour emanating from its premises.	Complied.
3.	The unit shall collect the odour samples at the inlet and outlet of the deodorizing system and analyze the same through external lab approved by MoEF, for a week while the unit is in operation and submit report to Board every six months.	Assured to Comply
4.	The unit shall develop adequate green belt of thick cover in an area of 33% of total land, so as to reduce the odour pollution emanating from its premises reaching the surrounding area.	Assured to Comply
5.	The unit shall operate without creating any nuisance to	Assured to Comply

	the surrounding and shall not invite any complaint during its operation.	
6.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Industries having individual Marine Disposal System**

**30. Report on M/s. Chemplast Cuddalore Vinyls Limited**

Name and Address of the unit	M/s. Chemplast Cuddalore Vinyls Limited, SIPCOT Industrial Complex, Phase II , Semmankuppam Village, Cuddalore			
Product with Quantity	PVC Resins -300,000TPA			
Trade Effluent quantity	3450KLD			
Effluent Treatment Plant Details	Equalization tank	1	20 L x 20 W x 3.5 H	
	Flash Mixer	1	2.2L x 2.2 W x 1.2 H	
	High Rate Solid Clarifier	1	13.8 dia x4.5 H	
	Sand Filter	2	3.3 dia x1.5 H	
	Ultra filtration	2 system	40 Membranes in each system	
	RO stage 1	2 system	96 Membranes in each system	
	RO stage 2	2 System	24 Membranes in each system	
	Multiple effect evaporator	1	Triple effect	
Trade Effluent Disposal	Zero Liquid Discharge			
	The RO reject is disposed to Marine waters through own pipeline.			
Air Pollution Control Measures	Stack No	Source of emission	Pollution Control measures	Stack Height(M)
	1	Boiler	Reverse jet bag filter outlet	54
	2	Vent gas absorption system	Reverse jet bag filter outlet	20
	3	Drier stack	Reverse jet bag filter outlet	44
	4	Emergency Vent attached to VCM	Bin Vent Filter	60

		Storage Tank		
	5	Coal Heading Conveyor- Transfer Point- 1- Coal Crusher	Bin Vent Filter	15.5
	6	Coal Heading Conveyor- Transfer Point- 2- Coal Bunker	Bin Vent Filter	22.75
	7	Coal Feed Hopper	Multi cyclone and Wet scrubber	-
	8	PVC Bagging Section- Bagging machine- 3 nos.	Bag Filter	21
	9	Product Silo- 3 nos.	Bag Filter	54
Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring are done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.				

Compliance of Consent order Conditions of M/s. Chemplast Cuddalore Vinyls Ltd

Water Act

Sl No	Conditions	Compliance
1.	The unit shall strictly comply with the consented annual production capacity without any deviation.	Complied.
2.	The unit shall operate and maintain the STP efficiently and continuously so as to achieve the standards prescribed by the Board.	Complied.
3.	The unit shall utilise the treated sewage on land for gardening after satisfying the standards prescribed by the Board.	Complied
4.	The unit shall operate and maintain the ETP with RO and reject management system efficiently and continuously and achieve ZLD at all times.	Complied.
5.	The unit shall utilise the RO permeate in the process after satisfying the standards prescribed by the Board.	Complied
6.	The unit shall operate and maintain the online monitors for effluent and ensure that proper data is uploaded to the CARE Air Centre.	Complied.
7.	The unit shall ensure that the Non Hazardous wastes generated are disposed then and there without accumulating the same within the unit premises.	Complied.

8.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Complied.
9.	The unit shall submit the Environmental statement in Form V for each financial year as prescribed under the Environment (Protection) Act, 1986 as amended.	Complied.
10.	The unit shall comply with E-Waste Management Rules 2016. E-Waste as listed in schedule -I, generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.	Complied.
11.	The unit shall furnish the exact green belt area earmarked / developed as per the norms in the unit's premises showing photographs along with longitude and latitude co-ordinates.	Complied.
12.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

#### Air Act

Sl No	Conditions	Compliance
1.	The unit shall strictly comply with the consented annual production capacity without any deviation	Complied
2.	The unit shall operate and maintain the APC measures efficiently and continuously so as to achieve the standards prescribed by the Board	Complied
3.	The unit shall adhere to the ANL standards prescribed by the Board.	Complied.
4.	The unit shall conduct health evaluation studies once in three years by independent competent agencies/institutions to monitor the impact of VCM exposure covering all the villages within a range of 5 Km of the plant and the results of the study to be furnished to the District Collector, The Health Department and Tamil Nadu Pollution Control Board within 3 months.	Assured to comply
5.	The unit shall conduct a comprehensive environmental audit for PVC production (3,00,000 T/A) focusing on the Performance of	Complied.

	the pollution control measures, in plant control measures and mass balance of VCM every year and submit report to the Board.	
6.	The unit shall conduct LDAR study every year and furnish the report to the Board	Complied.
7.	The unit shall calibrate the analysers and shall operate and maintain the online monitor for emission/stack parameters and provide proper data to CAC, TNPCB.	Complied.
8.	The unit shall continue to develop green belt within the premises	Complied.
9.	The unit shall take immediate action to connect the CCTV camera to CAC Chennai	Complied.

31. Report on M/s. Clariant Chemicals (India) Limited

Name and Address of the unit	M/s. Clariant Chemicals (India) Limited RS.No- 158/1C,161/5B,162/1,162/3,169 /1(P), 170/2, 170/3(P), 170/4, 171/1, 171/2, Sipcot Industrial Complex, Kudikadu, Cuddalore			
Product with Quantity	Blue pigments-----275 Tons/Month Intermediates----115 Tons/Month Tetra Chloro Copper phthalocyanine----20 Tons/Month Mono chloro Phthalic Acid----30 Tons/Month.			
Trade Effluent quantity	577 KLD			
Effluent Treatment Plant Details	Equalization Tank	1	8.8*4.5	
	Primary Clarifloculator	1	5(dia)*1.9	
	Clarifloculator	1	5(dia)*2.5	
	Equalization Basin	1	10*10*6.5	
	Aeration Tank-1	1	12.5*7.5*7.2	
	Aeration Tank-2	1	12.5*7.5*7.2	
	Secondary clarifier	2	9.8(dia)*3.0	
	Marine pit	1	5.3*2.2*0.75	
	Impervious Pond	1	80*20*1.4	
	Lime Preparation Tank	3	5*5*2	
	Flash Mixer	3	3*3*3	
	Holding Tank	1	13.8*13.8*2.8	
	Equalization tank	1	13.8*13.8	
	Flash mixer	3	2*2*3	
	Clarifier	1	9(dia)*2.5	
	Thickener	1	2.4(dia)*2.2	
	Holding tank	1	9*11*2	
Filter Press	1	3*1		
RO Plant	1	650 KLD		
Trade Effluent Disposal	Disposed into Sea through own marine disposal system. The Treated Trade Effluent is collected in Sump and then disposed to Marine waters through own pipeline.			
Air Pollution Control Measures	Stack No	Source of emission	Pollution Control measures	Stack Height(M)
	1	Chloranil Plant Reactor Emission & MCPA	Wet scrubber with stack (CAC)	20

2	Chlorine Handle Area	Wet scrubber with stack	20
3	Pigment blue reactors(acid fumes)	Wet scrubber with stack (CAC)	20
4	Blue Plant Neutralization reactors	Wet scrubber with stack	20
5	Blue plant Tray Driers(3 No)	Stack	11
6	Blue plant Spin Flash Drier	Stack	4
7	Blue plant Milling Hot Air Generator	Stack	17
8	Blue Plant Ball Mill	Bag Filters with stack	25
9	Blue Plant Milling Plant	Stack (CAC)	4
10	Fume cup board from R & D Lab - 2No	Stack	7
11	Process Control Laboratory	Stack	17
12	Boiler-6 TPH(FO Fired)	Common stack (CAC)	37.2
13	Boiler -8 TPH(Bio-Fuel Fired)		37.2
14	860 KVA DG Set	Stack	10
15	200 KVA DG Set	Stack	4
16	1050 KVA DG Set	Stack	20
17	HOT AIR GENERATOR	Stack	17
18	TC CPC Hot Air Generator	Stack	20
19	TC CPC Spin Flash Drier	Stack	5
20	TC CPC SCRUBBER	Scrubber followed by stack	20
<p>Report of Analysis of treated effluent reveals that the parameters are within the standards prescribed by the Board. The Ambient Air Quality Monitoring are done twice in a year and the Report of Analysis Reveals that the parameters are within the standards prescribed by the Board.</p>			

Compliance of Consent order Conditions of **M/s. CLARIANT CHEMICALS [INDIA] LIMITED**  
**Water Act**

Sl. No	Conditions	Compliance
1.	The unit shall manufacture only the products for which consent is obtained and shall ensure that the production is within the consented quantity.	Complied.
2.	The unit shall operate and maintain both the STPs efficiently and continuously and shall ensure that the treated sewage is utilized for gardening and toilet flushing after achieving the standards prescribed by the Board.	Complied.
3.	The unit shall regularly analyse the treated sewage and periodically furnish ROA of the Board.	Complied.
4.	The unit shall operate and maintain the existing ETP and RO efficiently and continuously and ensure that the treated trade effluent achieve the standards prescribed by the Board	Complied.
5.	The unit shall reuse the 400 KLD of treated trade effluent for cooling tower make up, discharge 903 KLD into marine after necessary treatment to conform to marine standards, shall recycle the 452 KLD of RO permeate in the process after satisfying the standards prescribed by the Board.	Complied.
6.	The unit shall regularly analyse the treated trade effluent and periodically furnish ROA to the Board	Complied.
7.	The unit shall ensure the connectivity of online monitoring system for the effluent parameters pH, TSS, COD, BOD and Cr with Care Air Centre of TNPCB and provide proper data at all times.	Complied.
8.	The unit shall obtain renewal of the ground water clearance from State Ground and Surface Water Resources Data Centre before expiry of the validity of the existing certificate	Complied.
9.	The unit shall comply with the conditions stipulated in the Environmental Clearance issued by the SEIAA vide Letter No. F.SEIAA/TN/ F.6462/5(f)/EC-59/2017 dated 16.04.2018 and amendment to the Environmental Clearance vide Letter No. F.SEIAA/TN/F.6462/5(f)/EC-59/2017/A dated 07.08.2018.	Complied.
10.	The unit shall comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 notified under EP Act, 1986.	Complied.
11.	The unit shall operate and maintain the online pH and TDS meter in the storm water drains to ensure no chemical contamination takes place during rains outside the premises at any time	Complied.

12.	The unit shall maintain the EMFM at the UF inlet, UF outlet, RO inlet and RO permeate and connectivity to WQW, TNPCB, Chennai	Complied.
13.	The unit shall calibrate and maintain the online continuous monitoring system provided for the effluent and emission parameters so as to transmit quality data to TNPCB.	Complied.
14.	The unit shall dispose the hazardous waste to the cement industries without any accumulation	Complied.
15.	The unit shall maintain rain water harvesting facility for all the buildings so as to recharge the ground water.	Complied.
16.	The unit shall not establish any physical structure or carry out any activity within CRZ Zone under any circumstances.	Complied.

#### Air Act

Sl. No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution Control measures effectively and continuously so that the emission shall satisfy the Ambient Air Quality/Emission standards prescribed by the Board.	Complied.
2.	The unit shall maintain the ammonia sensor for the scrubber stack for the TCCPC.	Complied.
3.	The unit shall provide necessary online monitors for the emission parameters as directed by the MoEFCC/ CPCB/ TNPCB for 17 Category industries.	Complied.
4.	The unit shall further continue green belt development inside/outside the premises of the unit.	Green belt is provided and maintained.
5.	The unit shall meet the noise level standards prescribed by the Board.	Complied.
6.	The unit shall comply with the conditions stipulated in the Environmental Clearance issued by the SEIAA vide Letter No. F.SEIAA/TN/ F.6462/5(f)/EC-59/2017 dated 16.04.2018 and amendment to the Environmental Clearance vide Letter No. F.SEIAA/TN/F.6462/5(f)/EC-59/2017/A dated 07.08.2018.	Complied.
7.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Assured to comply

**Common Marine Disposal System**

**32. M/s. CUDDALORE SIPCOT INDUSTRIES COMMON UTILITIES LIMITED  
(CUSECS Ltd.)**

Address of Industry	:	M/s. CUDDALORE SIPCOT INDUSTRIES COMMON UTILITIES LIMITED (CUSECS Ltd.)
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru T. Arumugam, Director 9443439386 Thiru Kuppuram,
Establishment Date	:	25.05.1995
Commissioned Date	:	15.01.2000
Category & Scale of Operation	:	Red category, Small Scale
Consent Status	:	Valid upto 31.03.2021
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 0.5 KLD  Water withdrawal - 0.5 KLD
Consented capacity	:	Infrastructure Facilities for Common Marine Disposable System (The Facility comprises of six nos. of collection sumps and inter connecting pipelines to a total length of 2.2 Kms. The pipeline passes across the river Uppannar followed by land and into sea. At the final point into sea, the pipeline is anchored by Concrete blocks with diffuser arrangements to dispose the effluent into sea at a depth of 8 mts below sea surface) – 12000 KLD.  Infrastructure Facilities for Common Marine Disposable System (The Facility comprises of six nos. of collection sumps and inter connecting pipelines to a total length of of 2.2 Kms. The pipeline passes across the river Uppannar followed by land and into sea. At the final point into sea, the pipeline is anchored by Concrete blocks with diffuser arrangements to dispose the effluent into sea at a depth of 8 mts below sea surface) – 3925 KLD
Raw materials	:	Infrastructure Facilities for Common Marine Disposable System. Collection of Treated effluent from Member Industries and dispose into the Marine outfall.
Process	:	Collection & Disposal
Waste water sources	:	From Member Industries
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	12000.0 KLD  3925KLD
Effluent treatment plant components	:	Only Pumping system with standby Genset.

Mode of treated effluent discharge as per consent	:	Marine Disposal
Treated effluent quality prescribed in consent		Marine Discharge Standards
Adequacy of treatment system provided to achieve prescribed standards of effluent		Adequate
Status of installation of Online Monitoring system for Effluent		Sensors for Temp, pH, BOD, COD, TSS, Flow installed and under operation.
Number of violations observed during past five years and action taken		NIL

Compliance of Consent order Conditions of M/s. CUDDALORE SIPCOT INDUSTRIES COMMON UTILITIES LIMITED (CUSECS Ltd.)

Water Act

Sl No	Conditions	Compliance
1.	The unit shall comply with the conditions mentioned in the CTO Proc No: T12/F.29031/TNPCB/CUD/RM/A/2013 Dated: 10.05.2013 and Proc No: F.0103CUD/RS/DEE/ TNPCB/ CUD/A/2018 DATED: 03/01/2018.	Assured to comply
2.	The unit shall maintain the flow meter and online sensors provided in the final outlet pipe line and maintain the connectivity for 'Water Quality Watch'.	Complied.
3.	The unit shall immediately attend and rectify the Leakage / Breakage of effluent receiving pipeline if any occurs, after stopping the pumping of treated effluent from the Member industry.	Assured to comply
4.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply
5.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply

Air Act

Sl No	Conditions	Compliance
1.	The unit shall comply with the conditions mentioned in the CTO Proc No: T12/F.29031/TNPCB/CUD/RM/A/2013 Dated: 10.05.2013 and Proc No: F.0103CUD/RS/DEE/TNPCB/ CUD/A/2018 DATED: 03/01/2018.	Assured to comply
2.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law	Assured to comply
3.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply

**No Trade Effluent Generating Units**

**33.Tagros Chemicals India Pvt Ltd, (Unit-III)**

Name and Address of the unit	Tagros Chemicals India Pvt Ltd (Unit – III) S.F.No. Plot No.A-3/2,A-3/3,4/5, Sipcot Industrial Complex, Pachayankuppam, Cuddalore - 607 005
Product with Quantity	1. Cypermethrin/ Permethrin Formulation – 450 TPM 2. Deltamethrin/ Alphacypermethrin Formulation – 500 TPM 3. Hexaconazole/ Chloropyrifos/ Lamdacyhalothrin Formulation – 300 TPM. 4. Imidacloprid/ Propiconazole/DEPA Formulation – 350 TPM 5. Temiphos/ Propoxur/ Tefluthrin Formulation – 350 TPM 6. Pyriproxyfen Formulation – 300 TPM 7. Fipronil / Sulfentrazone/ Dicamba Formulation – 450 TPM 8. Delta/ Alphamethrin Tablets - 7.5 TPM
Effluent Treatment Plant Details	No Trade Effluent
Trade Effluent quantity	NIL
Trade Effluent Disposal	NIL
Air Pollution Control Measures.	GMP Block Workplace Vent connected to Reactor

Compliance of Consent order Conditions of M/s.TAGROS CHEMICALS INDIA PVT LTD,(UNIT-III) ,

**Water Act**

SI No	Conditions	Compliance
1.	The unit shall not generate trade effluent at any stage of its manufacturing process.	Complied
2.	The unit shall ensure that no spillage of raw materials occur during handling in the process and packing area.	Complied
3.	The unit shall ensure that the containers used for supplying the technical grade pesticides and solvents are returned to the original suppliers.	Assured to comply
4.	The unit shall not produce banned pesticides and restricted pesticides listed in the Annexure-II and Annexure-III respectively specified under the Insecticides Act, 1968.	Assured to comply

5.	The unit shall maintain Material Safety Data Sheets for all the Hazardous materials handles by it and it shall ensure that hazardous material are handled by adhering to the safety procedures specified in the Material Safety Data Sheets which shall be maintained in schedule 9 of the Manufacturers, Storage and Import of Hazardous Material Rule, 1989 and amended in 2000.	Assured to comply
6.	The unit shall comply with the rules and regulations under the Manufacturers, Storage and Import of Hazardous Material Rule, 1989 and amended in 2000.	Assured to comply
7.	The unit shall maintain good housekeeping both within and outside the premises.	Complied
8.	The activity of the unit shall not invite any complaints.	Complied
9.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Complied
10.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Complied
11.	The unit shall develop adequate green belt within its premises.	Complied
12.	The occupier shall prepare a safety report in consultation with the concerned authority and submit the same within one year from the date of commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994, for storing and using the Hazardous Chemicals.	Assured to comply

#### Air Act

S. No	Conditions	Compliance
1.	The unit shall not let out process emission in the premises.	Assured to comply
2.	The unit shall adhere to the AAQ/emission/Ambient Noise level standards prescribed by the Board.	Assured to comply
3.	The unit shall not produce banned pesticides and restricted pesticides listed in the Annexure-II and Annexure-III respectively specified under the Insecticides Act, 1968.	Assured to comply
4.	The unit shall maintain Material Safety Data Sheets for all the Hazardous materials handles by it and it shall ensure that hazardous material are handled by adhering to the safety	Assured to comply

	procedures specified in the Material Safety Data Sheets which shall be maintained in schedule 9 of the Manufacturers, Storage and Import of Hazardous Material Rule, 1989 and amended in 2000.	
5.	The unit shall comply with the rules and regulations under the Manufacturers, Storage and Import of Hazardous Material Rule, 1989 and amended in 2000.	Assured to comply
6.	The occupier shall prepare a safety report in consultation with the concerned authority and submit the same within one year from the date of commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994, for storing and using the Hazardous Chemicals.	Assured to comply
7.	The unit shall maintain good housekeeping both within and outside the premises.	Complied
8.	The activity of the unit shall not invite any complaints.	Complied

34. M/s. TANFAC Industries Limited (Peracetic Acid)

Name and Address of Industry	:	M/s. TANFAC Industries Limited (Peracetic Acid)
Contact person & Telephone No/ Fax No/Mobile No	:	Dr.L.Ravichandran- Senior General Manager- Technical 04142/239002-5 Fax- 04142/239008 Mobile – 90920 33585
Establishment Date	:	Company Established on 1985 Per Acetic Acid plant Consent 7.4.2015
Commissioned Date	:	26.6.2015
Category & Size	:	Red- Small
Consent Status	:	Validity 31-Mar-2022
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 4070 KLD This Consent – 0.95 + 0.25 = 1.20 KLD  Water Consumption - NIL
Installed Capacity	:	Per acetic acid ( various grades on 15% basis) – 360 MTPM
Consented capacity	:	Per acetic acid ( various grades on 15% basis) – 360 MTPM
Operating capacity at the time of inspection	:	Not running for the last 2 years
Raw materials	:	1. Acetic acid 2. Hydrogen peroxide (50%) 3. Sulphuric acid
Waste water sources	:	Nil
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	No source of waste water
Effluent treatment plant components	:	0
Mode of treated effluent discharge as per consent	:	Does not arise
Treated effluent quality prescribed in consent	:	Does not arise
Adequacy of treatment system provided to achieve prescribed standards of effluent	:	Does not arise
Status of installation of Online Monitoring system for Effluent	:	Does not arise
Number of violations observed during past five years and action taken	:	Nil
Air Pollution Emission sources and	:	Nil

Control Devices		
Status of installation of Online Monitoring system for Source emissions		Nil
Number of violations observed during past five years and action taken		No source of emission
Adequacy of air pollution control devices provided to achieve prescribed standards of Source Emissions		Does not arise

Compliance of Consent order Conditions of M/s. TANFAC INDUSTRIES LIMITED (PERACETIC ACID),

**Water Act**

Sl. No	Conditions	Compliance
1.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply

**Air Act**

Sl. No	Conditions	Compliance
1.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply

**35. M/s. Poiner Jellice India Pvt. Ltd Biogas Genset 1168 KW.**

Address of Industry	:	M/s. Pioneer Jellice India P. Limited
Contact person & Telephone No/ Fax No/Mobile No	:	Mr. T. ARUMUGAM – VICE PRESIDENT Phone No: 04142-239355 ; FAX: 04142-239290 Mobile No: 9894639386
Establishment Date	:	04.01.2012
Commissioned Date	:	12.02.2014
Category & Size	:	Orange/Small
Consent Status	:	Valid upto 31.03.2020
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	0.2 KLD  0.2 KLD
Installed Capacity	:	Product - Electric Power – 28056 KWHr/Day By Product - Exhaust Flue Gas – 4335 NM3/Hr.
Consented capacity	:	Product - Electric Power – 28056 KWHr/Day By Product - Exhaust Flue Gas – 4335 NM3/Hr.
Operating capacity at the time of inspection	:	Product - Electric Power – 15,417 KWHr/Day By Product - Exhaust Flue Gas – 2384 NM3/Hr.
Raw materials	:	Bio Gas
Waste water sources	:	NIL
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	NIL
Effluent treatment plant components	:	Does not Arise
Mode of treated effluent discharge as per consent	:	NIL
Air Pollution Emission sources and Control Devices	:	i. Genset, Stack – 32 Meters
Adequacy of air pollution control devises provided to achieve prescribed standards of Source Emissions	:	Adequate

**Compliance of Consent order Conditions of M/s. Pioneer Jellice India Private Limited,  
Biogas Power Generation Plant - 1169 KW  
Water Act**

Sl No	Conditions	Compliance
1.	The unit shall discharge the sewage generated to the Septic tank and Dispersion trench provide in the main plant	Complied

2.	The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.	Complied
3.	The unit shall ensure to provide adequate PPE to the employees working near the engine.	Assured to comply
4.	The unit shall continue to utilize the flue gas for drying purpose in its main plant Di-calcium phosphate drier	Assured to comply
5.	The unit shall comply with the provisions of HOW (M & TM) Rules, 2016 and shall handle the hazardous waste generated such as waste oil from this unit with main plant's hazardous waste authorization.	Assured to comply
6.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,	Assured to comply
7.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the health care facility as per law.	Assured to comply
8.	The unit shall remit the balance consent fee of Rs. 8874/- as per the latest GFA.	Complied.

#### Air Act

Sl No	Conditions	Compliance
1.	The unit shall operate and maintain the Air Pollution & Noise Pollution Control Measures so as to achieve the AAQ/ ANL/ Emission Standards prescribed by the Board.	Assured to comply
2.	The unit shall develop adequate greenbelt within the periphery of the unit to attenuate noise and air pollution	Assured to comply
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the health care facility as per law.	Assured to comply

**37. M/s. Coastal Packers Pvt Limited**

Address of Industry	:	M/s. Coastal Packers Pvt Limited
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru P. Janarthanan
Establishment Date	:	2007
Commissioned Date	:	13-06-2007
Category & Size	:	Orange/Small
Consent Status	:	Valid upto 31.03.2019
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 2.0 KLD Water Consumption NIL
Installed Capacity	:	Corrugated boxes - 210 Tones/Month
Consented capacity	:	Corrugated boxes - 210 Tones/Month
Operating capacity at the time of inspection	:	Corrugated boxes - NIL Tones/Month
Raw materials	:	Kraft Paper
Products	:	Corrugated Boxes
Process	:	
Fluiting media and Kraft paper wrapping		
Waste water sources	:	Nil
Quantity of Waste Water generated as per consent issued	:	1.3 KLD
Actual generation of effluent	:	NIL
Effluent treatment plant components	:	No Trade Effluent
Mode of treated effluent discharge as per consent	:	NIL
Treated effluent quality prescribed in consent	:	NIL
Air Pollution Emission sources and Control Devices	:	NIL
Status of installation of Online Monitoring system for Source emissions	:	NIL
Adequacy of air pollution control devises provided to achieve prescribed standards of Source Emissions	:	NIL

Compliance of consent order conditions M/s. **COASTAL PACKERS PRIVATE LIMITED**, S.F.No. 63/2 & 63/3, PACHAYAKUPPAM village, Cuddalore Taluk and Cuddalore District

**Water Act**

SI No	Conditions	Compliance
1	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Air Act**

SI No	Conditions	Compliance
1.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**38. M/s. Morgan Propack Limited.**

Address of Industry	:	M/s. Morgan Propack Limited
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru A Sangaiyah 8667794103
Establishment Date	:	1991
Commissioned Date	:	01-01-1992
Category & Size	:	Orange/Small
Consent Status	:	Valid upto 31.03.2019
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 1.3 KLD  Water Consumption 1.0 KLD
Installed Capacity	:	Paper Core, Tubes & Containers, Paper Drum, Paper edge protector - 140 Tones/Month
Consented capacity	:	Paper Core, Tubes & Containers, Paper Drum, Paper edge protector - 140 Tones/Month
Operating capacity at the time of inspection	:	Paper Core, Tubes & Containers, Paper Drum, Paper edge protector – NIL (Unit not under Operation)
Raw materials	:	1. Kraft and Mill Board, Kraft paper, Maplitho Paper 2. Yellow Dextrine Powder 3. Borax
Products	:	Paper Core, Tubes & Containers, Paper Drum, Paper edge protector - 140 Tones/Month
Process	:	Paper Core, Tubes & Containers, Paper Drum, Paper edge protector
Waste water sources	:	Nil
Quantity of Waste Water generated as per consent issued	:	1.3 KLD
Actual generation of effluent	:	NIL
Effluent treatment plant components	:	No Trade Effluent
Adequacy of treatment system provided to achieve prescribed standards of effluent	:	NIL
Status of installation of Online Monitoring system for Effluent	:	NIL
Number of violations observed during past five years and action taken	:	NIL
Air Pollution Emission sources and Control Devices	:	i. DG Set 22.5 KVA Stack - 0.1 - 3
Adequacy of air pollution control devices provided to achieve prescribed standards of Source Emissions	:	NIL

**Water Act**

SI No	Conditions	Compliance
1	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Air Act**

SI No	Conditions	Compliance
1.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**39. M/s. Morgan Industries Limited.**

Address of Industry	:	M/s. Morgan Industries Limited
Contact person & Telephone No/ Fax No/Mobile No	:	Mr Ashok Balasubramaniyan Mobile Number:
Establishment Date	:	
Commissioned Date	:	01-07-1992
Category/ Size	:	Orange / Large
Consent Status	:	Valid upto 31.03.2018
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 150 KLD  Water Consumption - Nil
Installed Capacity	:	1. PVC Taps 125 Tonns/Month 2. BOPP Taps 120 Tonns/Month
Consented capacity	:	1. PVC Taps 125 Tonns/Month 2. BOPP Taps 120 Tonns/Month
Operating capacity at the time of inspection	:	1. PVC Taps NIL ( No Production Since 2018) 2. BOPP Taps NIL ( No Production Since 2018)
Raw materials	:	1. PVC Film 2. DPR ROSIN 3. FURNACE OIL 4. ESCOREZ 1204 5. ESCOREZ 1402 6. ESCOREZ 1315 7. ANTI OXIDENT 8. WATER BASED PRIMER LNR 20 M 9. BOPP FILM 29 micron 10. BONDEX A 117 WATER BASED ACRYLIC ADHESIVE 11. NATURAL RUBBER 12. SBR1502 RUBBER 13. TOLUENE 14. BOPP FILM 23 micron
Waste water sources	:	Boiler Blow Down
Quantity of Waste Water generated as per consent issued	:	No Effluent since unit not under operation
Effluent treatment plant components	:	Collection cum Neutralization Tank Solar Evaporation Pan
Mode of treated effluent discharge as per consent	:	Zero Liquid Discharge
Treated effluent quality prescribed in consent	:	Zero Liquid Discharge
Adequacy of treatment system	:	Adequate

provided to achieve prescribed standards of effluent		
Status of installation of Online Monitoring system for Effluent	:	NIL
Number of violations observed during past five years and action taken	:	NIL
Air Pollution Emission sources and Control Devices	:	i. Boiler 3 TPH - 1 No. Stack - 0.8 - 20 ii. DG Set 250 KVA - 1 No. Stack - 0.1 - 9.0 iii. Coating Machine Stack - 1.2 - 20

Compliance of consent order conditions **M/s. Morgan Industries Limited.**

**Water Act**

S. No	Conditions	Compliance
1	The unit shall operate and maintain sewage disposal system continuously and efficiently so as to achieve the standards prescribed by the Board.	Assured to Comply
2	The unit shall dispose the entire quantity of trade effluent (Softener Regeneration Wastewater) into impervious solar evaporation pan.	Complied
3	The unit shall ensure that there shall not be any seepage/overflow from solar evaporation pan.	Complied
4	The unit shall dispose the solid waste generated then and there without any accumulation.	Complied
5	The unit shall develop adequate depth of green belt at the rate of 400 trees per hectare	Complied
6	The unit shall dispose the salt generating from solar evaporation pan then and there without any accumulation to the authorized recycles.	Complied

**Air Act**

S.No	Conditions	Compliance
1.	The unit shall operate and maintain all the Air Pollution control measures continuously and efficiently so as to achieve the standards prescribed by the Board.	Assured to Comply
2	The unit shall adhere Ambient Air Quality Standards and Ambient Noise Level standards prescribed by the Board.	Complied
3	The unit shall provide acoustic enclosures for DG set and noise emission shall satisfy ANL standards prescribed by the Board.	Complied
4	The unit shall develop adequate depth of green belt at the rate of 400 trees per hectare.	Complied

**40. M/s. Diamond Ice and Cold Storage**

Address of Industry	:	M/s. Diamond Ice and Cold Storage
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru Saravanan Proprietor
Establishment Date	:	1995
Commissioned Date	:	09-08-1996
Consent Status	:	Valid upto 31.03.2021
Category & Scale of Operation	:	Green category, Small Scale
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	Ground Water (within premises) Bore well - 22.0 KLD  Water Consumption – 8 KLD
Consented capacity	:	White Ice 600 T/Month
Raw materials	:	Water
Products	:	White Ice 600 T/Month
Air Pollution Emission sources and Control Devices	:	i. DG Set 120 KVA – 1 No. Stack - 0.10 - 3.97

Compliance of consent order conditions **M/s. Diamond Ice and Cold Storage**

**Water Act**

Sl No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Air Act**

SI No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**41. M/s. IGLOO ICE**

Address of Industry	:	M/s. IGLOO ICE
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru. A. Balasubramanian Proprietor
Establishment Date	:	2006
Commissioned Date	:	01-05-2007
Consent Status	:	Valid upto 31.03.2019
Category & Scale of Operation	:	Green category, Small Scale
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	Bore well and SIPCOT - 12 KLD  Water Consumption NIL
Consented capacity	:	White Ice Bar 210 T/M
Raw materials	:	1. Ammonia 2. Salt 3. Water
Products	:	1. White Ice Bar 210 T/M
Waste water sources	:	Nil
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	Nil
Effluent treatment plant components	:	No Trade Effluent.

**Compliance of consent order conditions M/s. Igloo Ice, SIPCOT  
Water Act**

Sl No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Air Act**

Sl No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**42. M/s. Kowsalya Ice Company**

Address of Industry	:	M/s. Kowsalya Ice Company
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru Matcharegai
Establishment Date	:	2006
Commissioned Date	:	01-06-2007
Consent Status	:	Valid upto 31.03.2021
Category & Scale of Operation	:	Green category, Small Scale
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT – 10.2 KLD  Water Consumption – 4 KLD
Installed Capacity	:	White Ice Bar - 200 MT/Month
Consented capacity	:	White Ice Bar - 200 MT/Month
Operating capacity at the time of inspection	:	White Ice Bar – 4 Tonnes
Raw materials	:	1. Ammonia 2. Salt 3. Water
Waste water sources	:	Nil
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	Nil

**Compliance of consent order conditions M/s. Kowsalya Ice Company, SIPCOT**

Water Act

Sl No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**Air Act**

SI No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

43. M/s. MAB METALS

Address of Industry	:	M/s. MAB METALS
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru Ravi Proprietor
Establishment Date	:	1999
Commissioned Date	:	01-04-2000
Consent Status	:	Valid upto 31.03.2023
Category & Scale of Operation	:	Orange category, Small Scale
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT - 1 KLD  Water Consumption – 1 KLD
Installed Capacity  Consented capacity	:	Aluminium Circles – 3 T/Month Domestic Utensils – 2 T/Month Aluminium Circles – 3 T/Month Domestic Utensils – 2 T/Month
Operating capacity at the time of inspection	:	Aluminium Circles – NIL Domestic Utensils – 0.1 Tonnes
Raw materials	:	1. Aluminium Circles 2. Domestic Utensils
Waste water sources	:	Scrubber Liquid
Quantity of Waste Water generated as per consent issued Actual generation of effluent	:	0.05 KLD  0.05 KLD
Effluent treatment plant components	:	Solar Evaporation Pan
Mode of treated effluent discharge as per consent	:	Zero Liquid Discharge
Treated effluent quality prescribed in consent	:	Zero Liquid Discharge
Adequacy of treatment system provided to achieve prescribed standards of effluent	:	Adequate
Status of installation of Online Monitoring system for Effluent	:	NIL
Number of violations observed during past five years and action taken	:	NIL
Air Pollution Emission sources and Control Devices	:	i. Annealing and melting Furnace Scrubber and stack - 0.6*0.6 - 7.0 ii. Melting Furnace Hood Arrangement with Stack 50CM x50CM - 7.0 iii. DG Set 125 KVA – 1 No. Stack - 0.05 - 4.0

Compliance of consent order conditions M/s. MAB METALS, SIPCOT

Water Act

SI No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

Air Act

SI No	Conditions	Compliance
1	The unit shall continue to adhere to the conditions imposed in previous consent orders.	Assured to comply
2	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to Comply

**44. M/s. Pondy cherry Alum and Chemicals Ltd**

Address of Industry	:	M/s. Pondy cherry Alum and Chemicals Ltd
Contact person & Telephone No/ Fax No/Mobile No	:	Thiru Prasad Rao The Managing Director
Establishment Date	:	2003
Commissioned Date	:	23-05-2004
Category/ Scale	:	Red /Small
Consent Status	:	Valid upto 31.03.2020
Category & Scale of Operation	:	Red category, Small Scale
Water Source and consumption If they have own bore well, whether NOC obtained by CGWA or any other department	:	SIPCOT - 20 KLD  Water Consumption – 1.5 KLD
Consented capacity	:	1. FERRIC ALUM – 600 Tons/month 2. NON FERRIC ALUM – 150 Tons/month
Raw materials	:	1. BAUXITE 2. SPENT SULPHURIC ACID 3. SULPHURIC ACID 98% 4. ALUMINA HYDRATE
Waste water sources	:	Boiler Blow Down
Quantity of Waste Water generated as per consent issued	:	0.1 KLD
Effluent treatment plant components	:	Solar Evaporation Pan
Mode of treated effluent discharge as per consent	:	Zero Liquid Discharge
Treated effluent quality prescribed in consent	:	Zero Liquid Discharge
Air Pollution Emission sources and Control Devices	:	i. Boiler 1 TPH Stack - 0.35 - 28.6 ii. Pulveriser Cyclone with Bag Filter

Compliance of Consent order Conditions of M/s. **Pondy cherry Alum & Chemicals Ltd**

**Water Act**

Sl No	Conditions	Compliance
1.	The unit shall ensure that no trade effluent generated at any stage of its manufacturing process.	Complied.
2.	The unit shall maintain good housekeeping within the premises.	Complied.
3.	The unit shall develop and maintain the tree saplings planted within the premises or outside the premises	Complied
4.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Assured to comply

5.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply
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#### Air Act

SI No	Conditions	Compliance
1.	The unit shall adhere to the Ambient Air Quality/Emission/ Ambient Noise Level standards prescribed by the Board.	Complied.
2.	The unit shall maintain good housekeeping within the premises.	Complied.
3.	The unit shall develop and maintain the tree saplings planted within the premises or outside the premises..	Complied
4.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law	Assured to comply
5.	The Unit shall not use 'use and throwaway plastic' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.	Assured to comply

**45. M/s. Kumar Chemicals Corporation, A-4/4, SIPCOT Industrial Complex,  
Pachayankuppam Village, Cuddalore - 607 005.**

The unit has valid Consent up to 31.03.2021. The unit is engaged in manufacturing of Aluminium sulphates 75 MT/M and Metallic Stearates 5 MT/M. During inspection the unit was not in operation. It is reported that the unit was closed since 2018.

**Remarks of the committee on functioning of effluent treatment plant:**

During inspection the unit was closed and unit has furnished a letter for deletion of the technical file.

Compliance of consent order conditions M/s. Kumar Chemicals Corporation., SIPCOT

**Water Act**

SI No	Conditions	Compliance
1	The unit shall ensure that the trade effluent generated shall be neutralized and disposed through impervious solar evaporation pan.	Assured to Comply
2	The unit shall operate and maintained efficiently of the effluent treated effluent and ensure that no seepage or over flow of effluent occurs.	Assured to Comply
3	The unit shall plant adequate number of trees around boundary.	Assured to Comply
4	The unit shall furnish latest auditor balance sheet as on 31.03.2015 within week time	Assured to Comply

**Air Act**

SI No	Conditions	Compliance
1.	The unit shall adhere to the AAQ/emission/Ambient noise level standards prescribed by the Board.	Assured to Comply
2	The unit shall furnish latest auditor balance sheet as on 31.03.2015 within week time.	Assured to Comply

